

IN THE HON'BLE NATIONAL GREEN TRIBUNAL
NEW DELHI

OA No. 627 of 2022

IN THE MATTER OF:

Prakash Yadav

...Applicant

Vs

State of Haryana and Others

...Respondents

ACTION TAKEN REPORT ON BEHALF OF RESPONDENT NO. 2 i.e. HARYANA STATE POLLUTION CONTROL BOARD IN COMPLIANCE OF ORDER DATED 09.11.2023 AND 18.12.2023.

1. That this Hon'ble Tribunal considered the report dated 18.09.2023 and vide order dated 09.11.2023 in Original Application No. 627/2022 titled as Prakash Yadav Versus State of Haryana (**Annexure R-1 & R-2**). Hon'ble NGT has issued certain directions, whose relevant portion is reproduced as below:-

"4. In Reports filed by HSPCB and DM, Rewari reference has been made only to inspection of 21 Industries thereby implying that no other industries required to be inspected for compliance exist in the area in question. In the course of hearing it has been submitted that there are some other industries in the area in question which are yet to be inspected. We express our displeasure regarding conduct of submission of incomplete reports by HSPCB and DM, Rewari and warn that in case of such conduct in future appropriate action for imposition of exemplary costs and initiation of

contempt proceedings/penal action may be taken against them. The Reports disclose that six industries are non compliant while five industries are lying closed compliance status of which has not been verified. In view of precautionary principle embodied by provisions of Section 20 of the National Green Tribunal Act, 2010 which this Tribunal is bound to apply, it is ordered that all these eleven industries will not be allowed to operate till certification of requisite compliance by the Industries and verification by HSPCB and passing of further orders by this Tribunal permitting these industries to operate. HSPCB and DM, Rewari are directed to inspect the industries lying closed again and verify their compliance status regarding installation of requisite pollution control/effluent treatment apparatus/measures and previous compliance with environmental norms and to inspect all other Industries existing in the area regarding installation of requisite pollution control/effluent treatment apparatus/measures and compliance with environmental norms within 15 days and file status report regarding compliance by the same within one month. In case of non compliance MS, HSPCB and DM, Rewari shall appear before this Tribunal physically to explain reasons for such non compliance.”

2. That in compliance to direction of Hon'ble Tribunal dated 09.11.2023, 11 Nos. of industries have been inspected on 24.11.2023 and found that these industries are not in operation. Further, 'notice for not to operate' has been issued to all the 11 Nos. of industries till the passing of further orders by this Tribunal permitting these industries to operate. Such notices have been pasted on the gate of the units.

3. That HSPCB has filed an IA No. 858/2023 in Original Application No. 627/2022 on 08.12.2023 (**Annexure R-3**) and Hon'ble NGT vide order dated 18.12.2023 issued certain directions and relevant portion is reproduced as below:-

"5. Para no. 7 of the I.A. No. 858/2023 covers only 16 industries mentioned in para no. 6 (iv) of I.A. No. 858/2023 and there is no mention regarding inspection of industries mentioned in para no. 6(ii) and 6(iii) of I.A. No. 858/2023.

6. The compliance status of above industries is also required to be verified and it has also to be ascertained whether any of these industries is discharging any untreated effluent, where the treated effluent is ultimately discharged and whether any utilization of treated effluent is taking place."

Copy of order dated 18.12.2023 is annexed as **Annexure R-4**.

4. That Head Office, HSPCB constituted various teams for inspection of industries vide letter No. I/239986/2024 dated 04.01.2024 (**Annexure R-5**) for conducting the inspections of the industries as per direction of Hon'ble NGT order dated 18.12.2023 and details are as under:-
- A. There are 102 Nos. of industries generating and treating the trade effluent in Bawal industrial area. Details are as follows:-

Sr. No.	No. of industries inspected	No. of industries found non-complying	No. of industries not in operation	No. of industries submitted request for re-sampling and re-inspection	Action Taken against non-complying industries	Remarks
1	102	05	13	03	05 Nos. of units were found non-complying. SCN for closure was issued and out of them 02 No. of units submitted request for re-sampling	1) 01 No. unit namely M/s JRG Group Power Automobile India Pvt. Ltd. & Ors. is under consideration in OA No. 684 of 2023 before Hon'ble NGT and team of CPCB, HSPCB and District Administration has been constituted by Hon'ble NGT 2) 02 No. of units have

					of trade effluent and deposited performance security as per policy of the Board and 01 No. of unit submitted request for re-inspection being under maintenance at the time of inspection	submitted request for re-sampling and submitted :- 1. Performance Security and Sample testing fees, 2. Rectification scheme of ETP 3. Undertaking to comply with the norms The request for re-sampling of the units are under consideration of the Competent Authority. 3) 01 No. of unit submitted request for re-inspection being under maintenance at the time of inspection
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Industry wise compliance status of trade effluent in tabular form is annexed as **Annexure R-6**.

B. There are 26 Nos. of industries generating and treating the trade effluent in Dharuhera industrial area. Details are as follows:-

Sr. No.	No. of industries inspected	No. of industries found non-complying	No. of industries not in operation	No. of industries submitted request for re-sampling	Action Taken against non-complying industries	Remarks
1	26	0	01	0	NA	-

Industry wise compliance status of trade effluent in tabular form is annexed as **Annexure R-7**.

C. There are 16 Nos. of industries generating and treating the trade effluent in Rewari town. Details are as follows:-

Sr. No.	No. of industries inspected	No. of industries found non-complying	No. of industries not in operation	No. of industries submitted request for re-sampling	Action Taken against non-complying industries	Remarks
1	16	04	02	04	04 Nos. of units were found non-complying. SCN for closure was issued and all the 04 Nos. of units requested for re-sampling and deposited performance security as per	04 Nos. of units requested for re-sampling and submitted :- 1. Performance Security and Sample testing fees, 2. Rectification scheme of ETP 3. Undertaking to comply with the

					policy of the Board.	norms The request of the re-sampling of the units are under consideration of the Competent Authority.
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Industry wise compliance status of trade effluent in tabular form is annexed as **Annexure R-8**.

5. (i) That out of 102 Nos. of industries generating and treating trade effluent in Bawal industrial area, trade effluent sample of 04 Nos. of units not found within the prescribed limits and 01 No. of unit was non-complying the norms i.e. (ETP was found non-operational, tube settler was found empty, dosing pump was found not operational) and 13 Nos of units were not in operation. Out of 5 Nos of non-complying units, 02 No. of units have applied for re-sampling of their trade effluent after rectifying their pollution control devices and depositing performance security as per policy of the Board and 01 No. of unit submitted request for re-inspection being under maintenance at the time of inspection.
- (ii) That out of 26 Nos. of industries generating and treating trade effluent in Dharuhera industrial area, 01 No. of unit was found non-operational.
- (iii) That out of 16 Nos. of industries generating and treating trade effluent in Rewari town, trade effluent sample of 04 Nos. of units not found within the prescribed limits and 02 Nos. of units were not in operation. All 04 Nos. of non-complying units have applied for re-sampling of their trade effluent after rectifying their pollution control devices and depositing performance security as per policy of the Board.

Conclusion: -

1. The compliance status of the industries generating and treating trade effluent was verified as per the direction of this Hon'ble Tribunal dated 18.12.2023.
2. Out of total 144 industries, 16 Nos of units were not in operation, 08 Nos. of units were found non-complying as the parameters of trade effluent were not found within the prescribed limits and 01 No. unit not complying the norms (ETP was found non- operational, tube settler was found empty, dosing pump was found not operational).
3. Out of 09 non-complying units, 06 Nos. of units have submitted request for re-sampling of their trade effluent after rectifying their pollution control devices and deposited performance security alongwith scheme of rectification and undertaking to comply with the norms which are under consideration of the Competent Authority, 01 No. of unit submitted request for re-inspection being under maintenance at the time of inspection and show cause notice have been issued to rest of 02 Nos. of non-complying units (request submitted by 07 Nos. of units attached as **Annexure R-9, R-10, R-11, R-12, R-13, R-14, R-15**).

The Report is submitted for kind consideration of this Hon'ble Tribunal. It is undertaken to comply with further directions passed by this Hon'ble Tribunal.


Baveen
KUMARI


Regional Officer,
Rewari Region
On behalf of the Respondent
Haryana State Pollution Control Board

NEW DELHI

OA No. 627 of 2022

IN THE MATTER OF:

Prakash Yadav

...Applicant

Vs

State of Haryana and Others

...Respondents

ACTION TAKEN REPORT ON BEHALF OF RESPONDENT NO. 2 i.e. HARYANA STATE POLLUTION CONTROL BOARD IN COMPLIANCE OF ORDER DATED 24.04.2023

1. That Hon'ble NGT vide order dated 24.04.2023 directed that:-

22. The respondents no. 3 to 8 are directed to carry out the requisite inspection of all concerned industrial units regarding installation of ETPs/CETPs and take remedial measures in case of violations for ensuring

(i) that industrial effluents are treated and reused for purposes as permissible in accordance with the directions issued by this Tribunal and

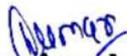
(ii) that untreated industrial effluents are not discharge in municipal sewer and Action Taken Report in this regard be filed by respondent no. 2 HSPCB after obtaining and compiling the requisite information.

2. That in compliance to the order dated 24.04.2023, passed by Hon'ble Tribunal, Deputy Commissioner, Rewari constituted a committee vide order No. 4593-96/LFA dated 25.05.2023 consisting of (1) Executive Engineer, PHED, Rewari (2) Executive Engineer, HSVP, Rewari (3) Regional Officer, HSPCB, Rewari (4)Sr. Manager, HSIIDC, Bawal/Dharuhera, regarding inspection of

industries discharging untreated effluent and to take action(*Annexure-I*). The joint committee inspected the industries and submitted the Action Taken Report to the office of Deputy Commissioner, Rewari on dated 31.08.2023 (*Annexure-II*) which is as follows:-

Sr. No.	No. of industries inspected	No. of industries not found complying	Action Taken	Remarks
1	21	6	a) 03 Nos. of unit sealed by the Board and further action is under process. b) Against 03 Nos. of units action of closure is under process	a) 02 Nos. of units were found complying b) 07 Nos. of unit are non-polluting and covered under White Category c) 01 No. of unit not found at site d) 05 Nos. of units are lying closed and not in operation.

The Report is submitted for kind consideration of this Hon'ble Tribunal. It is undertaken to comply with further directions passed by this Hon'ble Tribunal.


Regional Officer,
Rewari Region
On behalf of the Respondent
Haryana State Pollution Control Board



उपायुक्त कार्यालय, रेवाड़ी
DEPUTY COMMISSIONER OFFICE, REWARI

(To Be Submitted with same Sr. No. & Date)

आदेश

मसानी बैराज धारुहेडा में आने वाले गन्दे पानी बारे में निम्नलिखित अधिकारियों की संयुक्त कमेटी गठित कर निर्देश दिये जाते हैं कि मसानी बैराज में आने वाला गन्दा पानी जिन-जिन कम्पनियों/किसी अन्य स्रोतों से आता है, उन स्रोतों को चिन्हित करते हुए उनके खिलाफ नियमानुसार अनुशासनिक कार्यवाही अमल में लाए तथा की गई कार्यवाही बारे रिपोर्ट अधोहस्ताक्षरी के सम्मुख प्रस्तुत करें।

- | | |
|---|-------|
| 1. कार्यकारी अभियन्ता, जन स्वास्थ्य विभाग रेवाड़ी। | सदस्य |
| 2. कार्यकारी अभियन्ता, हरियाणा शहरी विकास प्राधिकरण, रेवाड़ी। | सदस्य |
| 3. क्षेत्रीय अधिकारी, हरियाणा राज्य प्रदूषण नियंत्रण बोर्ड, रेवाड़ी। | सदस्य |
| 4. सीनियर मैनेजर, हरियाणा राज्य औद्योगिक और बुनियादी ढांचा विकास निगम, बावल/धारुहेडा। | सदस्य |

-हरता-

उपायुक्त, रेवाड़ी।

पृ० क्रमांक 4593-94 / एल०एफ०ए०

दिनांक 25/5/23

इसकी एक प्रति निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित है:-

1. कार्यकारी अभियन्ता, जन स्वास्थ्य विभाग रेवाड़ी।
2. कार्यकारी अभियन्ता, हरियाणा शहरी विकास प्राधिकरण, रेवाड़ी।
3. क्षेत्रीय अधिकारी, हरियाणा राज्य प्रदूषण नियंत्रण बोर्ड, रेवाड़ी।
4. सीनियर मैनेजर, हरियाणा राज्य औद्योगिक और बुनियादी ढांचा विकास निगम, बावल/धारुहेडा

कृते: उपायुक्त, रेवाड़ी।

Sr. No.	Name and address of the Industry	Action Taken	Status of Effluent	Remarks
1.	M/s Bharat Enterprises Uttam Nagar, Delhi Road, Rewari	Unit has been Closed & Sealed by the Board on dated 23.08.2023.	No ETP/STP installed.	Unit has been Closed & Sealed by the Board on dated 23.08.2023.
2.	M/s Aman Enterprises, Shanti Nagar, Nasiaji Road, Rewari	Unit has been Closed & Sealed by the Board on dated 09.08.2023.	No ETP/STP installed.	Unit has been Closed & Sealed by the Board on dated 09.08.2023.
3.	M/s J.J. Enterprises, Shanti Nagar, Part No. II, Near Lotus Garden, Rewari	Unit has been Closed & Sealed by the Board on dated 29.08.2023.	No ETP/STP installed.	Unit has been Closed & Sealed by the Board on dated 29.08.2023.
4.	M/s Tirupati Metal, Nasiyaji Road, Shanti Nagar, Rewari	SCN for closure issued to the unit vide this office letter No. 137 dated 19.05.2023. Unit has submitted reply on dated 05.06.2023 and reply was not found satisfactory. Speaking order issued vide letter No. I/171898/2023 dated 24.08.2023.	No ETP/STP installed.	Action is under process
5.	M/s Sachin Metal Nasiyaji Road, Shanti Nagar, Rewari	SCN for closure issued to the unit vide this office letter No. 136 dated 19.05.2023. Unit has submitted reply on dated 07.06.2023 and reply was not found satisfactory. Speaking order issued vide letter No. I/172287/2023 dated 29.08.2023.	No ETP/STP installed.	Action is under process
6.	M/s Rustagi Enterprises Sector- II, Plot No. 19, Ind. Area., Delhi Road, Rewari	SCN for closure issued to the unit vide this office letter No. 163985/2023 dated 19.05.2023. Unit has submitted reply on dated 08.06.2023 and reply not found satisfactory. Speaking order issued vide letter No. I/172291/2023 dated 29.08.2023	No ETP/STP installed.	Action is under process
7.	M/s Harsh Industries, Uttam Nagar, Delhi Road, Rewari	Unit is lying closed & not in operation.	Not Applicable	Unit is lying closed & not in operation
8.	M/s Nirmal Polyfab Pvt. Ltd. Uttam Nagar, Delhi Road, Rewari	Unit is lying closed & not in operation.	Not Applicable	Unit is lying closed & not in operation
9.	M/s National Irrigation Equipment Co. 2 K.M. Mile Stone, Delhi Road, Rewari	Unit is lying closed & not in operation.	Not Applicable	Unit is lying closed & not in operation
10.	M/s Ruhaatik Plastic Industries (Earlier known as Pernod Ricard India), Plot No.35, Sector-11, I.A. Rewari	Unit is lying closed & not in operation.	Not Applicable	Unit is lying closed & not in operation
11.	M/s Krishana Metal Enterprises, Shanti Nagar, Near treatment Plant, Rewari	Unit is lying closed & not in operation.	Not Applicable	Unit is lying closed & not in operation
12.	M/s Mahveer Pipes, Uttam Nagar, Delhi Road, Rewari	Unit is a showroom of plastic drums and no manufacturing activity observed at site and unit is not covered under consent management of the Board. Hence, no action is required.	Not Applicable	NA
13.	M/s DIC H.D. P. Pipe Spering System, Near	Unit is a godown and showroom of plastic pipes, fitting of sanitary wired etc. no manufacturing	Not Applicable	NA

Prithvi
DE(HSVP)

Prithvi
HSIIDC

Prithvi
PHED

Prithvi
HSPCB

	Rao Water Suppliers, Uttam Nagar, Rewari	activity observed at site and unit is not covered under consent management of the Board. Hence, no action is required.		
14.	M/s Nice Irrigation Equipment Co., Head Office 27-38, Industrial area, Delhi Road, Rewari	No manufacturing activity observed at site. Hence, no action is required.	Not Applicable	NA
15.	M/s Taneja Enterprises, Uttam Nagar, Delhi Road, Rewari	The unit is engaged in manufacturing of tissue paper and unit is not covered under consent management of the Board. Hence, no action is required.	Not Applicable	NA
16.	M/s Kunal Traders, Uttam Nagar, Opp. Rao Water Suppliers, Delhi Road, Rewari	The unit is engaged in production of disposable paper glass (dry process) and unit is not covered under consent management of the Board. Hence, no action is required.	Not Applicable	NA
17.	M/s M.K.S. Perforations, Near Jain School, Nasiaji Road, Rewari	The unit is engaged in perforation of steel sheet & process is dry and unit is not covered under consent management of the Board. Hence, no action is required.	Not Applicable	NA
18.	M/s Krishan Metal, Nasiaji Road, Rewari	No such unit found at site	Not Applicable	NA
19.	M/s Pathak Sales Co-operation, Uttam Nagar, Delhi Road, Rewari	Unit is a godown and showroom. No manufacturing activity observed at site and unit is not covered under consent management of the Board. Hence, no action is required.	Not Applicable	NA
20.	M/s Gupta Metal Sheets Ltd. P. Box no. 1559, Delhi Road Rewari	Unit has installed ETP for treatment of trade effluent. Sample of the effluent and air emission has been collected and as per analysis report No. 303 dated 14.06.2023 of effluent & 133 dated 13.06.2023 of stack emission, parameters are found within the prescribed limit.	ETP/STP installed.	Unit is Complying
21.	M/s Aggrawal Metal Works (P) Ltd Jhajjar Road, Rewari	Unit has installed ETP/STP for treatment of trade/domestic effluent. Sample of the effluent has been collected and as per analysis report No. 302 dated 14.06.2023 of effluent, parameters are found within the prescribed limit.	ETP/STP installed.	Unit is Complying

QV
Assistant Manager
HSIIDC, Bawal

PSH
SDO/JE
HSVP, Rewari

Yase
SDO/JE
PHED, Rewari

Almar
Environmental Engineer
HSPCB, Rewari

Item No.04

(Court No. 2)

**BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI.**

(Through Physical Hearing with Hybrid Option)

Original Application No. 627/2022

Prakash Yadav

...Applicant

Versus

State of Haryana & Ors.

...Respondents

Date of hearing: 09.11.2023

**CORAM: HON'BLE MR. JUSTICE ARUN KUMAR TYAGI, JUDICIAL MEMBER
HON'BLE DR. AFROZ AHMAD, EXPERT MEMBER**

Applicant: Applicant in Person

Respondent Mr. Hemant Gupta Advocate for Respondents No. 1, 4, 6 & 8.
Mr. Rahul Khurana Advocate for respondent no. 2, 3 and 7.
Ms. Prachi Mishra and Ms. Rebecaa Mishra Advocates for respondent no. 9-State of Rajasthan.
Ms. Jyoti Mendiratta, Advocate for respondent no. 10-I & FCD (GNCTD).
Mr. Jitender Kumar SDM Bawar.(Through VC)
Dr. Satbir Singh Kadian EIC IWRD.(Through VC)
Mr. Jai Prakash Tanwar XEN, Irrigation Department Rewari.
Mr. Harish Kumar RO HSPCB.
Mr. V. P. Chauhan and Mr. Ravinder Kumar Executive Engineers PHED.

Application is registered based on a Letter Petition received by Email

ORDER

1. As per office report notices have been duly served on respondents no. 9 to 12.

2. Ms. Prachi Mishra and Ms. Rebecaa Mishra Advocates have appeared (through VC) for respondent no. 9-State of Rajasthan and Ms. Jyoti Mendiratta, Advocate has appeared for respondent no. 10-Government of NCT of Delhi. None has appeared for respondents no. 11 and 12.

3. Reply/response has been filed by respondent no. 5-Irrigation and Water Resource Department, Haryana vide email dated 15.09.2023, by respondent no. 2-HSPCB vide email dated 18.09.2023, by respondent no. 6-Public Health Department, Haryana vide email dated 19.09.2023, by respondent no. 4-District Magistrate, Rewari vide email dated 18.09.2023, by respondent no. 8-District Development and Panchayat Officer, Rewari vide email dated 18.09.2023 and by respondent no. 9-State of Rajasthan vide email dated 24.09.2023.

4. In Reports filed by HSPCB and DM, Rewari reference has been made only to inspection of 21 Industries thereby implying that no other industries required to be inspected for compliance exist in the area in question. In the course of hearing it has been submitted that there are some other industries in the area in question which are yet to be inspected. We express our displeasure regarding conduct of submission of incomplete reports by HSPCB and DM, Rewari and warn that in case of such conduct in future appropriate action for imposition of exemplary costs and initiation of contempt proceedings/penal action may be taken against them. The Reports disclose that six industries are non compliant while five industries are lying closed compliance status of which has not been verified. In view of precautionary principle embodied by provisions of Section 20 of the National Green Tribunal Act, 2010 which this Tribunal is bound to apply, it is ordered that all these eleven industries will not be allowed to operate till certification of requisite compliance by the Industries and verification by HSPCB and passing of further orders by this Tribunal permitting these industries to operate. HSPCB and DM, Rewari are directed to inspect the

industries lying closed again and verify their compliance status regarding installation of requisite pollution control/effluent treatment apparatus/measures and previous compliance with environmental norms and to inspect all other Industries existing in the area regarding installation of requisite pollution control/effluent treatment apparatus/measures and compliance with environmental norms within 15 days and file status report regarding compliance by the same within one month. In case of non compliance MS, HSPCB and DM, Rewari shall appear before this Tribunal physically to explain the reasons for such non compliance.

5. Report of the Committee constituted by Engineer-in-Chief, Irrigation and Water Resources Department, Haryana has also not been filed.

6. Notice be issued again to respondents no. 11 and 12 to file their reply/response in the present case.

7. Learned Counsel for respondent no. 10 seeks time for filing reply/response on behalf of respondent no. 10.

8. Replies/response by respondents no. 10 to 12 be filed **within two months** at judicial-ngt@gov.in preferably in the form of searchable PDF/OCR supported PDF and not in the form of Image PDF.

9. List the matter for further consideration on 07.02.2024.

10. In view of the nature of questions involved and attendant facts and circumstances of the case we consider personal appearance of Officers authorised by Chief Secretaries, Government of Rajasthan, Government of Haryana and Government of NCT of Delhi respectively to be essential for assisting this Tribunal in just and fair adjudication of environmental questions involved in the case and accordingly they shall remain present before this Tribunal physically or through VC on that date.

11. A copy of this order be sent to Chief Secretaries, Rajasthan, Haryana and Delhi by email for requisite compliance.

Arun Kumar Tyagi, JM

Dr. Afroz Ahmad, EM

November 09, 2023
AG

472 **Annexure-R-3**
BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI

IA No./2023
in
OA No. 627 of 2022

IN THE MATTER OF:

Prakash Yadav

...Applicant

Vs

State of Haryana and Others

...Respondents

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2	Copy of order dated 24.04.2023	Annexure-A/1	8-22
3	Copy of Action Taken Report dated 18.09.2023	Annexure-A/2	23-27
4	Copy of order dated 09.11.2023	Annexure-A/3	28-31

Date: 08.12.2023

Place: New Delhi

Applicant/Haryana State Pollution Control Board
Through

Sh. Rahul Khurana, Advocate,
A-174A, 3rd Floor, Defence Colony,
New Delhi-24
Mob. No. 9811894060
Email: rkhuranalegal@gmail.com

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI**

IA No./2023

in

OA No. 627 of 2022

IN THE MATTER OF:

Prakash Yadav

...Applicant

Vs

State of Haryana and Others

...Respondents

**APPLICATION FOR SEEKING ADDITIONAL TIME TO
SUBMIT THE REPORT ON BEHALF OF HARYANA STATE
POLLUTION CONTROL BOARD IN COMPLIANCE OF
ORDER DATED 09.11.2023.**

MOST RESPECTFULLY SHOWETH:

1. That in above subjected original application, this Hon'ble Tribunal has taken cognizance of issue raised with respect to discharge of sewage from various STPs established in District Rewari in vacant land of Sahabi river situated near village Kharkhara, Khaliawas on Delhi Jaipur National Highway. This Hon'ble Tribunal vide order dated 30.09.2022, sought report from the Joint Committee in terms of said order. Accordingly, report of Joint Committee was filed in terms of order dated 30.09.2022.
2. That after filing of joint committee report, other stack holder departments also filed their respective replies. After considering the submissions of parties, the Hon'ble Tribunal

passed the order dated 24.04.2023, the relevant portion of said order for present application is being reproduced below:

"21. In reply dated 23.04.2023 filed on behalf of respondent no. 6, it has been mentioned that the Public Health Engineering Department visited in town and it has been observed that some industrial activities are found and their effluents are unauthorized released in domestic sewer. The unauthorized released effluents are coming to STPs and affecting the functionality of STPs along with standard parameters of treatment. The traced mixing points of industrial effluent have been disconnected & issued the notice to such industrial units by the Public Health Engineering Department and where untraced, the notice has also been issued to those industries to explain where the effluents of their units are being discharged. Now Public Health Engineering Department and Haryana Pollution Control Board Dharuhera are jointly making efforts to stop the untraced mixing points of industrial effluent into domestic sewer on wider aspect.

*22. The respondents no. 3 to 8 are directed to carry out the requisite inspection of all **concerned** industrial units regarding installation of ETPs/CETPs and take remedial measures in case of violations for ensuring (i) that industrial effluents are treated and reused for purposes as permissible in accordance with the directions issued by this Tribunal and (ii) that untreated industrial effluents are not discharge in municipal sewer and Action Taken Report in this regard be filed by respondent no. 2 HSPCB after obtaining and compiling the requisite information."*

Copy of order dated 24.04.2023 is enclosed here with as Annexure-A/1.

3. That in compliance to the order dated 24.04.2023, passed by Hon'ble Tribunal, the Deputy Commissioner, Rewari constituted a committee vide order No. 4593-96/LFA dated 25.05.2023 consisting of (1) Executive Engineer, PHED, Rewari (2) Executive Engineer, HSVP, Rewari (3) Regional Officer, HSPCB, Rewari (4) Sr. Manager, HSIIDC, Bawal/Dharuhera, regarding inspection of industries discharging untreated effluent and to take action. The Public Health Engineering Department, Rewari provided the list of 16 Nos. of industries discharging effluent into PHED Sewer. The joint committee inspected those 16 industries and other 5 industries on random basis. Action Taken Report submitted before this Tribunal on 18.09.2023. List of those industries alongwith status of ETP/STP was annexed as Annexure II with the report. Complete Action Taken Report dated 18.09.2023 is annexed as **Annexure-A/2**.

4. That this Hon'ble Tribunal considered the report dated 18.09.2023 and vide order dated 09.11.2023 in Original Application No. 627/2022 titled as Parkash Yadav Versus State of Haryana. Hon'ble NGT has issued certain directions whose relevant portion is reproduced as below:-

"4. In Reports filed by HSPCB and DM, Rewari reference has been made only to inspection of 21 Industries thereby implying that no other industries required to be inspected for compliance exist in the area in question. In the course of hearing it has been submitted that there are some other industries in the area in question which are yet to be inspected. We

express our displeasure regarding conduct of submission of incomplete reports by HSPCB and DM, Rewari and warn that in case of such conduct in future appropriate action for imposition of exemplary costs and initiation of contempt proceedings/penal action may be taken against them. The Reports disclose that six industries are non compliant while five industries are lying closed compliance status of which has not been verified. In view of precautionary principle embodied by provisions of Section 20 of the National Green Tribunal Act, 2010 which this Tribunal is bound to apply, it is ordered that all these eleven industries will not be allowed to operate till certification of requisite compliance by the Industries and verification by HSPCB and passing of further orders by this Tribunal permitting these industries to operate. HSPCB and DM, Rewari are directed to inspect the industries lying closed again and verify their compliance status regarding installation of requisite pollution control/effluent treatment apparatus/measures and previous compliance with environmental norms and to inspect all other Industries existing in the area regarding installation of requisite pollution control/effluent treatment apparatus/measures and compliance with environmental norms within 15 days and file status report regarding compliance by the same within one month. In case of non compliance MS, HSPCB and DM, Rewari shall appear before this Tribunal physically to explain the reasons for such non compliance."

*Copy of order dated 09.11.2023 is enclosed herewith as **Annexure-A/3.***

5. That in compliance to direction of Hon'ble Tribunal, 11 Nos. of industries have been inspected on 24.11.2023 and found that these industries are not in operation. Further, 'notice for

not to operate' has been issued to all the 11 Nos. of industries till the passing of further orders by this Tribunal permitting these industries to operate. Such notices have been pasted on the gate of the units.

6. That with respect to further direction of Hon'ble NGT to inspect all other Industries existing in the area regarding installation of requisite pollution control/effluent treatment apparatus/measures. As per official record the details of industries in District Rewari is as under:

- (i) Major industrial areas in District Rewari are Bawal, Rewari and Dharuhera.
- (ii) Bawal Industrial area is at approx. 21 KM from Masani Barrage and as per office record, there are 233 number of industries under all categories (Red, Orange, Green), out of them 102 Nos. of industries generates & treats Trade Effluent in Bawal industrial area.
- (iii) Dharuhera industrial area is at approx. 02 KM from Masani Barrage and as per office record there are 51 numbers of industries under all categories, out of them 26 Nos. of industries are generating & treating the Trade Effluent in Dharuhera industrial area.
- (iv) Rewari town is at approx. 09KM from Masani Barrage and as per office record there are 23 number of industries under all categories, out of them 16 Nos. of industries generating & treating Trade Effluent in Rewari town.

7. That sewer lines connected to STPs under consideration of present OA, cater the sewage generated in Rewari town and Dharuhera town. There are total 16 numbers of units in Rewari Town generating and treating Trade effluent and there is no unit in Dharuhera town which generates Trade effluent. Out of these 16 numbers of units, 02 numbers of units have already been inspected by Joint team and as per analysis report their discharge was found within prescribed

limits. Inspection of 14 numbers of units as referred in present Para, collection & analysis of samples, submission of report may take further time. It is therefore required to extend the time to submit the report with respect of 14 numbers of units running in Rewari town, generating trade effluent.

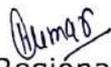
PRAYER

In view of submissions made herein above, it is humbly prayed that this Hon'ble Tribunal may be pleased to:

- (i) grant four weeks time for inspection of units as referred in Para No. 7 and submission of report.
- (ii) pass any other order/direction as this Hon'ble Tribunal deems fit and proper in the facts and circumstances of the case.

Applicant/Haryana State Pollution Control Board

Through


Regional Officer,
Rewari Region
Haryana State Pollution Control Board

Date: 08.12.2023

Place: Rewari

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI

IA No. _____ of 2023
IN
OA No. 627 of 2022

IN THE MATTER OF:

Prakash Yadav

.....Appellants

Versus

State of Haryana & Ors

..... Respondent

AFFIDAVIT

I, Harish Kumar, working as Regional Officer, Rewari with the Applicant Board, do hereby solemnly affirm and declare as under:

1. That I am the authorized representative of the applicant Board in the present Miscellaneous Application. I have gone through the records of the Board. I have made myself conversant with the facts of the present case and therefore, I am competent to depose this affidavit.
2. That the accompanying application has been drafted under my instructions. I have read the contents thereof, the same are true and correct and may kindly be read as part of this affidavit as the same are not being repeated herein for the sake of brevity.



Harish Kumar
Deponent

VERIFICATION

Verified at Rewari..... on this 07 day December, 2023 that the contents of above affidavit are true and correct to my knowledge derived from the official records of the applicant Board. Nothing material has been concealed therefrom.

ATTESTED
[Signature]
JAGAT SINGH
ADVOCATE
NOTARY PUBLIC
REWARI (HP)
07-12-2023

Harish Kumar
Deponent

Item No.04

(Court No. 2)

**BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI.**

(Through Physical Hearing with Hybrid Option)
Original Application No. 627/2022

Prakash Yadav

...Applicant

Versus

State of Haryana

...Respondent

Date of hearing: 24.04.2023

**CORAM: HON'BLE MR. JUSTICE ARUN KUMAR TYAGI, JUDICIAL MEMBER
HON'BLE DR. AFROZ AHMAD, EXPERT MEMBER**

Applicant: Mr. S.A Zaidi and Ms. Mansi Chahal, Advocates.

Respondent: Mr. Lokesh Sinhal, Senior, AAG and Mr. Hemant Gupta, AAG, Haryana for respondent no. 1,4, 6 and 8.
Mr. Rahul Khurana, Advocate for respondent no. 2, 3 and 7.
Mr. A.K. Singh, ACS, PHED, Mr. Pankaj Agrawal, Commissioner cum Secretary, Irrigation and Mr. Satbir Kadyan, Engineer in Chief, Irrigation Department (through VC).

Mohd. Imran Raja, DC, Rewari, Mr. Ravinder Pal, SE, Irrigation, Mr. H.P. Bansal, DDPO, Rewari, Mr. Satish Rathee, SE, PHED, Rewari, Mr. Ravidnder, EE, PHED. Mr. Anil, EE, HSVP, Rewari and Mr. Vinod Baliyan, Regional Officer, HSPCB.

Application is registered based on a Letter Petition received by Email

ORDER

1. The applicant Prakash Yadav, son of Fateh Singh resident of village and post office Kharkhara, District Rewari, Haryana has sent the present letter petition by Email, which has been treated as Original Application, with

the prayer for issuance of direction to stop discharge of sewage in Sahibi river barrage.

2. The applicant has submitted that sewage from various STPs established in District Rewari is being discharged in hundreds of acres of vacant land of Sahibi river situated near village Kharkhara, Khaliawas on Delhi Jaipur National Highway. The consequent water logging has contaminated groundwater and, therefore, the contaminated water which comes out of the hand pumps and tubewells gives foul smell. The stagnated sewage has also destroyed trees and other vegetation in the above said land which will also become infertile if no action is taken to prevent such discharge of sewage. Due to drinking of contaminated ground water residents of village Kharkhara, Khaliawas, Bhatsana, Tatarroop, Nikhri, Masani, Rasgan, Dungerwas, Titherpur, Alawalpur and Dharuhera etc. have become vulnerable to pandemic/water born diseases.

3. Vide order dated 30.09.202, this Tribunal ordered issuance of notice to State of Haryana through its Chief Secretary, Government of Haryana, HSPCB, Commissioner, Municipal Corporation, Rewari, and District Magistrate and subsequently vide order dated 18.01.2023, this Tribunal ordered issuance of notice to Principal Secretary, Irrigation and Water Resource Department, Government of Haryana, Principal Secretary, Public Health Department, Government of Haryana, HSVP, and DDPO, Rewari.

4. Pursuant to service of notice, replies have been filed by respondent no. 2 vide separate emails dated 28.03.2023 and 22.04.2023, by respondent no. 4 vide separate emails dated 28.03.2023 and 23.04.2023, by respondent no. 5 vide email dated 22.04.2023, by respondent no. 6 vide separated emails dated 28.03.2023 and 23.04.2023, by respondent no. 7 vide email dated 28.03.2023 and by respondents no. 8 vide separate emails dated

27.03.2023.

5. Vide order dated 30.09.2022, this Tribunal constituted a Joint Committee comprising of representatives of HSPCB, Commissioner, Municipal Corporation, Rewari and District Magistrate, Rewari and direct the same to submit its report within one month.

6. In compliance thereof report of the Joint Committee has been filed vide email dated 20.12.2022. We have gone through the Joint Committee report. The Joint Committee visited the site along with complainant Sh. Prakash Yadav S/o Sh. Fateh Singh, VPO Kharkhara on 25.11.2022. During inspection, the Joint Committee collected the samples at the following locations:-

- i) 3 points nearby Mansani Barrage
- ii) Outlet of pipeline carrying effluent of Rewari City in LBS channel, Village Jarthal.
- iii) Outlet of 9.5 MLD, STP, PHED, Village Kharkhara, Dharuhera.
- iv) Outlet of 5 MLD STP, HSVP, Dharuhera.
- v) Outlet of 16 MLD, STP, PHED, Nasiaji Road, Rewari
- vi) Outlet of 08 MLD, STP, PHED, Nasiaji Road, Rewari
- vii) Outlet of 6.5 MLD, STP, PHED, Village Kaluwas, Rewari
- viii) Outlet of 3.5 MLD, STP, PHED, Bawal

The Joint Committee observed that 03 Nos. of STPs i.e. i) 5 MLD STP, HSVP, Dharuhera, ii) 9.5 MLD, STP, PHED, Village Kharkhara, Dharuhera, iii) 3.5 MLD, STP, PHED, Bawal having discharge after treatment into Masani Barrage through pipe lines laid for discharge and 03 Nos. of STPs i.e. i) 16 MLD, STP, PHED, Nasiaji Road, Rewari, ii) 08 MLD, STP, PHED, Nasiaji Road, Rewari and 6.5 MLD, STP, PHED, Village Kaluwas, Rewari are having discharge into Lal Bahadur Shastri (LBS) recharge channel at Village Jharthal, Rewari after treatment ultimately leading to Masani Barrage. The Joint Committee observed that Masani Barrage is having water accumulation from different sources i.e. Rain Water, Canal Water of

Irrigation Department and Treated Effluent from STPs of PHED and HSVP of District Rewari. In its report, the Joint Committee noticed and quoted the Analysis Reports received from HSPCB laboratory at Faridabad and has recorded its findings, given action taken report and made its recommendations which are reproduced as under:-

“3. Findings

I. *the Analysis Reports suggest that the various parameters of effluent from outlet of 05 No. STPs operated by Public Health Engineering Department, Rewari and 01 No. of STP operated by Haryana Sahari Vikas Pradhikaran (HSVP), Rewari and 01 No. of point of discharge at outlet of pipeline carrying sewage effluent of Rewari City into LBS channel, Village Jarthal are not as per standards fixed by HSPCB vide letter dated 02.07.2020.*

II. *The parameters of effluent collected from 03 No. of locations from Masani Barrage are within the prescribed limits as per schedule-VI under the Environment (Protection) Rules, 1986.”*

4. ACTION TAKEN REPORT

The Joint Committee during inspection collected the samples from inlet and outlet of STPs and as per Analysis Report from Board Laboratory at Faridabad, parameters are found exceeding the prescribed limits. Regional Office, HSPCB, Dharuhera has filed prosecution against 04 Nos. of STPs for sample exceeding prescribed limits i.e. a) 16 MLD, PHED, Nasaiji Road, Rewari b) 8 MLD, PHED, Nasaiji Road, Rewari c) 6.5 MLD, PHED, Village Kaluwas, Rewari d) 9.5 MLD, PHED, Kharkhara. The filing of prosecution against 02 Nos. STPs are under process i.e. a) 5 MLD, STP, HSVP, Dharuhera, Rewari and b) 3.5 MLD, PHED, Bawal, Rewari and for the violations, Regional Office, Dharuhera has sent the recommendation to head office for imposition of Environment Compensation against 06 Nos of STPs for violation. The Recommendations made by the Joint Committee in its report are reproduced as under :-

5. RECOMMENDATIONS OF THE COMMITTEE

Based upon the above report:-

i) *Public Health Engineering Department (PHED), Rewari and Haryana Sahari Vikas Pradhikaran (HSVP), Rewari need to upgrade/improve the functioning of STPs under their control and to maintain Sewage/Effluent Discharge Standards for Sewage Treatment Plant as circulated by Haryana State Pollution Control Board vide letter dated 02.07.2020.*

ii) *There should be regular cleaning of Masani Barrage and Lal Bahadur Shastri (LBS) Recharge Channel by Irrigation Department, Rewari.*

iii) *Public Health Engineering Department, Rewari and Irrigation department should monitor the quality of the effluent fortnightly, coming from 03 Nos. of STPs of city Rewari for discharge point at Vill.- Jarthal into LBS Recharge Channel to keep the various parameters of effluent within prescribed limits.*

iv) *Public Health Engineering Department, Rewari and Irrigation Department, Rewari should keep strict vigil on the water level of Masani Barrage so that water should not enter into the fields of nearby villages. Both departments should address the grievance of the nearby villages.*

v) *Forest Department should plant trees around Masani Barrage in coordination with Irrigation Department, Rewari.*

vi) *Public Health Engineering Department, Rewari should supply the potable drinking water after proper treatment in the villages - Kharkhara, Khaliawas, Bhatsana, Tatarpur, Nikhri, Masani, Rasgan, Dungarwas, Tittarpur, Alwalpur and Dharuhera."*

7. Vide order dated 29.03.2023, personal appearance of Principal Secretaries, Irrigation Department and Public Health Department, Government of Haryana through VC and the Regional Officer, HSPCB, the DDPO, Rewari, the District Magistrate Rewari and the Superintending Engineers, Irrigation Department and Public Health Engineering Department, Government of Haryana physically before this Tribunal was ordered.

8. In compliance thereof Mr. A.K. Singh, ACS, PHED, Mr. Pankaj Agrawal, Commissioner cum Secretary, Irrigation and Mr. Satbir Kadyan, Engineer in Chief, Irrigation Department have appeared through VC and Mohd. Imran Raja, DC, Rewari, Mr. Ravinder Pal, SE, Irrigation, Mr. H.P. Bansal, DDPO, Rewari, Mr. Satish Rathee, SE, PHED, Rewari, Mr. Ravidnder, EE, PHED. Mr. Anil, EE, HSVP, Rewari and Mr. Vinod Baliyan, Regional Officer, HSPCB have appeared physically before this Tribunal and we have interacted with them.

9. In view of the averments made in the application and observations made in the report of the Joint Committee the case involves environmental

questions relating to **(i) supply of drinking water to the surrounding villages, (ii) cleaning of LBS Recharging Channel and Masani Barrage, (iii) compliance with environmental norms by STPs, (iv) reuse of treated sewage, (v) treatment of industrial effluents and (vi) rejuvenation of River Sahibi.**

(i) DRINKING WATER SUPPLY TO THE VILLAGES

10. In replies dated 21.04.2023 and 23.04.2023 filed by respondent no. 2-HSPCB and respondent no. 6-PHED respectively, it has been mentioned that the water samples collected from various locations by Joint Committee on 08.04.2023 & 19.04.2023 were sent to State Water Testing Lab, at Karnal (NABL Accredited) and District PHED Lab Gurugram (NABL Accredited) respectively. As per the Analysis Report dated 13.04.2023 and 21.04.2023 of drinking water from various sources i.e. handpumps borewells of villages Kharkhara, Khaliyawas, Bhatsana, Tatarpur Khalsa, Nikhri, Masani, Rasgan, Dungarwas, Titarpur, Alawalpur suggests that except Tubewell no. 07 Village-Masani and Tubewell no. 1 Village – Titarpur drinking water is potable and usable for drinking. In his reply filed on behalf of respondent no. 6, Executive Engineer, Public Health Engineering Division, Bawal, Rewari has submitted regarding supply of drinking water in the above mentioned villages as under:-

“The potable water is being supplied in these villages by PHED – DDPO Rewari. The Joint Committee during the inspection collected the samples on 08.04.2023 & 19.04.2023 of tubewells installed in the villages – Kharkhara, Khaliawas, Bhatsana, Tatarpur Khalsa, Nikhri, Massani, Rasgan, Dungarwas, Titarpur, Alwalpur and Dharuhera and were sent to State Water Testing Lab (NABL Accredited) at Karnal and District PHED Lab Gurugram (NABL Accredited) respectively. From the analysis reports received from the State Lab it is observed that water is potable in tubewells and the parameters of potability of water are within the prescribed limit as per Indian Standard Code: 10500 (2012) – Drinking Water – Specification (Second Revision) except Tubewell no. 7 at PHE Store Massani and

Titarpur Tubewell. The Tubewell no. 7 and Tubewell at Titarpur appear Brackish Water (More salty than freshwater) due to increasing of total dissolved solid (TDS) of underground water which are not used to supply water.

The water supply in Titarpur village is being maintained from tubewell no. 1, 2, 3 & 8 near NH-71 of since 2 years. The results of samples taken from Tubewell no. 7 and Tubewell at Titarpur are not corresponding to water collected at Massani Barrage (distance is 1.34 km & 1.66 km respectively). The samples collected from Handpump & 02 no. private tubewell of village Kharkhara as selected by the applicant/complainant (at distance of 150 meter from water accumulated at Masani Barrage) are within prescribed limits. Further opinion has been taken from Chief Chemist of State Lab (attached as Annexure R - 7.1 to 7.3) to know the effect on the accumulated water in Massani barrage in these tubewells. As per opinion of the Chief Chemist "there is no effect/ influence of water accumulated at Massani barrage on these water sources".

The Joint Committee observed that water supply in Dharuhera Town is being supplied through Canal Based Water Supply Scheme and there is no Tubewell source to supply water in Dharuhera Town. Hence samples of Dharuhera Town were not collected being canal based water supply system.

The joint committee submitted the report to Deputy Commissioner, Rewari on dated 21.04.2023 that the drinking water supplied by the Public Health Engineering Department is potable and useable for drinking."

11. Respondents no. 6 is directed to get samples of drinking water from all relevant locations collected and tested quarterly for ensuring due compliance with environmental norms regarding supply of potable drinking water to above mentioned surrounding villages.

(ii) CLEANING OF LBS RECHARGING CHANNEL AND MASANI BARRAGE

12. In the reply filed by Superintending Engineer JLN Circle, Irrigation and Water Resources, Department Rewari on behalf of respondent no. 5 Principal Secretary Irrigation and Water Resources Department, Government of Haryana it has been submitted that respondent no. 5 has set up the LBS Recharging Channel located at village Jharthal for the purpose of discharging of excess canal water and rain water into the

Masani Barrage through separate line, but no sewage or effluents from any STPs in question is discharged into the LBS Recharging Channel. LBS Recharging Channel has been regularly cleaned annually by respondent no. 5 before the rainy season and LBS Recharging Channel will also be cleaned by respondent no. 5 by the 30.6.2023 just before coming of the rainy season of this year. Cleaning of the Masani Barrage is not feasible because the water in Masani Barrage is spread over hundreds of Acres of land having average depth of 4 feet. It is not possible to set up any cleaning machine for such vast area.

13. The aspect of remedial measures which can be taken for cleaning of the Masani Barrage needs to be considered by respondent no. 5 and additional reply be filed regarding remedial measures which can be taken for this purpose.

(iii) COMPLIANCE WITH ENVIRONMENTAL NORMS BY STPs

14. In compliance of order dated 29.03.2023 passed by this Tribunal the Joint Committee constituted by the Deputy Commissioner, Rewari vide order dated 14.11.2022 made visits on 08.04.2023 and 13.04.2023 and got the samples collected from the STPs of the following locations:-

1. Outlet of 9.5 LD, STP, PHED, Village Kharkhara, Dharuhera.
2. Outlet of 5 MLD STP, HSVP, Dharuhera.
3. Outlet of 16 MLD, STP, PHED, Nasiaji Road, Rewari.
4. Outlet of 8 MLD, STP, PHED, Nasiaji Road, Rewari.
5. Outlet of 6.5 MLD, STP, PHED, Village Kaluwas, Rewari.
6. Masani Barrage, view point, NH-8, Dharuhera, Rewari.

The Joint Committee observed that 01 no. of STP i.e. 3 MLD STP, PHED Bawal is under up-gradation. The Joint Committee referred to Analysis Report received from HSPCB Laboratory at Faridabad and

recorded its findings and conclusions as under:-

“FINDINGS

1. The Analysis Report dated 17.04.2023 and 21.04.2023 from the treated effluents from STPs suggests that the,

A) There is continuous improvements in operation and functioning of i) 05 MLD STP, HSVP, Dharuhera ii) 16MLD STP, Nasiaji Road, PHED, Rewari iii) 8MLD STP, Nasiaji Road PHED, Rewari. As per Analysis Report dated 21.04.2023, parameters of treated effluents are within prescribed norms.

B) There is slight improvement in operation and functioning of i) 9.5 MLD, STP, PHED, Kharkhara, Dharuhera ii) 6.5 MLD, STP, PHED, Kaluwas, Rewari. However, as per Analysis Report dated 17.04.2023 and 21.04.2023 parameters are still exceeding the prescribed norms.

II. The Analysis Report dated 13.04.2023 and 21.04.2023 of drinking water from various sources i.e. Handpumps, Borewells of villages - Kharkhara, Khaliyawas, Bhatsana, Tatarpur Khalsa, Nikhri, Masani, Rasgan, Dungarwas, Titarpur, Alawalpur suggests that except Tubewell No. 07, Village - Masani and Tubewell No. 1, Village - Titarpur, drinking water is potable and usable for drinking.

III. The parameters of effluent collected view point, Masani Barrage, NH-8, Dharuhera is within the prescribed limits as per schedule-VI under the Environment (Protection) Rules, 1986.

4 Conclusion

i) Public Health Engineering Department (PHED), Rewari need to upgrade/improve the functioning of 2 Nos. of STPs i.e. i) 9.5 MLD, STP, PHED, Village - Kharkhara ii) 6.5 MLD, STP, PHED, Village - Kit.vyt.icu, Rewari and to maintain Sewage/Effluent Discharge Standards for Sewage Treatment Plant as circulated by Haryana State Pollution Control Board vide letter dated 02.07.2020.

ii) The drinking water supplied by the Public Health Engineering Department from various sources i.e. Handpumps, Borewells to the villages - Kharkhara, Khaliyawas, Bhatsana, Tatarpur Khalsa, Nikhri, Masani, Rasgan, Dungarwas, Titarpur, Alawalpur is potable and usable for drinking except Tubewell No. 07, Village - Masani and Tubewell No. 1, Village - Titarpur, drinking water.”

15. Respondents no. 5 and 7 are directed to file additional replies specifically giving all requisite details for upgradation of the STPs/remediation of the deficiencies in their functioning so as to make the

functioning of the STPs fully compliant with the prescribed environmental norms.

(iv) RE-USE OF TREATED EFFLUENTS BY EXECUTIVE ENGINEER, PUBLIC HEALTH ENGINEERING DIVISION NO.1 REWARI.

16. In his reply filed on behalf of respondent no. 6, Executive Engineer, Public Health Engineering Division No.1 Rewari has submitted regarding reuse of treated effluents as under:-

“RE-USE OF TREATED EFFLUENTS BY EXECUTIVE ENGINEER, PUBLIC HEALTH ENGINEERING DIVISION NO.1 REWARI

17. That the Executive Engineer, Public Health Engineering Division No.1 Rewari also finding out the feasibility of Re-use of treated effluents for agriculture purpose surrounding the Rewari Town. The During the tracing the feasibility of Re-use of treated effluents , farmer showing interest for re-use of treated water , then officers and officials of Departments are given the counseling at grounds at various place in field (Annexure-19) and explained the nutrition value of Treated effluents for agriculture. After that various farmers are visited the Sewerage Treatment Plants (Annexure -20) and farmers are agreed to re-use of Treated effluents of Sewerage treatment plants. Now Department are finding out the feasibility of Re-use of treated effluents for agriculture purpose and taking consents from farmers. As on today Executive Engineer, Public Health Engineering Division No.1 Rewari took 580 Acres land consents from farmers for Re-use of Treated effluents. After complete consent received, Executive Engineer, Public Health Engineering Division No.1 Rewari will submitting Estimate (Tentative cost Amounting to Rs. 6200/- Lacs) of Re-use of Treated effluent in upcoming month and project will be taken in hand after Technically approval as well as Administrative approval from Govt. and after that work will be commissioned within 730 days positively.”

17. In reply filed on behalf of respondent no. 6 it has been mentioned that as per Joint Committee Report, the accumulated treated effluents at Massani Barrage was found within prescribed limits as per provision of the Environmental (Protection) Act, 1986 and suitable for land surface as well as for irrigation purpose. During visit to accumulated water at Massani Barrage in month of April, 2023, the Joint Committee found the evidence of

aquatic life like Indian Major Carps (IMC) fish, Catfish, Birds and green trees in the vicinity of Massani Barrage were also found.

18. The Joint Committee has in its report recommended that Public Health Engineering Department, Rewari and Irrigation Department, Rewari should keep strict vigil on the water level of Massani Barrage so that water should not enter into the fields of nearby villages and both the Departments should address the grievance of the nearby villages. In reply filed on behalf of respondent no. 6 it has been mentioned that the water level of Massani Barrage is much lower than nearby fields and it has never entered into the nearby fields. However, Public Health Engineering Department has undertaken to coordinate with Irrigation Department Officers and to keep strict vigil.

19. The Irrigation Department of Government of Haryana may formulate a Lift Irrigation Scheme for the utilization of treated sewage/rain/canal water accumulated in the Massani Barrage for irrigation of agricultural land. The Irrigation Department may also explore possibility to use sprinklers in bringing more area under the command of irrigation. Till such time the Lift Irrigation Scheme is formulated and executed, the farmers may be permitted to lift treated sewage/rain/canal water accumulated in the Massani Barrage for irrigation of their land by use of water lifting pumps.

20. The respondents no. 5 is directed to file additional reply detailing Action Plan for use of treated sewage water for irrigation of agricultural land as referred to above.

(v) TREATMENT OF INDUSTRIAL EFFLUENTS.

21. In reply dated 23.04.2023 filed on behalf of respondent no. 6, it has been mentioned that the Public Health Engineering Department visited in

town and it has been observed that some industrial activities are found and their effluents are unauthorized released in domestic sewer. The unauthorized released effluents are coming to STPs and affecting the functionality of STPs along with standard parameters of treatment. The traced mixing points of industrial effluent have been disconnected & issued the notice to such industrial units by the Public Health Engineering Department and where untraced, the notice has also been issued to those industries to explain where the effluents of their units are being discharged. Now Public Health Engineering Department and Haryana Pollution Control Board Dharuhera are jointly making efforts to stop the untraced mixing points of industrial effluent into domestic sewer on wider aspect.

22. The respondents no. 3 to 8 are directed to carry out the requisite inspection of all concerned industrial units regarding installation of ETPs/CETPs and take remedial measures in case of violations for ensuring (i) that industrial effluents are treated and reused for purposes as permissible in accordance with the directions issued by this Tribunal and (ii) that untreated industrial effluents are not discharge in municipal sewer and Action Taken Report in this regard be filed by respondent no. 2 HSPCB after obtaining and compiling the requisite information.

(vi) REJUVENATION OF SAHIBI RIVER.

23. According to information available in public domain, Sahibi river, also called the Sabi River originates from eastern slopes of Aravali hill range in District Sikar of Rajasthan. The Sahibi, is an ephemeral, rain-fed river flowing through Rajasthan, Haryana and Delhi into Yamuna. The catchment area of the Sahibi River encompasses the following cities and towns: Sikar, Jaipur, and Alwar in northeastern Rajasthan State; Bawal, Rewari, Pataudi, and Jhajjar district in southern Haryana state; and Union

Territory of Delhi where it flows through its channeled course called the Najafgarh drain. Prior to 1960, the rain-fed Sahibi River entered Delhi near Dhansa and spilled its overflow in the Najafgarh Lake (Jheel) basin, creating a seasonal lake which was later channelised by digging a wide drain connecting it to the Yamuna River, completely draining the seasonal Najafgarh Jheel. The Sahibi River flooded in 1977. In response, the Masani barrage was constructed on Delhi-Jaipur highway near Masani village in District Rewari. Several smaller dams have also been constructed throughout the hills of Rajasthan to store rainwater. The construction of dams has restricted the flow of water on the Sahibi River and it is now stated to be rare for water overflow from monsoon rains to reach up the Masani Barrage. Entire 100 km stretch of Sahibi river and its streams in Haryana are now stated to be ecologically dead. Gurugram also dumps polluted discharge in the riverbed of Sahibi. The current and paleochannels of Sahibi river have several important wetlands that lie in series, including the Masani barrage wetland, Matanhail forest, Chhuchhakwas-Godhari, Khaparwas Wildlife Sanctuary, Bhindawas Wildlife Sanctuary, Outfall Drain Number 6 (canalised portion in Haryana of Sahibii river), Outfall Drain Number 8 (canalised portion in Haryana of Dohan river which is a tributary of Sahibi river), Sarbashirpur, Sultanpur National Park, Basai Wetland, Najafgarh lake and Najafgarh drain bird sanctuary, and The Lost lake of Gurugram, all of which are home to endangered and migratory birds, yet largely remain unprotected under extreme threat from the colonisers and builders.

24. In O.A No. 470/2022 titled as Rao Satvir Singh & Anr. Vs. Union of India & Ors., the applicant raised grievance regarding discharge of Gurugram sewage and industrial waste in Sahibi River and causing of pollution of Najafgarh Jheel and this Tribunal considered the matter vide

orders dated 13.07.2022, 30.11.2022 and 16.02.2023 but the matter of rejuvenation of Sahibi River in the State of Haryana was not specifically dealt with in that case.

25. In view of the facts and circumstances of the case we consider it to be essential to widen the scope of the present proceedings for remediation of the environmental issues arising in the case.

26. Since Sahibi River is an Inter-State River involving three States namely Rajasthan, Haryana and Delhi. We are of the opinion that all concerned Departments of the above said States must coordinate and cooperate for rejuvenation of Sahibi River so that catchment area of river is harnessed and minimum e-flow is maintained in the River to restore its ecology and aquatic life.

27. The identification/demarcation of area of Sahibi River and restoration/management of its catchment area and removal of encroachments if any is also urgent need of the hour and the State of Haryana and its instrumentalities, must take appropriate remedial measures in this regard for restoration and rejuvenation of Sahibi River.

28. Respondent no. 5 is directed to file additional reply detailing the steps taken and Action Plan for steps to be taken in this regard.

29. In view of the facts and circumstances of the case, we consider the presence of the State of Rajasthan through Chief Secretary Government of Rajasthan, NCT of Delhi through Chief Secretary, Government of NCT of Delhi, the Ministry of Jal Shakti and the Central Water Commission to be essential for just and proper adjudication of the questions involved and they are impleaded as respondents no. 9 to 12. The Registry is directed to

amend the memo of parties to the application. Notices be issued to newly impleaded respondents no. 9 to 12 requiring them to file their reply/response.

30. Additional replies by respondents no. 1 to 8 and replies/response by respondents no. 9 to 12 be filed **within two months** at judicial-ngt@gov.in preferably in the form of searchable PDF/OCR supported PDF and not in the form of Image PDF.

31. List the matter for further consideration on 20.09.2023.

32. A copy of this order be sent to the applicant and all the respondents by email for information/compliance.

Arun Kumar Tyagi, JM

Dr. Afroz Ahmad, EM

April 24 2023
AG

IN THE HON'BLE NATIONAL GREEN TRIBUNAL

NEW DELHI

OA No. 627 of 2022

IN THE MATTER OF:

Prakash Yadav

...Applicant

Vs

State of Haryana and Others

...Respondents

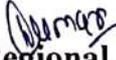
ACTION TAKEN REPORT ON BEHALF OF RESPONDENT NO. 2 i.e. HARYANA STATE POLLUTION CONTROL BOARD IN COMPLIANCE OF ORDER DATED 24.04.2023

1. That Hon'ble NGT vide order dated 24.04.2023 directed that:-
 22. *The respondents no. 3 to 8 are directed to carry out the requisite inspection of all concerned industrial units regarding installation of ETPs/CETPs and take remedial measures in case of violations for ensuring*
 - (i) *that industrial effluents are treated and reused for purposes as permissible in accordance with the directions issued by this Tribunal and*
 - (ii) *that untreated industrial effluents are not discharge in municipal sewer and Action Taken Report in this regard be filed by respondent no. 2 HSPCB after obtaining and compiling the requisite information.*
2. That in compliance to the order dated 24.04.2023, passed by Hon'ble Tribunal, Deputy Commissioner, Rewari constituted a committee vide order No. 4593-96/LFA dated 25.05.2023 consisting of (1) Executive Engineer, PHED, Rewari (2) Executive Engineer, HSVP, Rewari (3) Regional Officer, HSPCB, Rewari (4)Sr. Manager, HSIIDC, Bawal/Dharuhera, regarding inspection of

industries discharging untreated effluent and to take action(*Annexure-I*). The joint committee inspected the industries and submitted the Action Taken Report to the office of Deputy Commissioner, Rewari on dated 31.08.2023 (*Annexure-II*) which is as follows:-

Sr. No.	No. of industries inspected	No. of industries not found complying	Action Taken	Remarks
1	21	6	a) 03 Nos. of unit sealed by the Board and further action is under process. b) Against 03 Nos. of units action of closure is under process	a) 02 Nos. of units were found complying b).07 Nos. of unit are non-polluting and covered under White Category c) 01 No. of unit not found at site d) 05 Nos. of units are lying closed and not in operation.

The Report is submitted for kind consideration of this Hon'ble Tribunal. It is undertaken to comply with further directions passed by this Hon'ble Tribunal.


Regional Officer,
Rewari Region
On behalf of the Respondent
Haryana State Pollution Control Board



उपायुक्त कार्यालय, रेवाड़ी

DEPUTY COMMISSIONER OFFICE, REWARI

(To Be Submitted with same Sr. No. & Date)

आदेश

मसानी बैराज धारुहेडा में आने वाले गन्दे पानी बारे मे निम्नलिखित अधिकारियों की संयुक्त कमेटी गठित कर निर्देश दिये जाते है कि मसानी बैराज में आने वाला गन्दा पानी जिन-जिन कम्पनियों/किसी अन्य स्रोतों से आता है, उन स्रोतों को चिन्हित करते हुए उनके खिलाफ नियमानुसार अनुशासनिक कार्यवाही अमल में लाए तथा की गई कार्यवाही बारे रिपोर्ट अधोहस्ताक्षरी के सम्मुख प्रस्तुत करें।

- | | |
|---|-------|
| 1. कार्यकारी अभियन्ता, जन स्वास्थ्य विभाग रेवाड़ी। | सदस्य |
| 2. कार्यकारी अभियन्ता, हरियाणा शहरी विकास प्राधिकरण, रेवाड़ी। | सदस्य |
| 3. क्षेत्रीय अधिकारी, हरियाणा राज्य प्रदूषण नियंत्रण बोर्ड, रेवाड़ी। | सदस्य |
| 4. सीनियर मैनेजर, हरियाणा राज्य औद्योगिक और बुनियादी ढांचा विकास निगम, बावल/धारुहेडा। | सदस्य |

-हस्ता-

उपायुक्त, रेवाड़ी।

पू० क्रमांक 4593-96 /एल०एफ०ए०

दिनांक 25/5/23

इसकी एक प्रति निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित है:-

1. कार्यकारी अभियन्ता, जन स्वास्थ्य विभाग रेवाड़ी।
2. कार्यकारी अभियन्ता, हरियाणा शहरी विकास प्राधिकरण, रेवाड़ी।
3. क्षेत्रीय अधिकारी, हरियाणा राज्य प्रदूषण नियंत्रण बोर्ड, रेवाड़ी।
4. सीनियर मैनेजर, हरियाणा राज्य औद्योगिक और बुनियादी ढांचा विकास निगम, बावल/धारुहेडा

कृते: उपायुक्त, रेवाड़ी।

Joint Inspection Report by HSIIDC, PHED, HSVP & HSPCB in Original Application No. 527/2022 titled as Parkash Yadav Versus State of Haryana in Hon'ble National Green Tribunal, Principal Bench, New Delhi

Annexure-II

Sr. No.	Name and address of the industry	Action Taken	Status of Effluent	Remarks
1	M/s Bharat Enterprises Uttam Nagar, Delhi Road, Rewari	Unit has been Closed & Sealed by the Board on dated 23.08.2023.	No ETP/STP installed.	Unit has been Closed & Sealed by the Board on dated 23.08.2023
2	M/s Aman Enterprises, Shanti Nagar, Nasiaji Road, Rewari	Unit has been Closed & Sealed by the Board on dated 09.08.2023.	No ETP/STP installed.	Unit has been Closed & Sealed by the Board on dated 09.08.2023.
3	M/s J.J. Enterprises, Shanti Nagar, Part No. II, Near Lotus Garden, Rewari	Unit has been Closed & Sealed by the Board on dated 29.08.2023	No ETP/STP installed.	Unit has been Closed & Sealed by the Board on dated 29.08.2023.
4	M/s Tirupati Metal, Nasiyaji Road, Shanti Nagar, Rewari	SCN for closure issued to the unit vide this office letter No. 137 dated 19.05.2023. Unit has submitted reply on dated 05.06.2023 and reply was not found satisfactory. Speaking order issued vide letter No. I/171898/2023 dated 24.08.2023.	No ETP/STP installed.	Action is under process
5	M/s Sachin Metal Nasiyaji Road, Shanti Nagar, Rewari	SCN for closure issued to the unit vide this office letter No. 136 dated 19.05.2023. Unit has submitted reply on dated 07.06.2023 and reply was not found satisfactory. Speaking order issued vide letter No. I/172287/2023 dated 29.08.2023.	No ETP/STP installed.	Action is under process
6	M/s Rustagi Enterprises Sector- II, Plot No. 19, Ind. Area., Delhi Road, Rewari	SCN for closure issued to the unit vide this office letter No. 163985/2023 dated 19.05.2023 Unit has submitted reply on dated 08.06.2023 and reply not found satisfactory Speaking order issued vide letter No. I/172291/2023 dated 29.08.2023	No ETP/STP installed.	Action is under process
7	M/s Harsh Industries, Uttam Nagar, Delhi Road, Rewari	Unit is lying closed & not in operation.	Not Applicable	Unit is lying closed & not in operation
8	M/s Nirmal Polyfab Pvt. Ltd. Uttam Nagar, Delhi Road, Rewari	Unit is lying closed & not in operation.	Not Applicable	Unit is lying closed & not in operation
9	M/s National Irrigation Equipment Co 2 K.M. Mile Stone, Delhi Road, Rewari	Unit is lying closed & not in operation.	Not Applicable	Unit is lying closed & not in operation
10	M/s Ruhaatmik Plastic Industries (Earlier known as Pernod Ricard India), Plot No 35, Sector-11, I.A. Rewari	Unit is lying closed & not in operation.	Not Applicable	Unit is lying closed & not in operation
11	M/s Krishana Metal Enterprises, Shanti Nagar, Near treatment Plant, Rewari	Unit is lying closed & not in operation.	Not Applicable	Unit is lying closed & not in operation
12	M/s Matveer Pipes, Uttam Nagar, Delhi Road, Rewari	Unit is a showroom of plastic drums and no manufacturing activity observed at site and unit is not covered under consent management of the Board. Hence, no action is required	Not Applicable	NA
13	M/s DIC H.D P Pipe Sperring System, Near	Unit is a godown and showroom of plastic pipes, fitting of sanitary wired etc no manufacturing	Not Applicable	NA

Signature
of (HSVP)

Signature
of (HSVP)

Signature
PHED

Signature
HSPCB

	Rao Water Suppliers, Uttam Nagar, Rewari	activity observed at site and unit is not covered under consent management of the Board. Hence, no action is required.		
14.	M/s Nice Irrigation Equipment Co., Head Office 27-38, Industrial area, Delhi Road, Rewari	No manufacturing activity observed at site. Hence, no action is required.	Not Applicable	NA
15.	M/s Taneja Enterprises, Uttam Nagar, Delhi Road, Rewari	The unit is engaged in manufacturing of tissue paper and unit is not covered under consent management of the Board. Hence, no action is required.	Not Applicable	NA
16.	M/s Kunal Traders, Uttam Nagar, Opp. Rao Water Suppliers, Delhi Road, Rewari	The unit is engaged in production of disposable paper glass (dry process) and unit is not covered under consent management of the Board. Hence, no action is required.	Not Applicable	NA
17.	M/s M.K.S. Perforations, Near Jain School, Nasiaji Road, Rewari	The unit is engaged in perforation of steel sheet & process is dry and unit is not covered under consent management of the Board. Hence, no action is required.	Not Applicable	NA
18.	M/s Krishan Metal, Nasiaji Road, Rewari	No such unit found at site	Not Applicable	NA
19.	M/s Pathak Sales Co-operation, Uttam Nagar, Delhi Road, Rewari	Unit is a godown and showroom. No manufacturing activity observed at site and unit is not covered under consent management of the Board. Hence, no action is required.	Not Applicable	NA
20.	M/s Gupta Metal Sheets Ltd. P. Box no. 1559, Delhi Road Rewari	Unit has installed ETP for treatment of trade effluent. Sample of the effluent and air emission has been collected and as per analysis report No. 303 dated 14.06.2023 of effluent & 133 dated 13.06.2023 of stack emission, parameters are found within the prescribed limit.	ETP/STP installed.	Unit is Complying
21.	M/s Aggrawal Metal Works (P) Ltd Jhajjar Road, Rewari	Unit has installed ETP/STP for treatment of trade/domestic effluent. Sample of the effluent has been collected and as per analysis report No. 302 dated 14.06.2023 of effluent, parameters are found within the prescribed limit.	ETP/STP installed.	Unit is Complying

Q1
Assistant Manager
HSIIDC, Bawal

Rohit
SDO/JE
HSVP, Rewari

Yaguse
SDO/JE
PHED, Rewari

Alman
Environmental Engineer
HSPCB, Rewari

Item No.04

(Court No. 2)

**BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI.**

(Through Physical Hearing with Hybrid Option)

Original Application No. 627/2022

Prakash Yadav

...Applicant

Versus

State of Haryana & Ors.

...Respondents

Date of hearing: 09.11.2023

**CORAM: HON'BLE MR. JUSTICE ARUN KUMAR TYAGI, JUDICIAL MEMBER
HON'BLE DR. AFROZ AHMAD, EXPERT MEMBER**

Applicant: Applicant in Person

Respondent Mr. Hemant Gupta Advocate for Respondents No. 1, 4, 6 & 8.
Mr. Rahul Khurana Advocate for respondent no. 2, 3 and 7.
Ms. Prachi Mishra and Ms. Rebecaa Mishra Advocates for respondent no. 9-State of Rajasthan.
Ms. Jyoti Mendiratta, Advocate for respondent no. 10-I & FCD (GNCTD).
Mr. Jitender Kumar SDM Bawar.(Through VC)
Dr. Satbir Singh Kadian EIC IWRD.(Through VC)
Mr. Jai Prakash Tanwar XEN, Irrigation Department Rewari.
Mr. Harish Kumar RO HSPCB.
Mr. V. P. Chauhan and Mr. Ravinder Kumar Executive Engineers PHED.

Application is registered based on a Letter Petition received by Email

ORDER

1. As per office report notices have been duly served on respondents no. 9 to 12.

2. Ms. Prachi Mishra and Ms. Rebecaa Mishra Advocates have appeared (through VC) for respondent no. 9-State of Rajasthan and Ms. Jyoti Mendiratta, Advocate has appeared for respondent no. 10-Government of NCT of Delhi. None has appeared for respondents no. 11 and 12.

3. Reply/response has been filed by respondent no. 5-Irrigation and Water Resource Department, Haryana vide email dated 15.09.2023, by respondent no. 2-HSPCB vide email dated 18.09.2023, by respondent no. 6-Public Health Department, Haryana vide email dated 19.09.2023, by respondent no. 4-District Magistrate, Rewari vide email dated 18.09.2023, by respondent no. 8-District Development and Panchayat Officer, Rewari vide email dated 18.09.2023 and by respondent no. 9-State of Rajasthan vide email dated 24.09.2023.

4. In Reports filed by HSPCB and DM, Rewari reference has been made only to inspection of 21 Industries thereby implying that no other industries required to be inspected for compliance exist in the area in question. In the course of hearing it has been submitted that there are some other industries in the area in question which are yet to be inspected. We express our displeasure regarding conduct of submission of incomplete reports by HSPCB and DM, Rewari and warn that in case of such conduct in future appropriate action for imposition of exemplary costs and initiation of contempt proceedings/penal action may be taken against them. The Reports disclose that six industries are non compliant while five industries are lying closed compliance status of which has not been verified. In view of precautionary principle embodied by provisions of Section 20 of the National Green Tribunal Act, 2010 which this Tribunal is bound to apply, it is ordered that all these eleven industries will not be allowed to operate till certification of requisite compliance by the Industries and verification by HSPCB and passing of further orders by this Tribunal permitting these industries to operate. HSPCB and DM, Rewari are directed to inspect the

industries lying closed again and verify their compliance status regarding installation of requisite pollution control/effluent treatment apparatus/measures and previous compliance with environmental norms and to inspect all other Industries existing in the area regarding installation of requisite pollution control/effluent treatment apparatus/measures and compliance with environmental norms within 15 days and file status report regarding compliance by the same within one month. In case of non compliance MS, HSPCB and DM, Rewari shall appear before this Tribunal physically to explain the reasons for such non compliance.

5. Report of the Committee constituted by Engineer-in-Chief, Irrigation and Water Resources Department, Haryana has also not been filed.

6. Notice be issued again to respondents no. 11 and 12 to file their reply/response in the present case.

7. Learned Counsel for respondent no. 10 seeks time for filing reply/response on behalf of respondent no. 10.

8. Replies/response by respondents no. 10 to 12 be filed **within two months** at judicial-ngt@gov.in preferably in the form of searchable PDF/OCR supported PDF and not in the form of Image PDF.

9. List the matter for further consideration on 07.02.2024.

10. In view of the nature of questions involved and attendant facts and circumstances of the case we consider personal appearance of Officers authorised by Chief Secretaries, Government of Rajasthan, Government of Haryana and Government of NCT of Delhi respectively to be essential for assisting this Tribunal in just and fair adjudication of environmental questions involved in the case and accordingly they shall remain present before this Tribunal physically or through VC on that date.

11. A copy of this order be sent to Chief Secretaries, Rajasthan, Haryana and Delhi by email for requisite compliance.

Arun Kumar Tyagi, JM

Dr. Afroz Ahmad, EM

November 09, 2023
AG

Item No.03

(Court No. 2)

**BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI.**

(Through Physical Hearing with Hybrid Option)

I.A. No. 858/2023

IN

Original Application No.627/2022

Prakash Yadav

...Applicant

Versus

State of Haryana & Ors.

...Respondents

Date of hearing: 18.12.2023

**CORAM: HON'BLE MR. JUSTICE ARUN KUMAR TYAGI, JUDICIAL MEMBER.
HON'BLE DR. AFROZ AHMAD, EXPERT MEMBER.**

Applicant: Mr. Rahul Khurana Advocate for Applicant in IA 858 of 2023 alongwith Mr. Harish, RO, HSPCB, Rewari.

Respondents: Mr. Shivang Jain Advocate for Respondents No. 1, 4, 6 and 8.

Application is registered based on a Letter Petition received by Email

ORDER

1. Respondent no. 2-HSPCB has filed I.A. no. 858/2023 for grant of four weeks time for inspection of units as referred in Para No.7 and submission of report.
2. We have heard learned Counsel for respondent no.2-HSPCB and gone through the application and relevant record.
3. In view of reasons mentioned in the application and attendant facts

above said industries also and submit report thereof latest by 31.01.2024 through e-filing portal (not through email) in the form of searchable PDF/OCR Supported PDF (not in the form of Image PDF).

8. List for further consideration on the date already fixed i.e. 07.02.2024.

Arun Kumar Tyagi, JM

Dr. Afroz Ahmad, EM

December 18, 2023

N



Dated:- 04-01-2024

To

1. Sh. Harish Kumar, EE, RO Rewari.
2. Sh. Krishan Kumar, EE, RO Mahendergarh.
3. Sh. Vipin Kumar, EE, RO, Nuh.
4. Sh. Ram Niwas, Scientist-B.
5. Sh. Manish Yadav, AEE.
6. Sh. Praveen, AEE.
7. Sh. Anuj Kumar, AEE, Rewari.
8. Sh. Anju Rani, Scientist-B.

Subject: Request for constitution of teams of officers to inspect the industries in Distt. Rewari in IA No. 858/2023 in Original Application No. 627/2022 titled as Prakash Yadav Versus State of Haryana in Hon'ble National Green Tribunal, Principal Bench, New Delhi.

Reference: Your office letter no. I/239405/2023 dated 27.12.2023.

In this connection, it is submitted that RO Rewari has requested to constitute teams of officer for inspection & sampling of units to submit compliance status of industries existing in industrial areas Bawal, Dharuhera and Rewari town in compliance of Hon'ble NGT order dated 18.12.2023.

In view of above, the Authority has deputed to the following officers for the said inspections as per list given by RO Rewari and finalized by authority:-

Sr. No.	Name of Officer & Designation	Name of Units
1	Sh. Harish Kumar, EE, RO Rewari	(Sr. no. 1 to 13)
2	Sh. Krishan Kumar, EE, RO Mahendergarh	(Sr. no. 14 to 26)
3	Sh. Vipin Kumar, EE, RO, Nuh	(Sr. no. 27 to 39)
4	Sh. Ram Niwas, Scientist-B	(Sr. no. 40 to 53)
5	Sh. Manish Yadav, AEE	(Sr. no. 54 to 67)
6	Sh. Praveen, AEE	(Sr. No.68 to 80)
7	Sh. Anuj Kumar, AEE, Rewari	(Sr. no. 81 to 90)
8	Sh. Anju Rani, Scientist-B	(Sr. no. 91 to 103)

Therefore, I have been directed by authority to ask you for conducting of the said inspection & sampling based on the list and submit inspection report by 10th January 2024, positively.

DA: List of Industries

Signed by

Sanjeev Kumar

Date: 04-01-2024 12:38:12

Sr. Env. Engineer, (HQ)

For Member Secretary

I/239986/2024

Copy to :-

A copy of above forwarded to following for information and necessary action.

1. CEE, I and II, HSPCB (HQ).
2. PS to Chairman, HSPCB.
3. PA to Member Secretary, HSPCB.
4. RO, Rewari. He is directed to provide assistance to all team members for said inspections.

List of Industry generating trade effluent and installed ETP

Sr No	Area	Name of the Industry	Consent Period
1	Bawal	A.G. Industries Pvt. Ltd., (Gmax Auto Limited) Plot No. 33, Sector-5, Phase- II, IMT, Bawal, Distt. Rewari (HR) 123501	29/06/2021 - 30/09/2025
2	Bawal	A.G.Industries Pvt. Ltd., Plot No. 97-102 & 116-121, Sec.-6, Bawal	01/10/2020 - 30/09/2025
3	Bawal	Asahi India Glass Ltd., Vill-Jaliawas, 94.4 KMS, NH-8, Bawal Distt-Rewari	01/10/2023 - 30/09/2024
4	Bawal	Balaji Engineering Works 180-Q, Sec-3, HSIIDC,Bawal,Rewari	01/10/2019 - 30/09/2024
5	Bawal	Becton Dickinson India Pvt Ltd Plot No 1 , Sector-3, HSIIDC Growth Center, Bawal, Distt. Rewari	27/12/2022 - 31/03/2027
6	Bawal	Biod Energy India Private Limited, Plot No 2 to 5 Sector 9 Phase I HSIIDC IMT Bawal Distt Rewari	01/10/2022 - 30/09/2027
7	Bawal	BRISLOY METALS INDIA PVT LTD, PLOT NO. 48, SECTOR-3, IMT, BAWAL, DISTRICT-REWARI	01/10/2023 - 30/09/2024
8	Bawal	CALSONIC KANSEI MOTHERSON AUTO PRODUCTS PVT. LTD PLOT NO 17 , SECTOR 5 , IGC BAWAL	01/10/2020 - 30/09/2025
9	IA Dharuhera	BNM Breweries LLP, Plot No-7, Dharuhera Industrial Area, Dharuhera	14/12/2022 - 31/03/2025
10	IA Dharuhera	Dhingra Trucking Pvt Ltd., Plot No 22 A, Industrial Area, Dharuhera, Dist.- Rewari	01/10/2020 - 31/03/2025
11	IA Dharuhera	JTEKT India Pvt. Ltd. (Formerly Sona Koyo Steering Systems Ltd) Plot No.-32, HUDA Industrial Area, Dharuhera	01/10/2021 -30/09/2026
12	IA Dharuhera	Lifelong India Pvt Ltd. PLOT NO. 76, IA & KHASRA NO. 5//20,21,6//15/2,16 & 25, IA, DHARUHERA, DISTT-REWARI	01/10/2023 - 30/09/2028
13	Bawal	CAPARO MARUTI LTD. PLOT NO 318,SECTOR-3,PHASE-II, HSIIDC,BAWAL	01/10/2022 - 30/09/2025
14	Bawal	D S ENGINEERING WORKS PLOT NO 234 SECTOR 3 HSIIDC GC BAWAL	01/10/2020 - 30/09/2025
15	Bawal	DARSHAN FOODS PRIVATE LIMITED 246,SECTOR-3,BAWAL	01/10/2021 - 30/09/2026
16	Bawal	DJDC Battery Private Limited, Plot No. 10A, Sector- 5, IMT Bawal	07/04/2020 - 30/09/2024
17	Bawal	DTR SCREENS LLP, PLOT NO. 151, SECTOR-3, HSIIDC, BAWAL, DISTT-REWARI	24/11/2020 - 30/09/2025
18	Bawal	Eglo India Production Private Limited Unit II, 286-289, Sector - 3, Phase - 2, IMT Bawal	26/02/2022 - 30/09/2024
19	Bawal	Exide Ind. Ltd Plot No.-179, Sec-3, IMT Bawal	01/10/2022 - 30/09/2024
20	Bawal	GETWELL PHARMA INDIA PVT LTD, Sector 3, Phase IV, Bawal	13/12/2022 - 31/03/2027
21	Bawal	Goshi India Auto Parts Pvt. Ltd. Plot no.363-364, Sec.-3, Phase-II, HSIIDC, IMT, Bawal	01/04/2022 - 31/03/2027
22	Bawal	Gutermann India Pvt. Ltd. Plot No.-59-72, Sector-6, HSIIDC, Bawal, Distt.-Rewari	01/10/2020 - 30/09/2025
23	IA Dharuhera	GKN Driveline(India)Ltd. Plot no.34-35,Industrial Area,Dharuhera	01/10/2022 - 30/09/2025
24	Bawal	Hare Krishna Overseas, Plot No. 97, Sector-09, IMT Bawal, 123501, Rewari	14/03/2023 - 31/03/2027
25	Bawal	Hi tech Enterprises Plot No. 104, Sec.-6, HSIIDC, Bawal Distt-Rewari	01/10/2021 - 30/09/2026
26	Bawal	Hilux Autoelectric Private Limited, Plot-19 sector -14 IMT Bawal	17/10/2022 - 31/03/2031
27	Bawal	HITACHI ASTEMO FIE PRIVATE LIMITED (Keihin Fie Pvt. Ltd.) Plot No. 81 to 83 & 94 to 96, Sector – 6, HSIIDC Growth Center, Bawal,	01/10/2021 - 30/09/2024
28	Bawal	Jay Fe Cylinders Ltd. Plot No. 365/366, Sector-3, Phase-II, HSIIDC, Bawal.	01/04/2022 - 31/03/2027

29	Bawal	JM ENTERPRISES, PLOT NO. 152, SECTOR-3, IMT BAWAL, DISTT-REWARI	01/10/2021 - 30/09/2026
30	Bawal	JRG Automotive Industries India Pvt. Ltd. Unit 2 (Poly Plastics Automotive), Plot No. 22-23-24, Sec.-7 HSIIDC Bawal	25/03/2021 - 31/03/2025
31	Bawal	JTEKT INDIA LIMITED (JTEKT SONA AUTOMOTIVE INDIA LIMITED) PLOT NO -26, SECTOR-5, GROWTH CENTRE, PHASE-II, BAWAL,	01/10/2021 - 30/09/2026
32	IA Dharuhera	Mehsana District Co-opt Milk Producers Union Ltd.,Plot No 17 Dharuhera HUDA Industrial Area, Dharuhera District Rewari	01/10/2020 - 30/09/2025
33	IA Dharuhera	Vibewell Techniks, Plot No. 55, Ind Area, Dharuhera	01/10/2021 - 30/09/2026
34	Bawal	Kamal CED Solutions LLP Plot No. 105, Sector-6, HSIIDC, GC, Phase-I, Bawal Distt-Rewari	01/10/2023 - 30/09/2028
35	Bawal	KAPBROS ENGINEERING INDUSTRIES LIMITED, PLOT NO. 22, SECTOR-5, IMT, BAWAL, DISTRICT-REWARI	01/04/2023 - 31/12/2027
36	Bawal	KD industries Pvt.Ltd. Plot No.259.Sector-3, Phase II,HSIIDC,IMT Bawal	01/10/2020 - 30/09/2025
37	Bawal	Kerry Ingredients India Pvt Ltd Plot No 35 Sector 5 Phase II HSIIDC Industrial Growth Center Bawal Distt Rewari	01/04/2022 - 31/03/2025
38	Bawal	Leakless Gasket India Pvt. Ltd., Plot No.- 124, sec.-6, HSIIDC, Bawal	12/07/2021 - 31/03/2026
39	Bawal	MAHABBALI METALS PVT LTD, PLOT NO. 75, SECTOR-6, PHASE-I, IMT, BAWAL, DISTRICT-REWARI	22/06/2023 - 30/09/2027
40	IA Dharuhera	JMX Works, 5/13, HUDA Industrial Area, Dharuhera, District- Rewari	01/10/2023 - 30/09/2028
41	Bawal	Marelli MothersonAutomotive Lighting India Pvt. Ltd. (Magneti Marelli Motherson Auto System Pvt. Ltd.), Plot No. 196-A, Phase-II, IMT Bawal, Distt. Rewari	01/01/2021 - 31/12/2025
42	Bawal	Mechanica Autotech, Plot No 23 Phase II Sector-14 IMT Bawal	09/03/2020 - 30/09/2024
43	Bawal	Mega Rubber Technologies Private Limited, Plot. No.115. Sector-07, Bawal	01/10/2021 - 30/09/2024
44	Bawal	Metal Tech Motor Bodies Pvt. Ltd Plot no.- 118, Sec- 7, Bawal, Rewari	01/10/2020 - 30/09/2025
45	Bawal	Minda Kyroraki Ltd., Bawal 327, Sec-3, Ph-II, I.G.C. Bawal-Rewari,123501	07/05/2023 - 31/03/2026
46	Bawal	Minda TG Rubber Pvt Ltd Plot No. 385, Sector -3, Phase - II, IMT Bawal, Rewari	29/06/2022 - 30/09/2027
47	Bawal	Mitsui Kinzoku Components India Pvt. Ltd., Plot No. 242-243, sec.-3, GC, Bawal	25/06/2020 - 30/09/2025
48	IA Dharuhera	Oriental Carbon & Chemicals Limited (100% Export Oriented Unit) Plot No. 3 & 4, Dharuhera Industrial Complex, Phase-1; Rewari	01/10/2022 - 30/09/2025
49	IA Dharuhera	Oriental Carbon & Chemicals Limited (Chemicals Division) Plot No. 3 & 4, Dharuhera Industrial Complex, Phase-1; Rewari	01/10/2022 - 30/09/2025
50	Bawal	Munjal Auto Ind. Ltd., Plot No. 37, Sec.-5, Bawal	01/10/2022 - 30/09/2027
51	Bawal	Musashi Auto Parts India Private Limited., Plot NO 123 F and 123 G HSIIDC Sector 6 Bawal	15/11/2019 - 31/03/2024
52	Bawal	Musashi Auto Parts India Pvt. Ltd. Plot No.33-35 & 46-60, HSIIDC, IGC, Sector-7, Bawal, Rewari	01/10/2023 To 30/09/2026
53	Bawal	MERCURY ENSEMBLES AND TEXTILES PVT LTD, Plot no 170 ,Sec-03, IMT Bawal Rewari	26/05/2022 - 30/09/2026
54	Bawal	NGK Spark Plugs India Pvt. Ltd., Plot No. 123-A, Sec.-6, Bawal	01/02/2019 - 31/03/2024
55	Bawal	NIPMAN FASTENER INDUSTRIES PVT.LTD PLOT NO.163,164,165,SECTOR-3,PHASE-I,IMT BAWAL,DISTRICT REWARI,	01/10/2020 - 30/09/2025

56	Bawal	Nippon Leakless Talbros pvt. Ltd., Plot No. 125A, Sec.-6, HSIIDC, Bawal	01/10/2020 - 31/03/2025
57	Bawal	NTN NEI Manufacturing India Ltd., Plot No. 131, sec.-7, Bawal	01/10/2023 - 30/09/2024
58	IA Dharuhera	ENCO ENGINEERS COMBINE PLANT-II PVT.LTD PLOT NO 70, INDUSTRIAL AREA,DHARUHERA,DIST-REWARI	01/10/2021 - 30/09/2024
59	Bawal	PLANET REFUEL, Plot No. 75, Sec. 9, IMT, Bawal, Rewari	01/10/2022 - 30/09/2026
60	Bawal	QCD Engineering India Private Limited, Plot No. 37, Sector-14, Phase-II, IMT, Bawal, Distt-Rewari	01/10/2023 - 30/09/2028
61	Bawal	Rico Auto Industries Ltd., Plot no. 23, sec.-5, Phase-II, Bawal Distt-Rewari	01/10/2022 - 30/09/2027
62	Bawal	Rockman Industries Limited Plot No: 34, Sector-5,phase II,Growth Centre,Bawal	01/04/2019 - 31/03/2024
63	Bawal	S & R Exports Plot No. 190 Sec.-3 IMT Bawal Haryana	01/10/2023 - 30/09/2024
64	Bawal	Sage Metals Ltd 192 D Sector 4 Phase II GC Bawal Distt Rewari	01/10/2023 - 30/09/2024
65	Bawal	Samvardhana Motherson Auto Component Pvt. Ltd., Plot No 196 B Sector 4 Phase II IMT BAWAL DISTRICT REWARI	22/08/2023 - 30/09/2027
66	Bawal	Sandhar Components, Bawal, # 14, sec.-5, Bawal	01/10/2023 - 30/09/2024
67	IA Dharuhera	Committed Ispat Pvt. Ltd. (AGR STEEL STRIPS PVT LTD.) INDUSTRIAL AREA,PLOT NO-69, DHARUHERA	01/10/2022 - 30/09/2027
68	IA Dharuhera	JTEKT India Pvt. Ltd. (Formerly Sona Koyo Steering Systems Ltd) Plot No- 19, HUDA Industrial Area, Dharuhera	01/10/2021 - 30/09/2026
69	IA Dharuhera	ROOP AUTO FORGE PVT LIMITED (Logwell Forge Ltd.), 14, HUDA Industrial Area, Dharuhera	03/04/2023 - 31/03/2026
70	Bawal	Sankei Giken India Pvt. Ltd., # 84-93, Sec.-6, Bawal	01/10/2020 - 30/09/2025
71	Bawal	SHIVAAY ENTERPRISES, Plot No. 132, Phes-I, Sec.-3, IMT, Bawal	25/05/2023 - 30/09/2027
72	Bawal	SUNBEAM LIGHTWEIGHTING SOLUTIONS PVT LTD, PLOT No. 25A SECTOR 5 PHASE II IMT BAWAL REWARI	04/07/2023 - 31/03/2024
73	Bawal	SUPREME TREON PRIVATE LIMITED, Plot No.-353, Sector-3, Phase-II, Bawal	01/04/2022 - 31/03/2027
74	Bawal	Tenneco Automotive India Pvt. Ltd., Plot No. 321, Sec.-3, GC, Bawal	01/10/2023 - 30/09/2028
75	Bawal	UCAL Fuel Systems Ltd., Plot No. 9, Sector-5, Industrial Growth Centre, Bawal	01/10/2023 - 30/09/2025
76	Bawal	UFI Filters India Pvt. Ltd., 123, BCD, sec.-6, Bawal	01/10/2022 - 30/09/2027
77	Bawal	UNO Minda Limited [Minda Industries limited Casting Division (M.J. Casting Ltd.), Plot No. 323, Sec.-3, Bawal, Distt-Rewari]]	15/02/2022 - 30/09/2026
78	Bawal	Vinay Polymers and Grinding, PLOT NO. 179, SECTOR-9, IMT BAWAL, DISTT-REWARI	21/03/2023 - 31/03/2027
79	IA Dharuhera	Oriental Carbon & Chemicals Limited (Insoluble Sulphur Division) Plot No. 3 & 4, Dharuhera Industrial Complex, Phase-1; Rewari	01/10/2022 - 30/09/2027
80	Bawal	Vorgoo Recycling Pvt. Ltd, Plot No-214, Sector-3, Phase-1, IMT Bawal, Rewari	13/11/2022 - 30/09/2027
81	Bawal	VS Enterprises, PLOT NO. 143, SECTOR-3, HSIIDC, BAWAL	01/10/2021 - 31/03/2026
82	Bawal	Wang Pharmaceuticals and Chemicals, Plot No 52 sector 14 Phase II IMT Bawal Rewari Haryana	01/10/2022 - 30/09/2027
83	Bawal	WIL Car Wheels Limited (Wheels India Ltd.), Plot No. 11-18, Sec.-7, HSIIDC, Bawal	01/10/2019 - 30/09/2024
84	Bawal	YKK India Pvt. Ltd., Plot No. 122, sec.-6, HSIIDC, Bawal	30/06/2023 - 30/09/2024
85	Bawal	Yansefu Inks and Coatings Pvt Ltd 20 Sector 5 Industrial Growth Center Bawal Rewari	01/10/2023 - 30/09/2025
86	Bawal	HI TECH FERROUS AND NON FERROUS INDIA PVT LTD, Plot No. 343, Sector-3, Phase-II IMT, BAWAL	01/10/2020 - 30/09/2025

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87	Bawal	JOHNSON MATTHEY INDIA PVT. LTD., Plot No 71 Sector 15 Phase II IMT Bawal	23/04/2022 - 30/09/2025
88	IA Dharuhera	Mark Exhaust System Limited Plot No 30 Dharuhera Industrial Estate Dist Rewari	01/10/2022 - 30/09/2024
89	Bawal	Ahresty India Private Limited Plot No 194 Sector 4 Phase II Growth Center Bawal	01/04/2023 - 31/03/2024
90	Bawal	FUJIYAMA POWER SEYSTEMS PVT LTD, PLOT NO. 5 & 14, SECTOR-6, IMT, PHASE-I, BAWAL, DISTT-REWARI	24/05/2023 - 30/09/2027
91	Bawal	India Japan Lighting Private Limited Plot No. 22 to 35 Sector 6 GC Bawal District Rewari	05/04/2021 - 31/03/2026
92	Bawal	JDM Auto Components Pvt. Ltd., Plot No. 15, sector-14, IMT, Bawal, District-Rewari	01/10/2023 - 30/09/2028
93	Bawal	Piccadily Sugar And Allied Industries Limited, Plot No, 358, Sector-3, Phase-II, IMT, Bawal, Dist. Rewari	01/10/2023 - 30/09/2025
94	Bawal	Polylace India Pvt. Ltd. , Plot No. 1 SEC-14, PHASE -II, Bawal	01/10/2021 - 30/09/2026
95	Bawal	POLYPLASTICS INDUSTRIES (I) PVT. LTD., Plot No. 336,PHASE -II,SECTORE-3,INDUSTRIAL ESTATE-G.C.BAWAL	1/04/2016 - 31/03/2026
96	Bawal	Sar Coatings LLP, Plot No. 372, Sector-3, Phase - IV, IMT Bawal, Rewari (Haryana)	19/06/2023 - 30/09/2027
97	Bawal	SS Enterprises, Plot no 101 102, 80 Sector -3 IMT Bawal Rewari	03/07/2023 - 30/09/2027
98	Bawal	Super Screws Pvt. Ltd., # 120-130, Sec.-7, Bawal	01/10/2023 - 30/09/2026
99	Bawal	Technico Ind. Ltd., # 19-21,36-38, Sec.-6, Bawal	18/03/2020 - 30/09/2024
100	Bawal	Toni Industries Private Limited, Plot No. 11, Sec-8, Phase-III, Bawal, Distt.- Rewari	01/10/2021 - 30/09/2026
101	Bawal	Wanfeng Aluminum Wheel (India) Private Limited Plot No. 15-18, Sector 8, Phase-3, HSIIDC G. C. Bawal, Distt. Rewari,	01/10/2022 - 30/09/2025
102	Bawal	Waste Recycling Studio, Plot No 347,Sector-3,Phase 2nd ,IMT Bawal	28/04/2023 - 30/09/2025
103	IA Dharuhera	Calderys India Refractories Limited, (HIL Ltd.,) Plot no. 31 A, Main Delhi Jaipur Road Dharuhera Industrial Area, Sector 8, Dharuhera, Rewari	01/04/2023 - 31/03/2024

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List of Industry generating trade effluent of Bawal, District Rewari

Annexure- R-6

Sr No	Area	Name of the Industry	Status of Consent to Operate	whether industries is discharging any untreated effluent	Where the treated effluent is ultimately discharged	whether any utilization of treated effluent is taking place
1	Bawal	A.G. Industries Pvt. Ltd., (Gmax Auto Limited) Plot No. 33, Sector-5, Phase- II, IMT, Bawal, Distt. Rewari (HR) 123501	29/06/2021 - 30/09/2025	No	Treated trade effluent is being recycled and re-used in process	Yes
2	Bawal	A.G. Industries Pvt. Ltd., Plot No. 97-102 & 116-121, Sec-6, Bawal	01/10/2020 - 30/09/2025	No	Treated trade effluent is being reused in Irrigation	Yes
3	Bawal	Asahi India Glass Ltd., Vill-Jaliawas, 94.4 KMS, NH-8, Bawal Distt-Rewari	01/10/2023 - 30/09/2024	No	Treated trade effluent is being recycled and re-used in process.	Yes
4	Bawal	Balaji Engineering Works 180-Q, Sec-3, HSIIDC, Bawal, Rewari	01/10/2019 - 30/09/2024	Unit is dismantled from the site		
5	Bawal	Becton Dickinson India Pvt Ltd Plot No 1 , Sector-3, HSIIDC Growth Center, Bawal, Distt. Rewari	27/12/2022 - 31/03/2027	No trade effluent is being generated by the unit as unit has removed the trade effluent generating process		
6	Bawal	Biod Energy India Private Limited, Plot No 2 to 5 Sector 9 Phase I HSIIDC IMT Bawal Distt Rewari	01/10/2022 - 30/09/2027	Unit is not operational		
7	Bawal	BRISLOY METALS INDIA PVT LTD, PLOT NO. 48, SECTOR-3, IMT, BAWAL, DISTRICT-REWARI	01/10/2023 - 30/09/2024	No	Treated effluent is being discharged into HSIIDC Sewer leading to CETP	No
8	Bawal	CALSONIC KANSEI MOTHERSON AUTO PRODUCTS PVT. LTD PLOT NO 17 , SECTOR 5 , IGC BAWAL	01/10/2020 - 30/09/2025	No	Treated effluent is re-used for irrigation purpose inside the premises of the unit	Yes
9	Bawal	CAPARO MARUTI LTD. PLOT NO 318,SECTOR-3,PHASE-II, HSIIDC,BAWAL	01/10/2022 - 30/09/2025	No	Treated effluent is re-used for gardening purpose inside the premises of the unit	Yes
10	Bawal	D S ENGINEERING WORKS PLOT NO 234 SECTOR 3 HSIIDC GC BAWAL	01/10/2020 - 30/09/2025	No	Treated effluent is Reused and gardening purpose.	Yes
11	Bawal	DARSHAN FOODS PRIVATE LIMITED 246,SECTOR-3,BAWAL	01/10/2021 - 30/09/2026	No	Treated effluent is being discharged into HSIIDC Sewer leading to CETP	No
12	Bawal	DJDC Battery Private Limited, Plot No. 10A, Sector- 5, IMT Bawal	07/04/2020 - 30/09/2024	Unit is not operational		
13	Bawal	DTR SCREENS LLP, PLOT NO. 151, SECTOR-3, HSIIDC, BAWAL, DISTT-REWARI	24/11/2020 - 30/09/2025	Unit is not operational		
14	Bawal	Eglo India Production Private Limited Unit II, 286-289, Sector - 3, Phase - 2, IMT Bawal	26/02/2022 - 30/09/2024	No	Treated effluent is being recycled inside the unit premises	Yes

Sr No	Area	Name of the Industry	Status of Consent to Operate	514 whether industries is discharging any untreated effluent	Where the treated effluent is ultimately discharged	whether any utilization of treated effluent is taking place
15	Bawal	Exide Ind. Ltd Plot No.-179, Sec-3, IMT Bawal	01/10/2022 - 30/09/2024	No	Treated effluent is being discharged into HSIIDC Sewer leading to CETP	No
16	Bawal	GETWELL PHARMA INDIA PVT LTD, Sector 3, Phase IV, Bawal	13/12/2022 - 31/03/2027	Unit is not operational		
17	Bawal	Goshi India Auto Parts Pvt. Ltd. Plot no.363-364, Sec.-3, Phase-II, HSIIDC, IMT, Bawal	01/04/2022 - 31/03/2027	No trade effluent is being generated by the unit		
18	Bawal	Gutermann India Pvt. Ltd. Plot No.-59-72, Sector-6, HSIIDC, Bawal, Distt.-Rewari	01/10/2020 - 30/09/2025	No	Treated effluent is being reused inside the premises of the unit	Yes
19	Bawal	Hare Krishna Overseas, Plot No. 97, Sector-09, IMT Bawal, 123501, Rewari	14/03/2023 - 31/03/2027	No discharge of untreated effluent observed.		
20	Bawal	Hi tech Enterprises Plot No. 104, Sec.-6, HSIIDC, Bawal Distt-Rewari	01/10/2021 - 30/09/2026	No	Treated effluent is being discharged into HSIIDC Sewer leading to CETP	No
21	Bawal	Hilux Autoelectric Private Limited, Plot-19 sector -14 IMT Bawal	17/10/2022 - 31/03/2031	No	Treated effluent is being partially Reused and partially discharged into HSIIDC Sewer leading to CETP	Yes
22	Bawal	HITACHI ASTEMO FIE PRIVATE LIMITED (Keihin Fie Pvt. Ltd.) Plot No. 81 to 83 & 94 to 96, Sector – 6, HSIIDC Growth Center, Bawal,	01/10/2021 - 30/09/2024	No	Treated effluent is used for onland for irrigation and reused in flushing	Yes
23	Bawal	Jay Fe Cylinders Ltd. Plot No. 365/366, Sector-3, Phase-II, HSIIDC, Bawal.	01/04/2022 - 31/03/2027	No	Treated water is being utilized in cooling tower and for gardening purpose	Yes
24	Bawal	JM ENTERPRISES, PLOT NO. 152, SECTOR-3, IMT BAWAL, DISTT-REWARI	01/10/2021 - 30/09/2026	Yes	Effluent is being discharged into HSIIDC Sewer leading to CETP	No
25	Bawal	JRG Automotive Industries India Pvt. Ltd. Unit 2 (Poly Plastics Automotive), Plot No. 22-23-24, Sec.-7 HSIIDC Bawal	25/03/2021 - 31/03/2025	The case of the unit is under consideration before Hon'ble NGT vide OA No. 684 of 2023 in which Hon'ble NGT has constituted a team of CPCB, HSPCB and District Administration for factual position and for suggesting appropriate		
26	Bawal	JTEKT INDIA LIMITED (JTEKT SONA AUTOMOTIVE INDIA LIMITED) PLOT NO -26, SECTOR-5, GROWTH CENTRE, PHASE-II, BAWAL,	01/10/2021 - 30/09/2026	No	Treated effluent is being used for on land for gardening purpose	Yes
27	Bawal	Kamal CED Solutions LLP Plot No. 105, Sector-6, HSIIDC, GC, Phase-I, Bawal Distt-Rewari	01/10/2023 - 30/09/2028	No	Treated effluent is being discharged into HSIIDC Sewer leading to CETP	No

Sr No	Area	Name of the Industry	Status of Consent to Operate	515 whether industries is discharging any untreated effluent	Where the treated effluent is ultimately discharged	whether any utilization of treated effluent is taking place
28	Bawal	KAPBROS ENGINEERING INDUSTRIES LIMITED, PLOT NO. 22, SECTOR-5, IMT, BAWAL, DISTRICT-REWARI	01/04/2023 - 31/12/2027	No	Treated effluent is being discharged into HSIIDC Sewer leading to CETP	No
29	Bawal	KD industries Pvt.Ltd. Plot No.259.Sector-3, Phase II,HSIIDC,IMT Bawal	01/10/2020 - 30/09/2025	No	No discharge of untreated effluent observed. However, as per the inspection, public sewer is used for discharge of effluent leading to CETP.	NA
30	Bawal	Kerry Ingredients India Pvt Ltd Plot No 35 Sector 5 Phase II HSIIDC Industrial Growth Center Bawal Distt Rewari	01/04/2022 - 31/03/2025	No	On land for gardening purpose inside the premises of the unit	Yes
31	Bawal	Leakless Gasket India Pvt. Ltd., Plot No.- 124, sec.-6, HSIIDC, Bawal	12/07/2021 - 31/03/2026	No	On land for gardening purpose inside the premises of the unit	Yes
32	Bawal	MAHABBALI METALS PVT LTD, PLOT NO. 75, SECTOR-6, PHASE-I, IMT, BAWAL, DISTRICT-REWARI	22/06/2023 - 30/09/2027	Unit was found non-operational.		
33	Bawal	Marelli Motherson Automotive Lighting India Pvt. Ltd. (Magneti Marelli Motherson Auto System Pvt. Ltd.), Plot No. 196-A, Phase-II, IMT Bawal, Distt. Rewari	01/01/2021 - 31/12/2025	No	Treated effluent is re-used for Gardening purpose and rest is discharged in HSIIDC sewer.	Yes
34	Bawal	Mechanica Autotech, Plot No 23 Phase II Sector-14 IMT Bawal	09/03/2020 - 30/09/2024	No	There is no generation of trade effluent	NA
35	Bawal	Mega Rubber Technologies Private Limited, Plot. No.115. Sector-07, Bawal	01/10/2021 - 30/09/2024	No	Effluent is being discharged into HSIIDC Sewer leading to CETP	No
36	Bawal	Metal Tech Motor Bodies Pvt. Ltd, Plot no.- 118, Sec- 7, Bawal, Rewari	01/10/2020 - 30/09/2025	No	There is no generation of trade effluent	NA
37	Bawal	Minda Kyroraki Ltd., Bawal 327, Sec-3, Ph-II, I.G.C. Bawal-Rewari,123501	07/05/2023 - 31/03/2026	No	Treated effluent is being re-used in process i.e. water curtain	Yes
38	Bawal	Minda TG Rubber Pvt Ltd Plot No. 385, Sector -3, Phase - II, IMT Bawal, Rewari	29/06/2022 - 30/09/2027	No	Treated effluent is being re-used in horticulture	Yes
39	Bawal	Mitsui Kinzoku Components India Pvt. Ltd., Plot No. 242-243, sec.-3, GC, Bawal	25/06/2020 - 30/09/2025	No	Treated effluent is being re-used in horticulture	Yes
40	Bawal	Munjla Auto Ind. Ltd., Plot No. 37, Sec.-5, Bawal	01/10/2022 - 30/09/2027	No	Treated effluent is being re-used in horticulture	Yes
41	Bawal	Musashi Auto Parts India Private Limited., Plot NO 123 F and 123 G HSIIDC Sector 6 Bawal	15/11/2019 - 31/03/2024	No	Treated effluent is being re-used in horticulture	Yes

Sr No	Area	Name of the Industry	Status of Consent to Operate	516 whether industries is discharging any untreated effluent	Where the treated effluent is ultimately discharged	whether any utilization of treated effluent is taking place
42	Bawal	Musashi Auto Parts India Pvt. Ltd. Plot No.33-35 & 46-60, HSIIDC, IGC, Sector-7, Bawal, Rewari	01/10/2023 To 30/09/2026	No	Treated effluent is being re-used in horticulture	Yes
43	Bawal	MERCURY ENSEMBLES AND TEXTILES PVT LTD, Plot no 170 ,Sec-03, IMT Bawal Rewari	26/05/2022 - 30/09/2026	No	Treated effluent is re-used in process and rest is discharged in HSIIDC sewer.	Yes
44	Bawal	NGK Spark Plugs India Pvt. Ltd., Plot No. 123-A, Sec.-6, Bawal	01/02/2019 - 31/03/2024	There is no generation of trade effluent		
45	Bawal	NIPMAN FASTENER INDUSTRIES PVT.LTD PLOT NO.163,164,165,SECTOR-3,PHASE-I,IMT BAWAL,DISTRICT REWARI,	01/10/2020 - 30/09/2025	Unit is not operational		
46	Bawal	Nippon Leakless Talbros pvt. Ltd., Plot No. 125A, Sec.-6, HSIIDC, Bawal	01/10/2020 - 31/03/2025	No	Treated trade effluent discharge in re-used in gardening.	Yes
47	Bawal	NTN NEI Manufacturing India Ltd., Plot No. 131, sec.-7, Bawal	01/10/2023 - 30/09/2024	No	Treated trade effluent discharge in re-used in gardening.	Yes
48	Bawal	PLANET REFUEL, Plot No. 75, Sec. 9, IMT, Bawal, Rewari	01/10/2022 - 30/09/2026	No	Treated trade effluent is being re-used and Evoperation.	Yes
49	Bawal	QCD Engineering India Private Limited, Plot No. 37, Sector-14, Phase-II, IMT, Bawal, Distt-Rewari	01/10/2023 - 30/09/2028	No	Treated trade effluent is being re-used in gardening and rest is discharged in HSIIDC sewer.	Yes
50	Bawal	Rico Auto Industries Ltd., Plot no. 23, sec.-5, Phase-II, Bawal Distt-Rewari	01/10/2022 - 30/09/2027	No	Treated trade effluent is being re-used in process	Yes
51	Bawal	Rockman Industries Limited Plot No: 34, Sector-5,phase II,Growth Centre,Bawal	01/04/2019 - 31/03/2024	No	Treated trade effluent is being re-used in process & cooling tower after treatment	Yes
52	Bawal	S & R Exports Plot No. 190 Sec.-3 IMT Bawal Haryana	01/10/2023 - 30/09/2024	Unit is not operational		
53	Bawal	Sage Metals Ltd 192 D Sector 4 Phase II GC Bawal Distt Rewari	01/10/2023 - 30/09/2024	No	Treated trade effluent is being re-used in process	Yes
54	Bawal	Samvardhana Motherson Auto Component Pvt. Ltd., Plot No 196 B Sector 4 Phase II IMT BAWAL DISTRICT REWARI	22/08/2023 - 30/09/2027	No	Treated trade effluent is being re-used in gardening	Yes
55	Bawal	Sandhar Components, Bawal, # 14, sec.-5, Bawal	01/10/2023 - 30/09/2024	No	Treated trade effluent is being re-used in gardening	Yes

Sr No	Area	Name of the Industry	Status of Consent to Operate	517 whether industries is discharging any untreated effluent	Where the treated effluent is ultimately discharged	whether any utilization of treated effluent is taking place
56	Bawal	Sankei Giken India Pvt. Ltd., # 84-93, Sec.-6, Bawal	01/10/2020 - 30/09/2025	No	Treated trade effluent is being re-used in process	Yes
57	Bawal	SHIVAAY ENTERPRISES, Plot No. 132, Phase-I, Sec.-3, IMT, Bawal	25/05/2023 - 30/09/2027	Unit is not operational		
58	Bawal	SUNBEAM LIGHTWEIGHTING SOLUTIONS PVT LTD, PLOT No. 25A SECTOR 5 PHASE II IMT BAWAL REWARI	04/07/2023 - 31/03/2024	No	Treated trade effluent is being reused in Horticulture	Yes
59	Bawal	SUPREME TREON PRIVATE LIMITED, Plot No.-353, Sector-3, Phase-II, Bawal	01/04/2022 - 31/03/2027	No	There is no generation of trade effluent	NA
60	Bawal	Tenneco Automotive India Pvt. Ltd., Plot No. 321, Sec.-3, GC, Bawal	01/10/2023 - 30/09/2028	No	Treated trade effluent is being reused in Irrigation	Yes
61	Bawal	UCAL Fuel Systems Ltd., Plot No. 9, Sector-5, Industrial Growth Centre, Bawal	01/10/2023 - 30/09/2025	No	Effluent is being discharged into HSIIDC Sewer leading to CETP	No
62	Bawal	UFI Filters India Pvt. Ltd., 123, BCD, sec.-6, Bawal	01/10/2022 - 30/09/2027	No	Treated trade effluent is being reused in Irrigation	Yes
63	Bawal	UNO Minda Limited [Minda Industries limited Casting Division (M.J. Casting Ltd.), Plot No. 323, Sec.-3, Bawal, Distt-Rewari]]	15/02/2022 - 30/09/2026	No	Treated trade effluent is being reused in Irrigation	Yes
64	Bawal	Vinay Polymers and Grinding, PLOT NO. 179, SECTOR-9, IMT BAWAL, DISTT-REWARI	21/03/2023 - 31/03/2027	Unit is not operational		
65	Bawal	Vorgoo Recycling Pvt. Ltd, Plot No-214, Sector-3, Phase-1, IMT Bawal, Rewari	13/11/2022 - 30/09/2027	Unit is not operational		
66	Bawal	VS Enterprises, PLOT NO. 143, SECTOR-3, HSIIDC, BAWAL	01/10/2021 - 31/03/2026	No	Treated trade effluent is being reused in process	Yes
67	Bawal	Wang Pharmaceuticals and Chemicals, Plot No 52 sector 14 Phase II IMT Bawal Rewari Haryana	01/10/2022 - 30/09/2027	No	Treated trade effluent is being Recyled and Reused in process	Yes
68	Bawal	WIL Car Wheels Limited (Wheels India Ltd.), Plot No. 11-18, Sec.-7, HSIIDC, Bawal	01/10/2019 - 30/09/2024	No	Treated trade effluent is being Reused and Gardening	Yes
69	Bawal	YKK India Pvt. Ltd., Plot No. 122, sec.-6, HSIIDC, Bawal	30/06/2023 - 30/09/2024	No	Treated trade effluent is being Recyled and Reused in process and rest is discharged in HSIIDC sewer	Yes
70	Bawal	Yansefu Inks and Coatings Pvt Ltd 20 Sector 5 Industrial Growth Center Bawal Rewari	01/10/2023 - 30/09/2025	No	Treated trade effluent is being Reused in process and gardening	Yes

Sr No	Area	Name of the Industry	Status of Consent to Operate	518 whether industries is discharging any untreated effluent	Where the treated effluent is ultimately discharged	whether any utilization of treated effluent is taking place
71	Bawal	HI TECH FERROUS AND NON FERROUS INDIA PVT LTD, Plot No. 343, Sector-3, Phase-II IMT, BAWAL	01/10/2020 - 30/09/2025		Unit is not operational	
72	Bawal	JOHNSON MATTHEY INDIA PVT. LTD., Plot No 71 Sector 15 Phase II IMT Bawal	23/04/2022 - 30/09/2025	No	Treated trade effluent is being Reused in process	Yes
73	Bawal	Ahresty India Private Limited Plot No 194 Sector 4 Phase II Growth Center Bawal	01/04/2023 - 31/03/2024	No	Treated trade effluent is being recycling and Reused in process	Yes
74	Bawal	FUJIYAMA POWER SEYSTEMS PVT LTD, PLOT NO. 5 & 14, SECTOR-6, IMT, PHASE-I, BAWAL, DISTT-REWARI	24/05/2023 - 30/09/2027	No	There is no generation of trade effluent during inspection	NA
75	Bawal	India Japan Lighting Private Limited Plot No. 22 to 35 Sector 6 GC Bawal District Rewari	05/04/2021 - 31/03/2026	No	Treated trade effluent is being reused in Irrigation	Yes
76	Bawal	JDM Auto Components Pvt. Ltd., Plot No. 15, sector-14, IMT, Bawal, District-Rewari	01/10/2023 - 30/09/2028	No	Treated trade effluent is being recycling and reused in process	Yes
77	Bawal	Piccadily Sugar And Allied Industries Limited, Plot No, 358, Sector-3, Phase-II, IMT, Bawal, Dist. Rewari	01/10/2023 - 30/09/2025	No	There is no generation of trade effluent during inspection	NA
78	Bawal	Polylace India Pvt. Ltd. , Plot No. 1 SEC-14, PHASE -II, Bawal	01/10/2021 - 30/09/2026	No	Treated trade effluent is being recycling and reused	Yes
79	Bawal	POLYPLASTICS INDUSTRIES (I) PVT. LTD., Plot No. 336,PHASE -II,SECTORE-3,INDUSTRIAL ESTATE-G.C.BAWAL	1/04/2016 - 31/03/2026	No	Treated trade effluent is being recycling and reused	Yes
80	Bawal	Sar Coatings LLP, Plot No. 372, Sector-3, Phase - IV, IMT Bawal, Rewari (Haryana)	19/06/2023 - 30/09/2027	No	Treated trade effluent is being recycling and reused	Yes
81	Bawal	SS Enterprises, Plot no 101 102, 80 Sector -3 IMT Bawal Rewari	03/07/2023 - 30/09/2027	No	Treated trade effluent is being recycling and reused	Yes
82	Bawal	Super Screws Pvt. Ltd., # 120-130, Sec.-7, Bawal	01/10/2023 - 30/09/2026	No	Treated trade effluent is being discharged into HSIIDC Sewer leading to CETP	No
83	Bawal	Technico Industries. Ltd., # 19-21,36-38, Sec.-6, Bawal	18/03/2020 - 30/09/2024	No	Treated trade effluent is being reused in Gardening	Yes
84	Bawal	Toni Industries Private Limited, Plot No. 11, Sec-8, Phase-III, Bawal, Distt.- Rewari	01/10/2021 - 30/09/2026	No	Treated trade effluent is being recycling and reused	Yes

Sr No	Area	Name of the Industry	Status of Consent to Operate	519 whether industries is discharging any untreated effluent	Where the treated effluent is ultimately discharged	whether any utilization of treated effluent is taking place
85	Bawal	Wanfeng Aluminum Wheel (India) Private Limited Plot No. 15-18, Sector 8, Phase-3, HSIIDC G. C. Bawal, Distt. Rewari,	01/10/2022 - 30/09/2025	No	Treated trade effluent is being recycling and reused	Yes
86	Bawal	Waste Recycling Studio, Plot No 347, Sector-3, Phase 2nd, IMT Bawal	28/04/2023 - 30/09/2025	No	Treated trade effluent is being reused in Irrigation	Yes
87	Bawal	Bharat Industrial Corporation Private Limited, Plot No. 318A Sector 3 Phase IV IMT Bawal Rewari	01/10/2022 - 30/09/2026	No	Treated trade effluent is being reused in process	Yes
88	Bawal	SHREE SAI UDYOG, PLOT NO. 47, SECTOR-3, PHASE-1, IMT, BAWAL, DISTT-REWARI	01/10/2023 - 30/09/2026	No	Treated trade effluent is being recycling and reused	Yes
89	Bawal	ACCIL Steel Processors Private Limited, Plot No. 9-A, Sector-6, IMT, Bawal, Distt-Rewari	01/10/2020 - 30/09/2025	Unit is not operational		
90	Bawal	Lumax Industries Ltd., Plot No. 195-195A, Sec.-4, GC, Bawal	01/10/2023 - 30/09/2024	No	Treated trade effluent is being recycling and reused in process	Yes
91	Bawal	Minda Kosei Aluminum Wheel Pvt Ltd, Plot No-384 and 382 A, sector -3 HSIIDC Industrial Area Bawal , Rewari	24/06/2022 - 30/09/2027	No	Treated effluent is discharging into HSIIDC Sewer leading to CETP.	No
92	Bawal	IMPERIAL AUTO INDUSTRIES LIMITED 192 B IMT BAWAL SECTOR 4 DISTRICT REWARI	14/01/2024 - 31/03/2027	No	Treated trade effluent is being reused in irrigation	Yes
93	Bawal	YKK India Pvt. Ltd., Plot No. 699, sec.-2 HSIIDC Growth Centre , Bawal, Rewari	30/06/2023 - 30/09/2024	No	Treated trade effluent is being recycling and reused in process	Yes
94	Bawal	JSW STEEL COATED PRODUCTS LTD. (Asian Colour Coated Ispat Ltd.) Plot No 7 to 12 Sector 6 Growth Centre, Bawal, Distt.- Rewari	01/10/2023 - 30/09/2026	No	Treated trade effluent is being recycling and reused in process	Yes
95	Bawal	Magnum Sadoshima Ispat Pvt Ltd, Plot No 111A, Sector-7, Phase-1, HSIIDC, Bawal, Distt.- Rewari	06/04/2023 - 30/09/2027	No	Treated trade effluent is being recycling and reused in process	Yes
96	Bawal	TALBROS MARUGO RUBBER PVT LTD, PLOT NO. 36, SECTOR-5, HSIIDC IMT BAWAL, REWARI	14/11/2023 - 30/09/2028	No	Treated trade effluent is being recycling and reused in process	Yes
97	Bawal	Yash Packaging Industry, Plot No. 212, Sec.-9, Phase-III, IMT Bawal, Distt-Rewari	15/05/2023 - 31/03/2028	No	Treated trade effluent is being recycling and reused in process	Yes
98	Bawal	Mercury Fabrics Pvt. Ltd., Plot No. 171-172, Sec.-3, GC, Bawal	13/11/2023 - 30/09/2025	No	Treated effluent is being re-used in process and rest is discharged in HSIIDC sewer.	Yes

Sr No	Area	Name of the Industry	Status of Consent to Operate	520 whether industries is discharging any untreated effluent	Where the treated effluent is ultimately discharged	whether any utilization of treated effluent is taking place
99	Bawal	FUJIKURA KASEI COATINGS INDIA (P) LTD., PLOT NO- 201-202-225-226 SECTOR-9PHASE-3 IMT BAWAL HARYANA, Rewari	01/04/2024 - 31/03/2029	No	Treated trade effluent is being reused in irrigation	Yes
100	Bawal	Koyo Bearings India Private Limited Plot No. 8 & 9, HSIIDC, Phase-III, Sector-8, Bawal	06/04/2023 - 31/03/2024	No	Treated trade effluent is being reused in irrigation	Yes
101	Bawal	Pluss Advanced Technologies Pvt. Ltd (Pluss Polymers Pvt. Ltd.), 35, sec.-14, Bawal	01/01/2024 - 31/12/2028	No	Treated trade effluent is being reused in irrigation	Yes
102	Bawal	Kansai Nerolac Paints Limited Plot No. 36, Sector - 7, HSIDC Growth Centre, Bawal	01/10/2020 - 30/09/2025	No	Treated trade effluent is being recycling and reused in process	Yes

List of Industry generating trade effluent in Industrial Area Dharuhera, District Rewari

Annexure- R-7

Sr No	Area	Name of the Industry	Status of Consent to Operate	whether industries is discharging any untreated effluent	Where the treated effluent is ultimately discharged	whether any utilization of treated effluent is taking place
1	IA Dharuhera	BNM Breweries LLP, Plot No-7, Dharuhera Industrial Area, Dharuhera	14/12/2022 - 31/03/2025	Unit is not operational		
2	IA Dharuhera	Dhingra Trucking Pvt Ltd., Plot No 22 A, Industrial Area, Dharuhera, Dist.- Rewari	01/10/2020 - 31/03/2025	No	Treated trade effluent discharge in Sewer.	No
3	IA Dharuhera	JTEKT India Pvt. Ltd. (Formerly Sona Koyo Steering Systems Ltd) Plot No.-32, HUDA Industrial Area, Dharuhera	01/10/2021 - 30/09/2026	No	Treated trade effluent is being recycled and re-used in process.	Yes
4	IA Dharuhera	Lifelong India Pvt Ltd. PLOT NO. 76, IA & KHASRA NO. 5//20,21,6//15/2,16 & 25, IA, DHARUHERA, DISTT-REWARI	01/10/2023 - 30/09/2028	No	Treated trade effluent is being recycled and re-used in process.	Yes
5	IA Dharuhera	GKN Driveline (India) Ltd. Plot no.34-35,Industrial Area,Dharuhera	01/10/2022 - 30/09/2025	No	Treated trade trade effluent is re-used inside the premises of unit.	Yes
6	IA Dharuhera	Mehsana District Co-opt Milk Producers Union Ltd.,Plot No 17 Dharuhera HUDA Industrial Area, Dharuhera District Rewari	01/10/2020 - 30/09/2025	No	Treated trade effluent is re-used in gardening/dust supression, floor washing and flushing.	Yes
7	IA Dharuhera	Vibewell Techniks, Plot No. 55, Ind Area, Dharuhera	01/10/2021 - 30/09/2026	No	Treated trade effluent discharge in Sewer.	No
8	IA Dharuhera	JMX Works, 5/13, HUDA Industrial Area, Dharuhera, District- Rewari	01/10/2023 - 30/09/2028	No	Treated trade effluent is recycle and re-used in gardening and floor washing.	Yes
9	IA Dharuhera	Oriental Carbon & Chemicals Limited (100% Export Oriented Unit) Plot No. 3 & 4, Dharuhera Industrial Complex, Phase-1; Rewari	01/10/2022 - 30/09/2025	No	Treated trade effluent is recycle and re-used in cooling tower.	Yes
10	IA Dharuhera	Oriental Carbon & Chemicals Limited (Chemicals Division) Plot No. 3 & 4, Dharuhera Industrial Complex, Phase-1; Rewari	01/10/2022 - 30/09/2025	No	Treated trade effluent is recycle and re-used in cooling tower.	Yes
11	IA Dharuhera	ENCO ENGINEERS COMBINE PLANT-II PVT.LTD PLOT NO 70, INDUSTRIAL AREA,DHARUHERA,DIST-REWARI	01/10/2021 - 30/09/2024	No	Treated trade effluent is recycle and re-used in gardening.	Yes
12	IA Dharuhera	Committed Ispat Pvt. Ltd. (AGR STEEL STRIPS PVT LTD.) INDUSTRIAL AREA,PLOT NO-69, DHARUHERA	01/10/2022 - 30/09/2027	No	Unit has removed the trade effluent generating process. Therefore no trade effluent is generated by the unit at present	NA

Sr No	Area	Name of the Industry	Status of Consent to Operate	whether industries is discharging any untreated effluent	Where the treated effluent is ultimately discharged	whether any utilization of treated effluent is taking place
13	IA Dharuhera	JTEKT India Pvt. Ltd. (Formerly Sona Koyo Steering Systems Ltd) Plot No- 19, HUDA Industrial Area, Dharuhera	01/10/2021 - 30/09/2026	No	Treated trade effluent is being reused in Irrigation	Yes
14	IA Dharuhera	ROOP AUTO FORGE PVT LIMITED (Logwell Forge Ltd.), 14, HUDA Industrial Area, Dharuhera	03/04/2023 - 31/03/2026	No	Treated trade effluent is being reused in Irrigation	Yes
15	IA Dharuhera	Oriental Carbon & Chemicals Limited (Insoluble Sulphur Division) Plot No. 3 & 4, Dharuhera Industrial Complex, Phase-1; Rewari	01/10/2022 - 30/09/2027	No	Treated trade effluent is recycle and re-used in process.	Yes
16	IA Dharuhera	Mark Exhaust System Limited Plot No 30 Dharuhera Industrial Estate Dist Rewari	01/10/2022 - 30/09/2024	No	There is no trade effluent generated by the unit at present	NA
17	IA Dharuhera	Calderys India Refractories Limited, (HIL Ltd.,) Plot no. 31 A, Main Delhi Jaipur Road Dharuhera Industrial Area, Sector 8, Dharuhera, Rewari	01/04/2023 - 31/03/2024	No	Treated trade effluent is being recycled and re-used in process.	Yes
18	IA Dharuhera	A R Milk Foods Plot No. 5/26, Industrial Area, Dharuhera Distt-Rewari	01/04/2023 - 31/03/2028	Yes	Treated trade effluent is recycled and re-used in process.	Yes
19	IA Dharuhera	ARGL LIMITED, PLOT NO. 1, HUDA IND. AREA, DHARUHERA, DISTT-REWARI	11/06/2019 - 31/03/2024	No	Treated trade effluent Recycle and reused in Gardening and horticulture	Yes
20	IA Dharuhera	SMI Amtek crankshaft Pvt Ltd Plot no 20 Phase 1 Industrial Area Dharuhera distt Rewari Haryana	01/04/2021 - 31/03/2026	No	Treated trade effluent Recycle and reused in Gardening	Yes
21	IA Dharuhera	PMI Coaches Pvt. Ltd., Plot No. 26, I.A. Ind. Area, Dharuhera	01/10/2021 - 30/09/2026	No	Treated trade effluent reused and recycling in process.	Yes
22	IA Dharuhera	Carlsberg India Private limited, (Kool Breweries Ltd.) 02, Industrial Area, Dharuhera, Rewari	27/10/2023 - 30/09/2028	No	Treated trade effluent is being recycled and re-used in process.	Yes
23	IA Dharuhera	ROOP AUTO FORGE PVT. LTD., Plot No. 38, Ind. Area, HSIIDC, Dharuhera, Distt-Rewari	21/09/2023 - 31/03/2028	No	Treated trade effluent Recycle and reused in Gardening	yes
24	IA Dharuhera	Lumax Ind. Ltd., Plot No. 6 , I.A., Dharuhera	01/11/2023 - 30/09/2025	No	Treated trade effluent is being reused in Irrigation	yes
25	IA Dharuhera	Dharuhera Pharmaceuticals Pvt Ltd PlotNo-25,Sec-6, Industrial Area, Dharuhera	01/10/2022 - 30/09/2024	No	Treated trade effluent is reused in gardening.	yes
26	IA Dharuhera	Munjal Auto Industries Limited, - 32-A, Industrial Area, Dharuhera	01/10/2023 - 30/09/2028	No	Treated trade effluent reused and recycling in process.	yes

List of Industry generating trade effluent of Rewari Town

Annexure- R-8

Sr No	Area	Name of the Industry	Status of Consent to Operate	whether industries is discharging any untreated effluent	Where the treated effluent is ultimately discharged	whether any utilization of treated effluent is taking place
1	Rewari IA	Agrawal Metal Works (P) Ltd Jhajjar Road, Rewari	01/10/2021 - 30/09/2026	No	Treated trade effluent is being Recycled and Reuse in process.	Yes
2	Rewari IA	Gupta Metal Sheets Ltd. P. Box no. 1559, Delhi Road Rewari	01/10/2020 - 30/09/2025	No	Treated trade effluent is being Recycled and Reuse in process.	Yes
3	Rewari IA	Everest Metals, Jhajjar Road, Rewari	01/10/2022 - 30/09/2027	No	Treated trade effluent is being Recycled and Reuse in process.	Yes
4	Rewari IA	The Standard Type Foundry Pvt. Ltd., (COSMIC MOTORS INDIA PVT LTD) Khasra No. 147, Main Rewari Delhi Road, Opp. HUDA Industrial Area, Sector-11, Rewari	25/05/2021 - 31/03/2025	No	Treated Trade effluent is being recycled and re-used in process.	Yes
5	Rewari IA	VIPIN METAL WORKS 7685/6, DELHI ROAD, Rewari	01/04/2022 - 31/03/2027	No	Treated Trade effluent is being recycled and re-used in process.	Yes
6	Rewari IA	AP MOTORS PRIVATE LIMITED, Abhay Singh Chowk, Delhi Road, Rewari	11/03/2022 - 31/03/2030	No	Treated Trade effluent is being recycled and re-used in process.	Yes
7	Rewari IA	Harsh Auto Care Pvt Ltd Delhi Road Rewari	01/04/2022 - 31/03/2027	No	Treated Trade effluent discharged in Sewer	No
8	Rewari IA	Gulzar Metal & Allied Industry Shanti Nagar, Circular Road, Rewari	01/04/2021 - 30/09/2025	No	Treated Trade effluent is being recycled and re-used in process.	Yes
9	Rewari IA	Overseas Trading Corp. , Delhi Road, Rewari	01/10/2020 - 30/09/2025	No	Treated Trade effluent is being recycled and re-used in process.	Yes
10	Rewari IA	PREMIUM MOTOCORP INDIA PVT LTD, 7685/15, Opp. Rao Tularam Stadium, Delhi Road, Rewari	10/10/2022 - 31/03/2027	No	Treated Trade effluent is being recycled and re-used in process.	Yes
11	Rewari IA	Bharat Metal Industries, Delhi Gate, Rewari	01/04/2022 - 31/03/2027	No	Treated Trade effluent is being recycled and re-used in process.	Yes
12	Rewari IA	Dinco 4 Wheels LLP Bawal Road, Near Bye Pass, Rewari	01/10/2021 - 31/03/2026	No	Treated Trade effluent is being recycled and re-used in process.	Yes
13	Rewari IA	Shree Motocorp India Pvt Ltd Plot No 42 Ind Area Rewari	01/10/2020 - 30/09/2025	No	Unit has removed the trade effluent generated process. Therefore no trade effluent is generated by the unit at present	NA
14	Rewari IA	REWARI HALLMARKING CENTER, Bara Hazari, Near Durga Mandir, Rewari	31/08/2022 - 31/12/2026	No	No trade effluent generated	NA

Sr No	Area	Name of the Industry	Status of Consent to Operate	whether industries is discharging any untreated effluent	Where the treated effluent is ultimately discharged	whether any utilization of treated effluent is taking place
15	Rewari IA	Saroj Enterprises, Plot No. 20, Sector 11 HSIIDC, Bawal, Rewari	05/07/2023 - 31/03/2028		Unit found non operational .	
16	Rewari IA	B.K. Assaying and Hallmarking Centre, Shop No. 6/7171, Bara Hazari Mohalla Rewari	07/04/2022 - 31/12/2026		Unit found non operational .	

DARSHAN FOODS PVT. LTD.

29/1/2024

FSSC 22000 v5.1 Certified Company.

246, Sector-3, Industrial Growth Centre, Bawal-123501, Rewari, Haryana, (India)

e: contact@darshanfoods.com t: +91 124 4109191 w: www.darshanfoods.com

PAN No.: AACCS2516C CIN No.: U74899DL1992PTC048115

Date: 29/01/2024

To,
The Regional Officer,
 Haryana State Pollution Control Board,
 Rewari Region
 SCO-D6 & D-7, Suncity Commercial Complex
 Rewari

Subject: Reply of your show cause notice no. HSPCB/RWR/2024/2025 Dated 25/01/2024 for closure under section 31-A of Air (Prevention & Control of Pollution) Act, 1981/ 33-A of Water (Prevention & Control of Pollution) Act, 1974, revocation of CTO, prosecution for violation of section 24 of Water Act under section 43 of Water (Prevention & Control of Pollution) Act, 1974 & imposing Environmental Compensation.

Respected Sir,

In reference to your above said show cause notice received dated 25-01-2024 it is hereby stated during the inspection of the unit dated 15.01.2024 our aeration tank blowers motor and filter media was faulty due to which the results of sampling parameters were found exceeding the permissible limits. However, we have resolved/rectified all the issues and maintenance has been done. Supply and changing of filter media and repairing and fixing of blower motor done. The same issue arises due to the operational deficiencies, rest our ETP is structurally adequate to cater all the waste water generated at the our unit.

Now, our ETP is fully functional and fit for re-sampling of ETP inlet and outlet parameters. Therefore, we request you to do the inspection of our unit again and resampling of ETP parameters for inlet and outlet for both the ETP as per the HSPCB policy. We are submitting the necessary documents as required for resampling of ETP as per the directions of HSPCB.

1. Purchase and repair bills of maintenance of Motors and media filter.
2. ETP design schemes for 72 KLD attached.
3. Performance Security of amount 3,00,000/-INR.
4. Sample Testing fees for both ETP i.e. 4500/-
5. Undertaking.

In last we request you to do resampling of ETP and revoke the above said show cause for prosecution for violation under relevant sections.

Thanking You

Yours Sincerely,
 For Darshan Foods Pvt. Ltd.

Authorized Signatory
 Mob- 9811284333

For Darshan Foods Pvt. Ltd.

Auth. Signatory

Tax Invoice

Parth Sarthi Enviro Engineers GA-102, Gupta Colony Near Toll Tax Street Pul Prahladpur New Delhi-110044 GSTIN/UIN: 07ADUPN3371Q1ZL State Name : Delhi, Code : 07 E-Mail : psec.info@gmail.com		Invoice No. 97	Dated 27-Jan-24				
		Delivery Note	Mode/Terms of Payment				
		Reference No. & Date.	Other References				
Consignee (Ship to) Darshan Foods Pvt. Ltd. 246 Sector-3 Industrial Growth Center Bawal Haryana GSTIN/UIN : 06AACCS2516C1ZX State Name : Haryana, Code : 06		Buyer's Order No.	Dated				
		Dispatch Doc No.	Delivery Note Date				
		Dispatched through	Destination				
Buyer (Bill to) Darshan Foods Pvt. Ltd. 246 Sector-3 Industrial Growth Center Bawal Haryana GSTIN/UIN : 06AACCS2516C1ZX State Name : Haryana, Code : 06		Terms of Delivery					
SI No.	Description of Goods	HSN/SAC	Quantity	Rate	per	Disc. %	Amount
1	Supply of ETP Materials <i>Supply and Changing of Filter Media</i> <i>Repairing and fixing of Blower Motor</i>	84212190					6,000.00
	IGST 18%					18 %	1,080.00
Total							Rs 7,080.00
Amount Chargeable (in words)							E. & O.E
INR Seven Thousand Eighty Only							
HSN/SAC		Taxable Value	Integrated Tax		Total		
			Rate	Amount	Tax Amount		
84212190		6,000.00	18%	1,080.00	1,080.00		
Total		6,000.00		1,080.00	1,080.00		
Tax Amount (in words) : INR One Thousand Eighty Only							
Company's PAN : ADUPN3371Q		for Parth Sarthi Enviro Engineers  Signature					
Declaration We declare that this invoice shows the actual price of the goods described and that all particulars are true and correct.							

This is a Computer Generated Invoice

For Darshan Foods Pvt. Ltd.

Auth. Signatory

A REPORT

ON

EFFLUENT TREATMENT PLANT

FOR

M/S DARSHAN FOODS PVT.LTD.
PLOT NO.246,SECTOR-3,
INDUSTRIAL GROWTH CENTER,
BAWAL,
HARYANA

PREPARED BY:

ENVIRO ENGINEERS
NEW DELHI
PH.: 25088346 / 9810295060

For Darshan Foods Pvt. Ltd.

Auth. Signatory

C O N T E N T S

S.NO.	DESCRIPTION	PAGE NO.
1.0	INTRODUCTION	1
2.0	MANUFACTURING PROCESS	2
3.0	WASTE WATER TREATMENT SCHEME	3
4.0	COST OF ETP	7
5.0	CONCLUSION	8

For Darshan Foods Pvt. Ltd.


Signatory

07, D.D.A. PKT-1&2, Sector-3, Dwarka,
New Delhi-110075
Phone : 25088346
Mobile : 9810295060
E-mail : enviroengineers@gmail.com / karung2003@yahoo.com



ENVIRO ENGINEERS
Consultants For : EIAs, EMP, EA, ETP, APCs

Ref No.:

Date:

1.0 INTRODUCTION: M/s Darshan Foods Pvt. Ltd. is setting up food processing unit in Industrial Growth Center Bawal Haryana on Plot no. 246, sector-3. The total area of plot is ----- and covered area is ----- . The total investment on the project including land, building and plant & machinery will be (as per estimation) rupees ----- . The Company shall be manufacturing ready to eat food (Veg and NonVeg) of international quality and standards. The capacity of plant shall be 3000 tones per annum. The boneless meat will be procured from outside. During the process of manufacturing trade effluent will be generated. The sources are;

1. Washing of vegetables
2. Washing of utensils and machines
3. Floor washing
4. Laundry for employees uniforms

As estimated, the total discharge shall be 2500 liters per hour (60KLD) maximum. Taking account of error in estimation and future expansion, The ETP is designed for 3KLH or 72KLD. The effluent characteristics as per experienced is given in Table-1. The data are used for design purpose also.

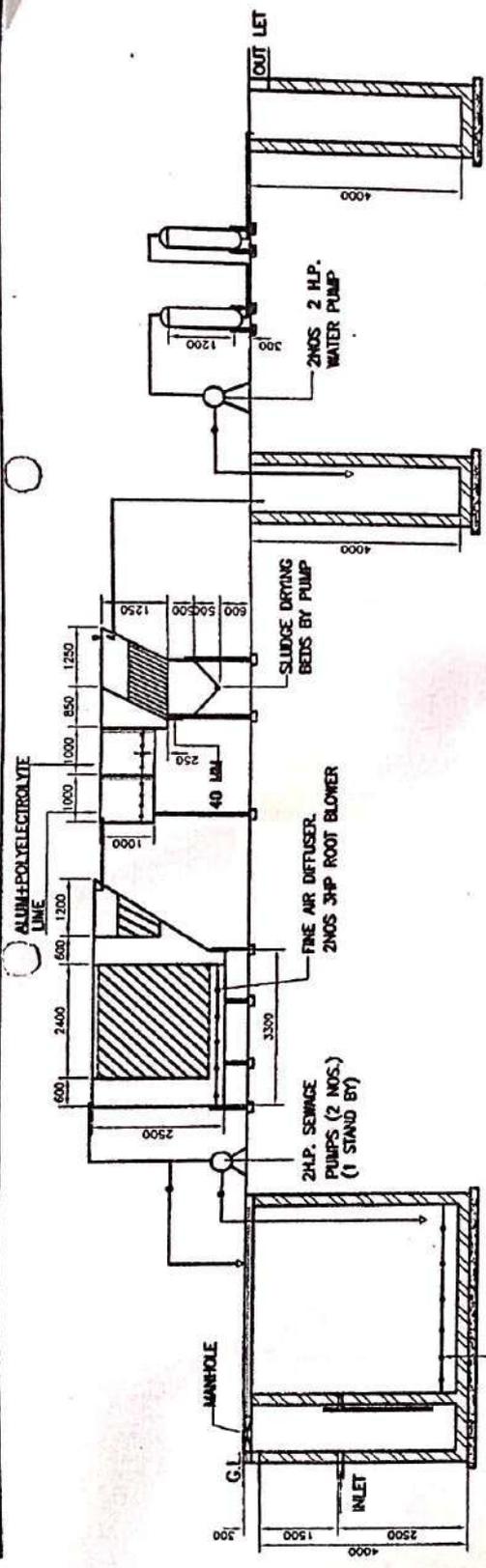
TABLE - 1

Sr. No.	DESCRIPTION	DESIGN DATA	STANDARDS
1	pH	7-8	6-9
2	TSS mg/l	400	100
3	BOD5 mg/l	350	30
4	COD mg/l	850	250
5	Oil & Grease mg/l	<100	10

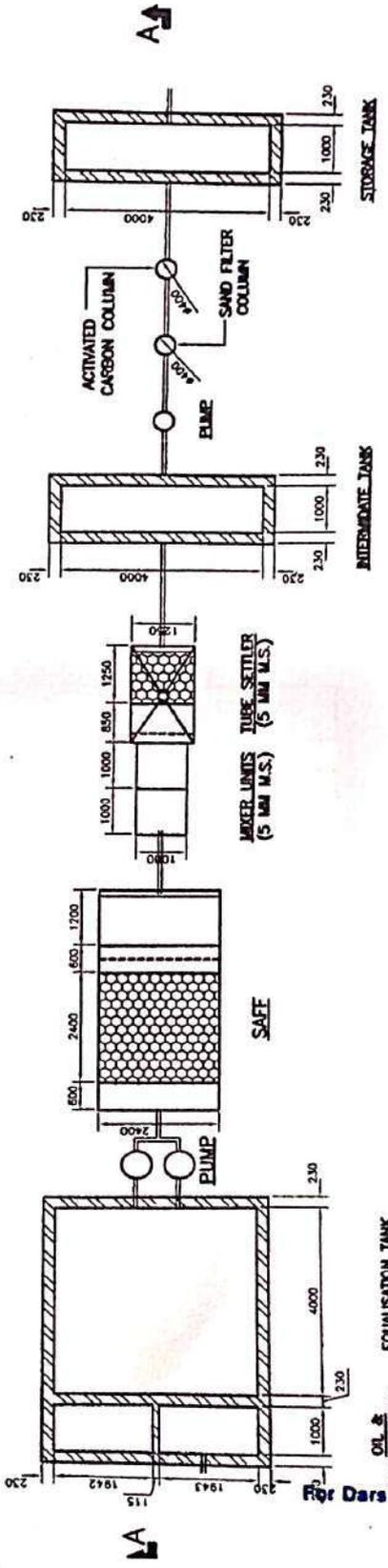
The trade effluent generated is highly biodegradable. The oil is also edible and can be digested in biological treatment plant.

For Darshan Foods Pvt. Ltd.

Auth. Signatory



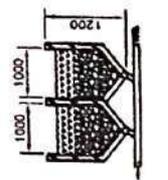
SECTION A-A



PLAN

NOTE:- ALL DIMENSIONS ARE IN M

CLIENT	M/S DARSHAN FOODS PVT.LTD
	PLOT NO-246, SEC-03 GROWTH CENTRE, BA
TITLE	EFFLUENT TREATMENT PLANT
	ENVIRO ENGINEERS, NEW DEL
	K.K. GUPTA M.E. (ENV. ENGG.) FIG--



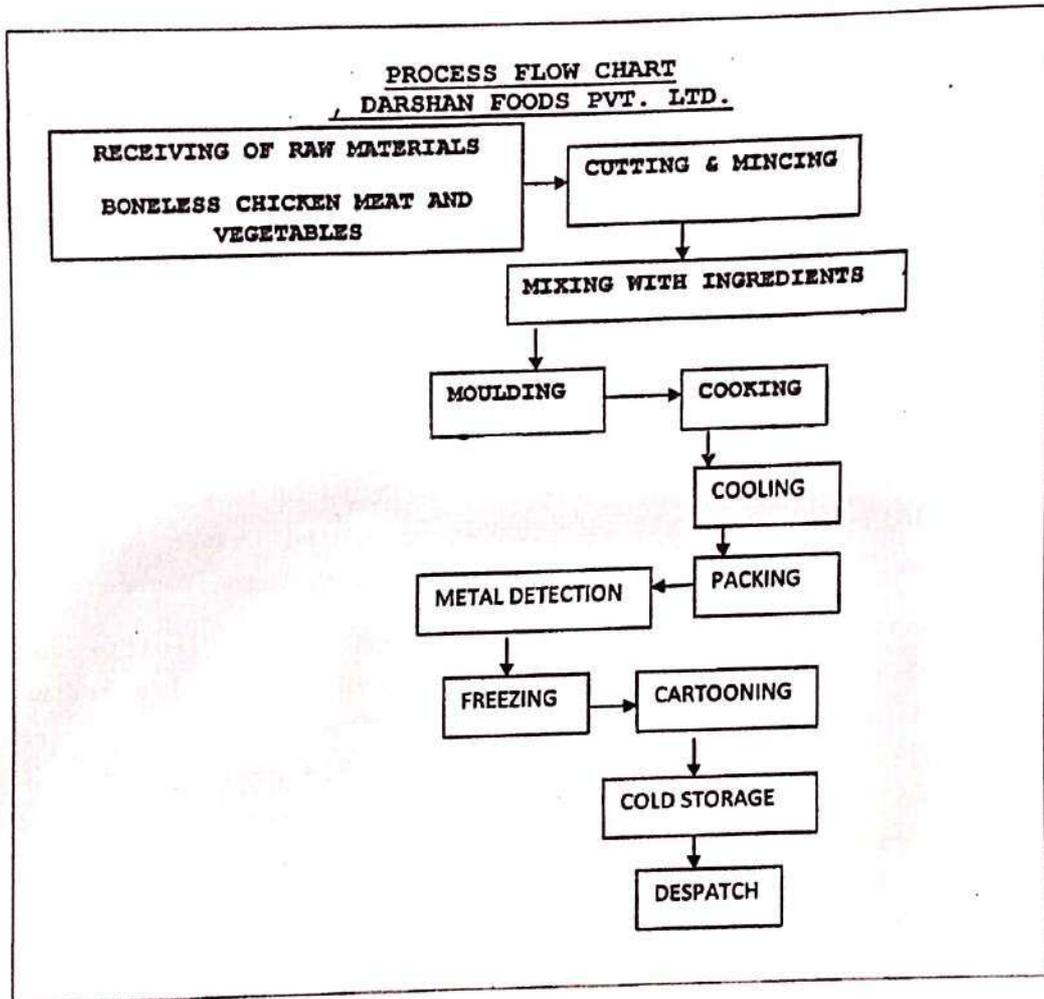
SLUDGE DRYING BEDS (8 NOS.)

For Darshan Foods Pvt. Ltd.

Auth. Signatory

2.0 MANUFACTURING PROCESS:

The manufacturing process of M/s Darshan Foods Pvt. Ltd. is presented in following Figure. Which is self explanatory?



For Darshan Foods Pvt. Ltd.

Auth. Signatory

2

3.0 WASTE WATER TREATMENT SCHEME:

We suggest to provide first biological treatment plant than chemical treatment plant i.e.

--> Biological treatment-->chemical treatment-> filtration-->discharge to sewer.

In this process advantages are;

1. Since the trade effluent is highly biodegradable the bacteria development or biomass shall be easier and cost effective.
2. The sludge developed shall be stabilized and minimum odour, and shall not require any further treatment.
3. The chemical treatment shall be polishing unit and shall require minimum chemicals. It shall remove traces of blood from effluent.

Keeping above point in mind, we suggest the following treatment scheme, presented in following Fig-1.

The effluent shall come first to oil and grease trap, here excess oil grease fats and floating material are trapped. It is cleaned manually. The second unit is equalization tank and will be provided by coarse aeration for mixing and avoid any septic condition. It shall pumped by 2HP sewage pump in control manner. To explain this that the flow is controlled to 3KLH by means of excess water lifted by pump is sent back to equalization tank. The effluent is comes to SAFF. It enters through influent launder. In the first stage the packing media especially design for the purpose is installed. **SAFF** is **aerobic attached growth process** in which effluent enters from top and aeration is given from the bottom. The bacteria develop of the surface of packing media. In other words

3

For Darshan Foods Pvt. Ltd.

Auth. Signatory

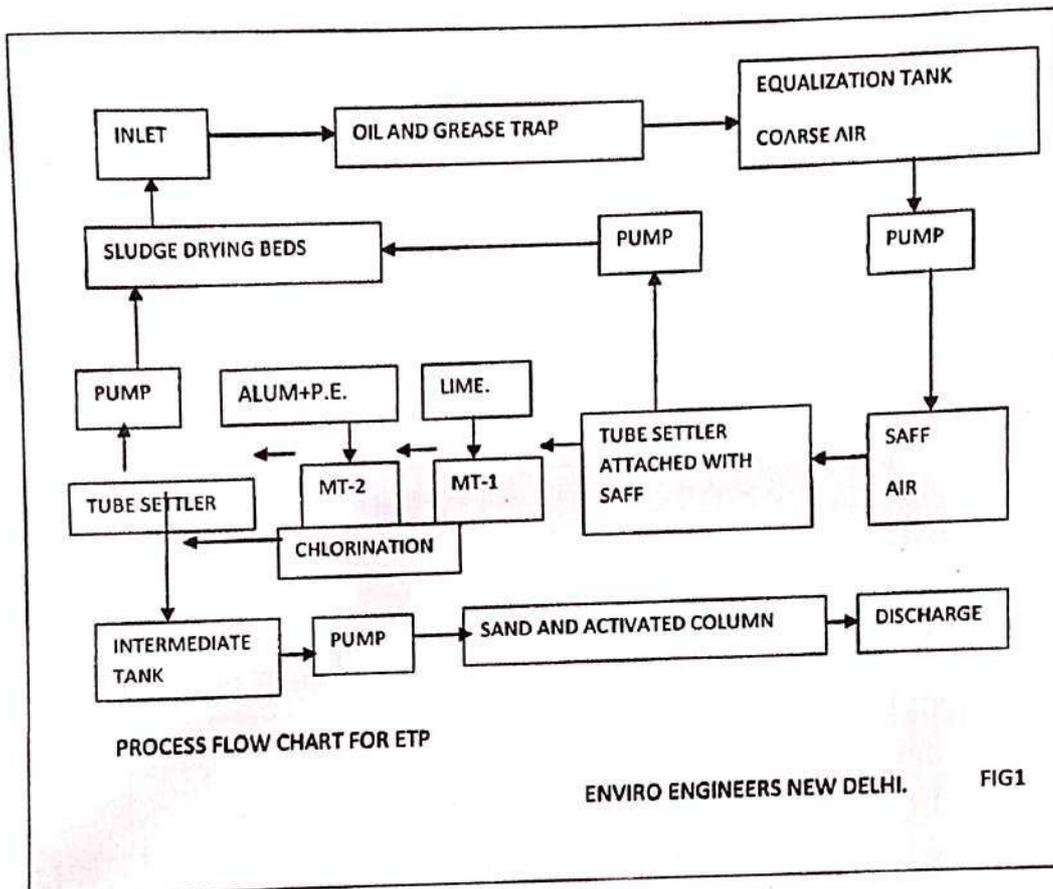
bacteria are attached with the surface of packing media. This bacteria synthesis the organic matters present in influent to energy and self-development. Hence, biomass is developed. The treated effluent moves to tube settler attached with SAFF from bottom. Here sludge remain in the tank and water moves out from the top of tube settler through effluent launder (weir Plate) and enters into Mixer Tank -1(MT1).

The influent to SAFF may requires some nutrients, which can be supplemented by adding cow dunk or N: P: BOD5: : 1 : 5 : 100. The developed biomass is dried on sludge drying beds. The dried sludge non-toxic in nature can be disposed off on sanitary landfill or can be use as fertilizer.

In the MT-1 and MT-2, mixing is with the help of air only. Here lime solution is slowly added from lime dosing tank. The pH is raised to 9-10. The lime mixed solution moves to second mixer tank. Here Alum and polyelectrolyte is added from the Alum dosing tank to bring down the pH to 7- 8. The flocs are formed. And polyelectrolyte helps to make these flocs to become bigger and easier to settles down. The effluent moves to Tube settler where flocs are allowed to settle down in the hopper. Clear water comes out from the top and moves to intermediate tank and adjust the pH to near 7-8. The water is pumped to pressure sand filter and activated carbon column to further polish the treated water.

For Darshan Foods Pvt. Ltd.


Auth. Signatory



The sludge settle down in hopper is withdrawn to sludge drying beds. The sludge, which is non toxic in nature, can be dispose of as land fill. The complete engineering drawing(FIG-2) is presented here. Further Civil Drawing(FIG-3) is also presented here for layout purpose. Detailed Specification of different units is given in Table-2.

For Darshan Foods Pvt. Ltd.

Auth. Signatory

TABLE-2
SPECIFICATIONS

S.NO	Description	SPECIFICATION
1.0	Oil & Grease Trap	2Stage, 1m x 1.9m x 2.5m SWD
2.0	Equalization Tank	Effective volume 40kl. Size: 4m x 4m x 2.5m SWD.
3.0	Intermediate Tank	Effective volume 10kl Size: 1m x 4m x 2.5m SWD. in MS
4.0	Storage tank	Effective volume 10kl Size: 1m x 4m x 2.5m SWD. in MS
5.0	Sludge Drying Beds	8nos. 1m x 1m x 1.2 m.
6.0	SAFF tank	20kl volume Size-2.4m x 3m x 3m, 5mm thick MS, epoxy coated. With staircase and plate form (1mx1.5m). Biodeck-standard black,
7.0	Tube settler	Attach with SAFF Size 2.4m x 1.2m x 3m.
8.0	Tube Settler	Size 1.25m x 1.25m x 2.5m approx. epoxy coated 5mm thick MS. MT1 and 2, 1m x 1m x 1m with plate form staircase. Tube standard black.
9.0	PSM and ACM.	In MS 400mm, 1.2m height Sand and activated media filter.
10.0	Pumps Effluent transfer	2nos 2HP sewage pump Make- Kirloskar, Model SP1HM, 3phase. 2880RPM, Suc/Del-40mm,

6

For Darshan Foods Pvt. Ltd.


Auth. Signatory

	pump	solid handling 7-8mm, capacity-6LPS at 6m head (water) Material- C.I casing and impeller.
11.0	Pump sludge transfer pump	1 nos 1HP sewage pump Kirloskar, Model SPOM, 3phase. 2000RPM, Suc/Del-40mm, solid handling 7-8mm, capacity-6LPS at 6m head (water) Material- C.I casing and impeller.
12.0	Filtration Pumps	2 Nos. 2 HP Water pump Make-Kirloskar, Model-225/228KDS, 3-phase, 6lps at 8m head, Suc/Del-25/25mm, Material C.I.
13.0	Root blowers	3 Nos. 3 HP Root blower Make-Guru nanak Dev/Everest, Motor-3HP, Kirloskar or rapute- 1440 RPM, 3 phase, Capacity 40cfm at 4.5psi, Complete. 2 Nos. 2 HP Root blower Make-Guru nanak Dev/Everest, Motor-2HP, Kirloskar or rapute 1440 RPM, 3 phase, Capacity 25cfm at 4.5psi, Complete.

3.0 COST OF ETP:

TABLE-3

Sr. No.	DESCRIPTION	Amount in Rs.
1.	CIVIL WORK	10,000,00.00
2.	MECHANICAL WORKS	8,000,00.00
3.	Piping and Electrical fitting.	1,50,000.00
	Total	19,50,000.00

(Rupees Nineteen Lakhs Fifty thousand only)

For Darshan Foods Pvt. Ltd.

Auth. Signatory

7

4.0 CONCLUSION:

M/s Darshan Foods Pvt Ltd is setting up Food processing unit on Plot no. 246, Sector-3, Industrial Growth Center Bawal Haryana. It shall produce ready to eat foods items in non veg and Veg. The plant capacity shall be 3000tons per annum. The effluent shall be generated in different process (60KLD maximum). It shall be highly biodegradable can be treated in biological plant. The ETP is designed for 72KLD. It shall be highly biodegradable can be treated in biological plant. However, after biological treatment chemical treatment is also given for removing blood traces in treated water. The Treated water shall meet the stringent standards of Haryana State Pollution Control Board, given in Table-4

**TABLE NO. 4
STANDARDS**

Sr. No.	DESCRIPTION	STANDARDS
1	pH	6-9
2	TSS mg/l	100
3	BOD5 mg/l	30
4	COD mg/l	100
5	Oil & Grease mg/l	10

For Enviro Engineers

For Darshan Foods Pvt. Ltd.

Auth. Signatory

K. R. Gupta
K. R. GUPTA

M.E. (Env. Engg.)

Transaction Date	Value Date	Transaction Description	Reference No	Debit Amount
29-01-2024 12:13:21	29-01-2024	NEFT O/W-YESCX40290848658- PUNB0491600-HARYANA STATE POLLUTION C-HSPCB29012024 FEE	YESCX40290848658	304,500.00

For Darshen Foods Pvt. Ltd.


Auth. Signatory

DARSHAN FOODS PVT. LTD.

FSSC 22000 v5.1 Certified Company.

246, Sector-3, Industrial Growth Centre, Bawal-123501, Rewari, Haryana, (India)

e: contact@darshanfoods.com t: +91 124 4109191 w: www.darshanfoods.com

PAN No.: AACCS2516C CIN No.: U74899DL1992PTC048115

UNDERTAKING/SELF CERTIFICATION

I, Dinesh Vats S/o Shri Umrao Singh Vats (Authorized Signatory) of Darshan Foods Private Limited at 246, Sector-3, Industrial Growth Centre, Bawal, Rewari, Haryana -123501 declare and undertake as under:

1. That I am aware of the provisions of Water Act, 1974, Air Act, 1981 and HWM Rules, 2016, Rules and procedure framed there under, and standards/norms prescribed for discharge of pollutants under EPA Rules, 1986 and shall comply with the same.
2. That our ETP installed having capacity 72 KLD at our unit "246, Sector-3, Industrial Growth Centre, Bawal, Rewari, Haryana -123501 is structurally adequate and operational.
3. That we meet the treated effluent standards as per the policy of Haryana State Pollution Control Board.
4. That we will use treated water from ETP in flushing and gardening purpose at our unit.
5. That we are not discharging any effluent or excess treated water from ETP outside the our unit premises.
6. In case of the non-compliance of the above undertaking or false declaration found at any stage, the Board will be at liberty to take any legal action under the provision of Water Act, 1974, Air Act, 1981 and forfeit the amount submitted as performance security.

For Darshan Foods Pvt. Ltd.


 Authorized Signatory

For Darshan Foods Pvt. Ltd.


 Auth. Signatory

GULZAR METAL & ALLIED IND.

CIRCULAR ROAD, REWARI, HARYANA-123401

GSTIN-06ABIPJ4685K1Z8

Email: gulzarmetal@ymail.com

Mob: +919315395999

The Regional Officer
Haryana State Pollution Control Board
Rewari

Subject: Reply show cause notice for closure under section 31-A of air (prevention & control of pollution) act ,1981/33-A of water (prevention and control of pollution) act 1974, revocation of CTO, prosecution for violation of section 24 of water act under section 43 of water (prevention and control of pollution) act 1974 & imposing environmental compensation.

Ref. SCN letter dated 22.12.2023

Sir/Madam,

On the subject referred above our unit was inspected by the officers and sample of ETP was collected and as per analysis report parameters of exceed the prescribed limits of pH value. Regarding exceeding the ph value we have submitted the following that :-

1. our unit is a micro scale indutry having investment cost of rs less than 20 lakh and washing using water once or twice in a week & generate the effluents approx 500 litre in a week & same is collected in a tank & ETP runs once or twice a week as per generated effluents.
2. We have the check the dosing system on pH meter also.
3. That day i.e at the time of inspection the operator of ETP not done the dosing system on properly. It was an operational deficiency.
4. after inspection we have proper the dosing system for pH value and regular check the status of pH value. We have done the maintenance/servicing of ETP plant

5. Now ETP is operating properly.

6. ETP scheme is attached herewith.

In compliance of show cause notice and for resampling of our unit we have submitted the following :-

1. Performance security of Rs. 25000/- and resampling testing fee Rs 4500/- through NEFT/ and check SBIN424015535243 ^{15/01/24} against failure of sample.
IMPSS0051917715 ^{15/01/24}
2. Undertaking regarding prescribed norms of the board.
3. Photographs of ETP are attached herewith .

So you are kindly requested to inspect of our unit and resampling of water sample of ETP as ETP of our unit is operating properly and also requested to withdraw the cause notice for closure issued against our unit .

Thanking you

M/s Gulzar Metal & Allied Industries

(Auth. Sign)

For Gulzar Metal & Allied Ind
Prop / Manager

Date: 15/01/2024

SURRENDER

UNDERTAKING

I, ..KUMAR..JAIN S/o Sh. GULZARILAL JAIN R/o SHANTI NAGAR, ^{REWARI} In the capacity as Auth. Signatory (~~PROPRIETOR~~) of M/s Gulzar Metal & Allied Industries, Circular Road. Rewari do hereby solemnly and declare as under:-

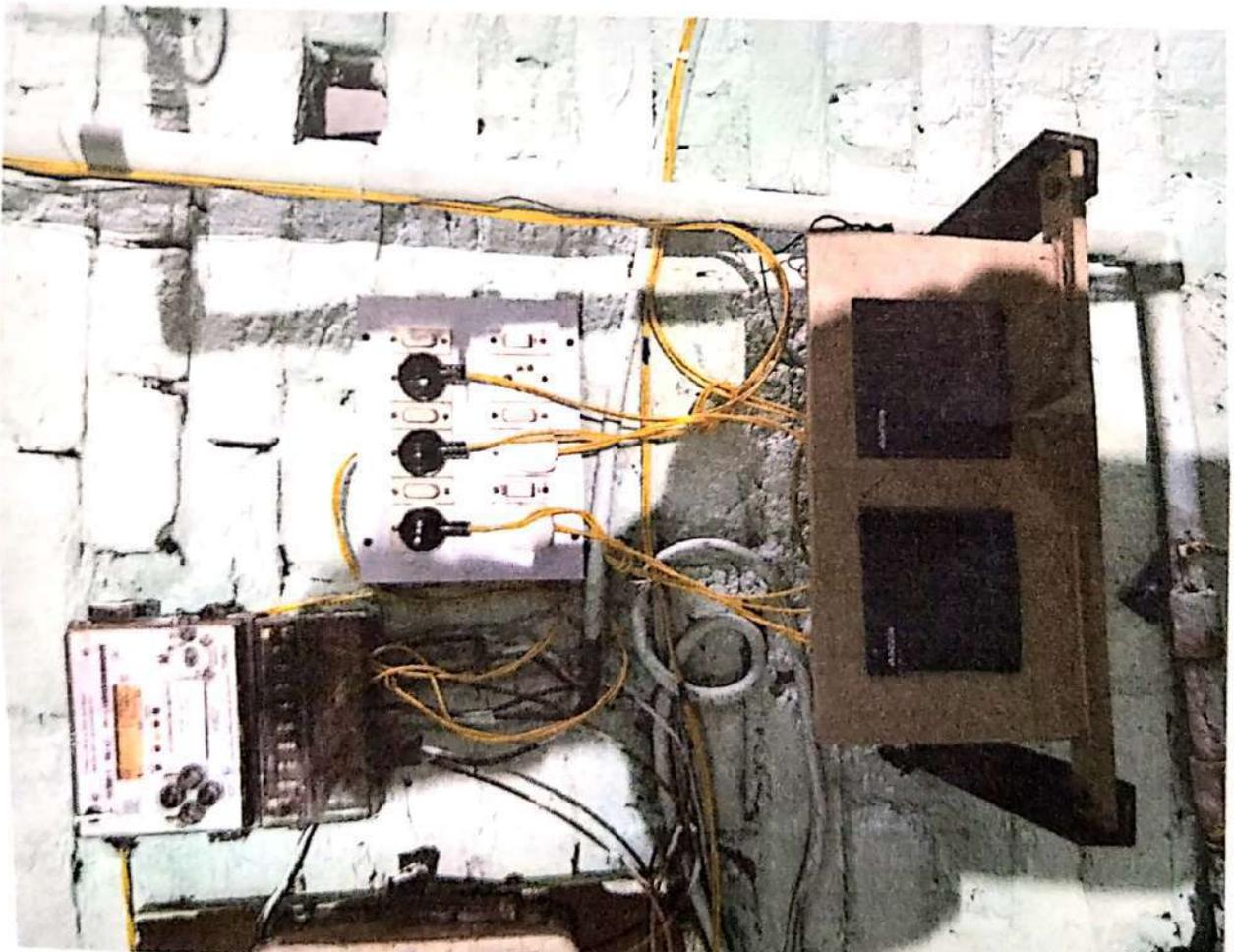
- 1 That we shall abide by the standard laid/ to be laid by Haryana State Pollution Control Board, Panchkula from time to time.
- 2 That we are submitting performance security regarding failure of water sample of Rs. 25000/- through NEFT/Transfer to the HSPCB vide UTR NO.....^{SBIN 424015535243} Dated...15/01/24..... In case in future we will found non complying the standards laid down by HSPCB from time to time our performance security will be forfeited.

It is verified that all the contents mentioned above are true and correct to the best of my knowledge and belief and nothing has been concealed there in.

For M/s Gulzar Metal & Allied
Industries

(Auth. Sign)

For Gulzar Metal & Allied Ind
Prop / Manager



**Your IMPS fund transfer request
posted successfully**

Transaction IMP550051917715
Reference
Number :

Debit Account 00000039849431682
No.



Account Type Current Account

Branch REWARI

Amount (INR) 4,500.00

Purpose

Return to Quick Transfer page

301111

H.S.P.C.B. (PANCHKULA)

COUNTERFOIL STATE BANK OF INDIA

Date: 15/11/2024 Received

Transfer for RTGS on

Favouring

Amount Rs.

(Rupees)

From

Bank

Ac No.

Total Rs.

Charges Rs.

Bank's

UTR-SBIW4249155-35243

Signature: PANKAJ SINGH

546

A FEASIBILITY REPORT

ON

ENVIRONMENT (WATER)

FOR

M/S GULZAR METAL
SHANTI NAGAR CIRCULAR ROAD
NEAR NASIYA JI MANDIR, REWARI HARYANA,
123401

For Gulzar Metal Allied Ind



Manager

C O N T E N T S

S.NO.	DESCRIPTION
1.0	INTRODUCTION
2.0	MANUFACTURING PROCESS
3.0	WASTE WATER

1.0 INTRODUCTION:

M/s Gulzar Metal is engaged in manufacturing of copper sheet. There is located at Shanti Nagar Circular Road, Rewari, Haryana. Capacity is 100 kg/day of copper sheet rolling. The company has invested approximately 7 LACS in land building machinery etc., and given employment to 6 persons including supervisory and administrative staff.

The management of company is highly professional and cautious about its surrounding environment. Therefore, the company has engaged Metal Bright Bahadurgarh to prepare a feasibility report on environment.

For Gulzar Metal & Allied Ind
Prop. / Manager



2.0 MANUFACTURING PROCESS:

The manufacturing process of product is presented in following sections.

2.1. WIRE DRAW-2 ton/DAY

The raw material is purchase in copper scrap armature is purchase from various suppliers.

This black surfaced copper circle is washed for de scaling with the help of sulphuric acid, & then washes the copper sheet with fresh water. The copper steep is drawn on continues multi dry drawing machine up to as per customer requirement. The drawn circle is tested & dispatch these finish materials. The list of raw material use in the process is given in table-1.

For Gulzar Mehta & Allied Ind
[Signature]
Prop / Manager

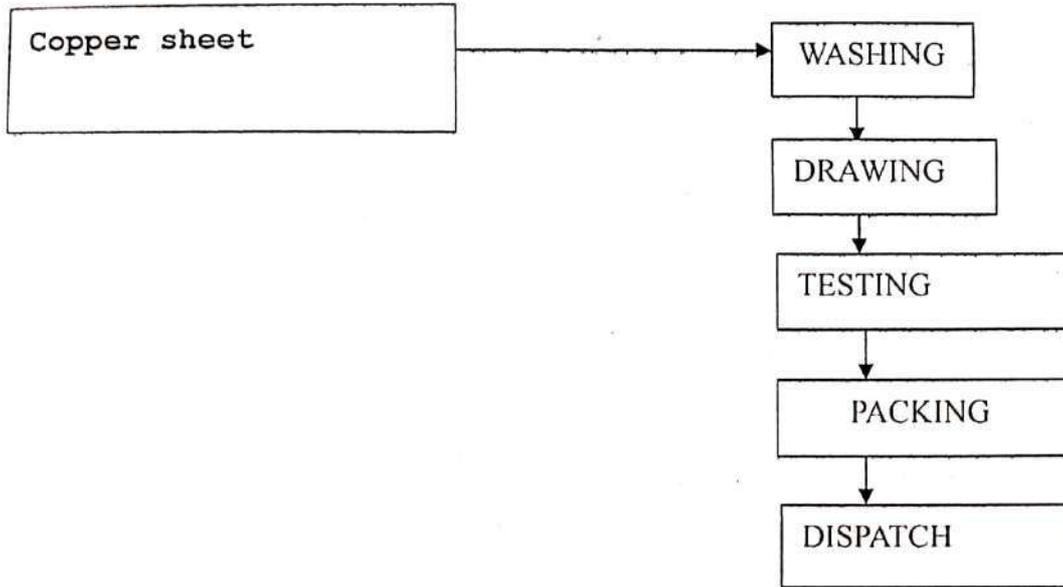
PROCESS FLOW CHART, copper circle

TABLE-1 LIST OF RAW MATERIAL

SR.NO.	ITEM NAME	QTY. USE/MONTH
1)	Copper sheet	2.5 T
2)	DRAW POWDER	5 kg
3)	SULPHURIC ACID	15 kg

For Gulzar Metal & Allied Ind
 Prop. / Manager

TRADE EFFLUENT:-

The trade effluent is generated during pre-treatment/processing washing of raw material. The total one tanks shall be used for washing. Water washer at high pressure at outside the tank carries out the rinsing. The worst condition is that all tanks are emptied at a time and maximum discharge will be 50 liters. The estimation of the discharge is based on the experience of consultant and their present working at Rewari; the total effluent shall be maximum 50 liters per day. Taking account of error in estimation and any future expansion, the new ETP is designed for 1.5 kld/per day. The ETP shall be used to treat for strong stream of acid discharge. The expected characteristics of wastewater are given in Table -10.

TABLE-10 CHARECTERISTICS OF WASTE WATER

Sr.No.	PARAMETERS	DATA	STANDARDS
1	pH	1-2	6-9
2	T.S.S.mg/l	400	100
3	BOD ₅ mg/l	10	30
4.	COD mg/l	900	250
5	Oil &Grease mg/l	40	10
6	copper as fe ⁻ mg/l	150	3

3.2.1 WASTEWATER TREATMENT SCHEME (TRADE EFFLUENT) :

The treatment scheme is presented in Figure, Which is standard method of treating such type of effluent based on Physio-Chemical treatment.

The first unit is oil& grease trap gravity type. It is based on principle that oil floats on surface of water. Oil is removed manually. The effluent moves to equalization tank.

For Gulzar Metal & Allied Ind
Prop./Manager

From here it is pumped to first mixer tank. The pumping arrangement is made in such a fashion that half goes to mixer tank and half comes back to equalization tank. Such arrangement keeps flow in control, solids in suspension. Further air is provided to mix the effluent with lime here to increase the pH.

In the first reaction tank, vol. 0.8m^3 HRT 15min approx., Lime is dosed and pH is raised to 9-10. All metals precipitate out in alkaline media. In second reaction tank alum and third reaction polyelectrolyte is added to bring down the pH in tune of 7to8. Polyelectrolyte helps in settling down the develop flocks in well-designed clarifier. The sludge is withdrawn from the bottom and dried on sludge drying beds. The treated effluent is stored in the clear water tank. From here it is pump to pressure sand filter and activated carbon column for further purification. The clear water can be used for irrigation purpose toilet flushing.

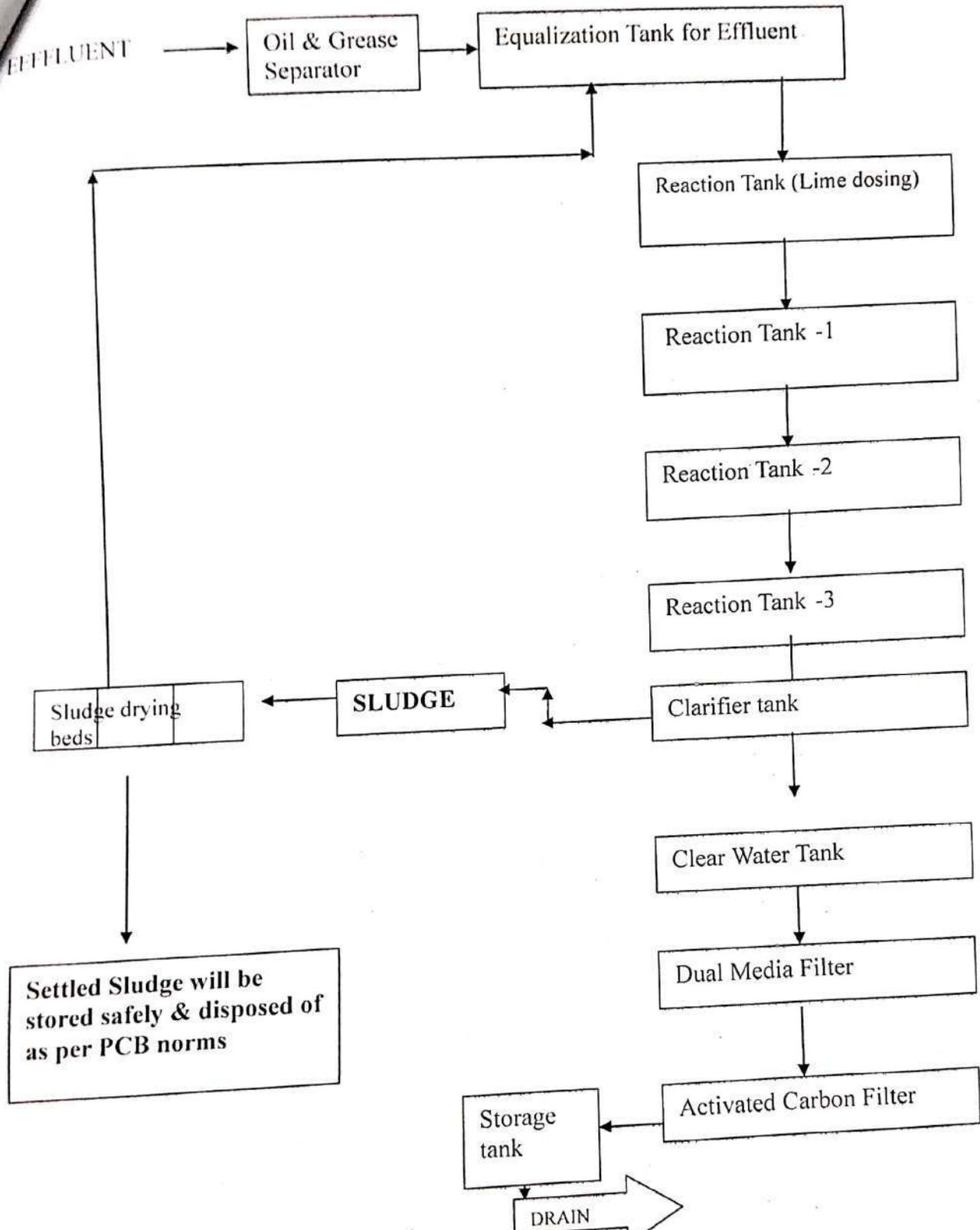
The specification of different units is given in Table-10.

The treated effluent shall meet the standard of H.S. P. C.

B. The standards of treated effluent are given in table-9.

The sludge, which will be containing metals, will fall under Hazardous Management Rule. This shall require separate storage for further disposal.

Parulzar Metal & Allied Inds
Prop. Manager



BLOCK / FLOW DIAGRAM OF (E.T.P.)

For Gulzar Mehta & Allied Ind
Eng / Manager

Table-10

SPECIFICATIONS

S.No	DESCRIPTION	SPECIFICATION
1.	Oil & grease trap 2 NOS	2' x 4' x 4' SWD FRP lined.
2.	Equalization Tank	3' x 5' x 4' SWD FRP lined.
3.	Reaction tank	2.5 dia x 3' height FRP lined.
4.	Reaction cum dosing tank 3 nos.	2.5' dia 3' height ms with FRP lined
4.	Clarifier tank	2.5' dia 3' height ms with FRP lined.
5.	Clear water Tank	500 ltr. Made of PVC.
6.	Root Blowers	1nos. 3HP.
7.	Pumps	Water pumps 5 KLPH at 8 m head. 1nos. 1hp water pumps
8.	Pumps	2nos 1HP chemical resistant pumps 5 KLH at 4m head.
9.	Sludge drying beds	3 nos. 1m x 1m x 1m.

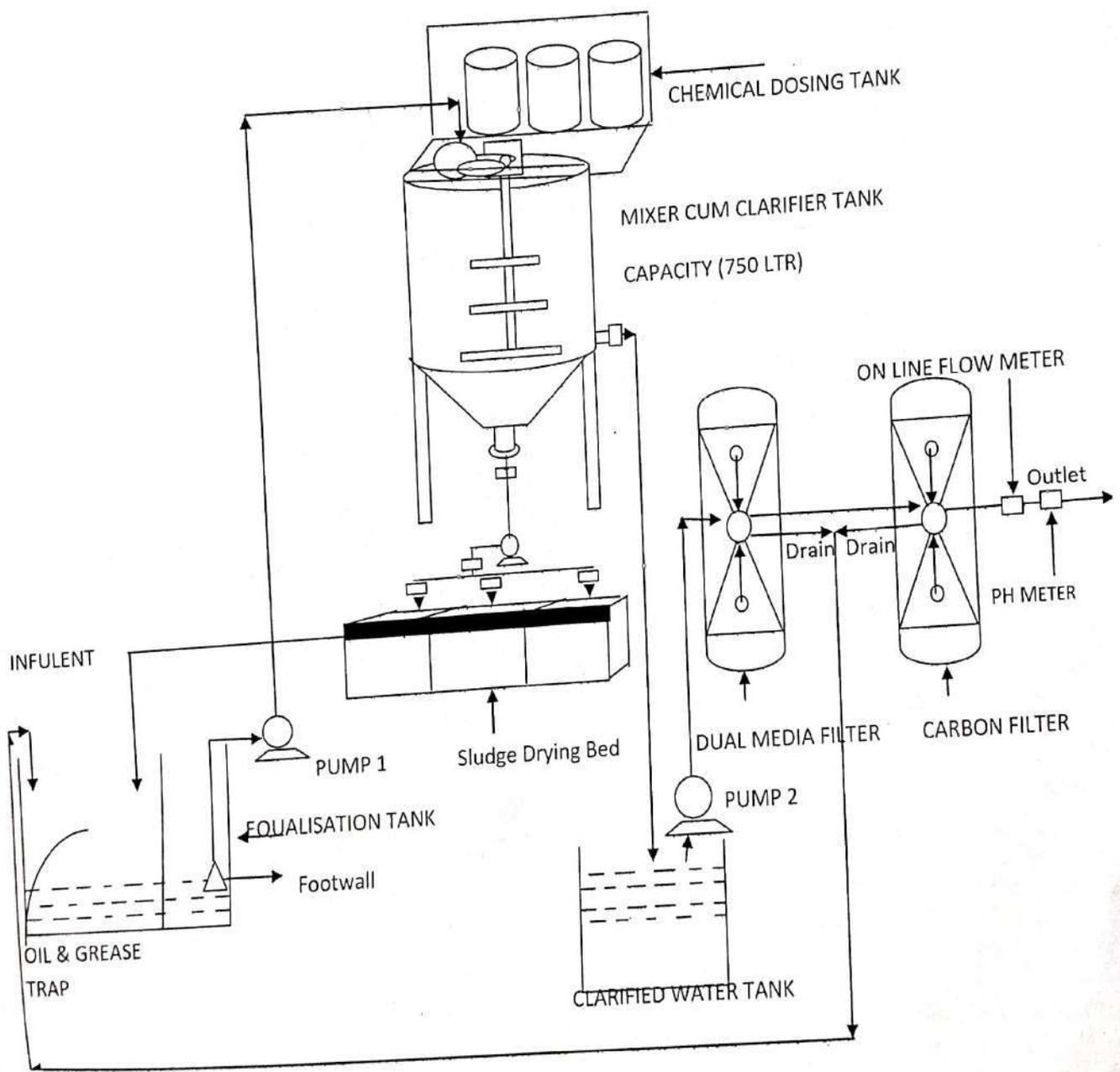
For Gulzar Metals Allied Ind

Project Manager

sand filter & activated carbon column. 1 set 400mm dia & 1600mm heights.

FLOW DIAGRAM OF E.T.P

Flow Diagram of E.T.P



For Gular M... Allied Ind
Manager

4/1/24



Date: 04.01.24

To

The Regional Officer

Haryana State Pollution Control Board
Rewari Region**OVERSEAS Trading Corporation**Manufacturers of : Brass, Copper, Zinc Industrial Sheets & Circles
4 K.M. Stone, Near J.L.N. Pump, Delhi Road, REWARI-123401
Telefax : 253325, 255206, 255786

Sub.- Reply Show cause notice for closure under section 31-A of Air (Prevention & Control of Pollution) Act, 1981 / 33-A of Water (Prevention & Control of Pollution) Act, 1974, revocation of CTO, prosecution for violation of section 24 of Water Act under section 43 of Water (Prevention & Control of Pollution) Act, 1974 & imposing Environmental Compensation.

Ref. SCN letter dated 21.12.2023

Respected Sir,

On the subject referred above, our unit was inspected by the officers and sample of ETP was collected & as per analysis report parameters of exceed the prescribed limits of pH Value. Regarding exceeding the pH Value we have submitted the following that:-

1. Our unit is a micro scale industry having investment cost of Rs. Less than 20 Lacs and generates the trade effluent approx 1 KL in a week.
2. We have dosing system of pH value on manually and also check the status of pH through papers manually.
3. That day i.e. at the time of inspection the operator of ETP not done the dosing system on properly.
4. After inspection we have proper the dosing system for pH value and regular check the status of pH value through papers.
5. Now ETP ~~was~~ operational properly.

In compliance of show cause notice and for resampling of our unit we have submitted the following:-

- 1 Performance security of Rs. 25000/- & resampling testing fee Rs. 2700/- through NEFT/transfer vide UTR No. ^{PS/BP 240047/1851} dated ^{04.01.24} against failure of sample. _{PS/BP 240047/2024 04.01.24}
- 2 Undertaking regarding prescribed norms of the Board.
- 3 Photographs of ETP are attached herewith.

So, you are kindly requested to inspect of our unit and resampling the water sample of ETP as ETP of our unit is operational properly and also requested to withdraw the show cause notice for closure issued against our unit.

Thanking You

For M/s Overseas Trading Corporation

(Auth. Sign)



OVERSEAS Trading Corporation

Manufacturers of : Brass, Copper, Zinc Industrial Sheets & Circles
4 K.M. Stone, Near J.L.N. Pump, Delhi Road, REWARI-123401
Telefax : 253325, 255206, 255786

UNDERTAKING

I, VISAY GARG S/o Sh. Gaganishanker GARG R/o REWARI In the capacity as
Auth. Signatory (.....) of M/s Overseas Trading Corporation, Delhi Road, Rewari do
hereby solemnly and declare as under:-

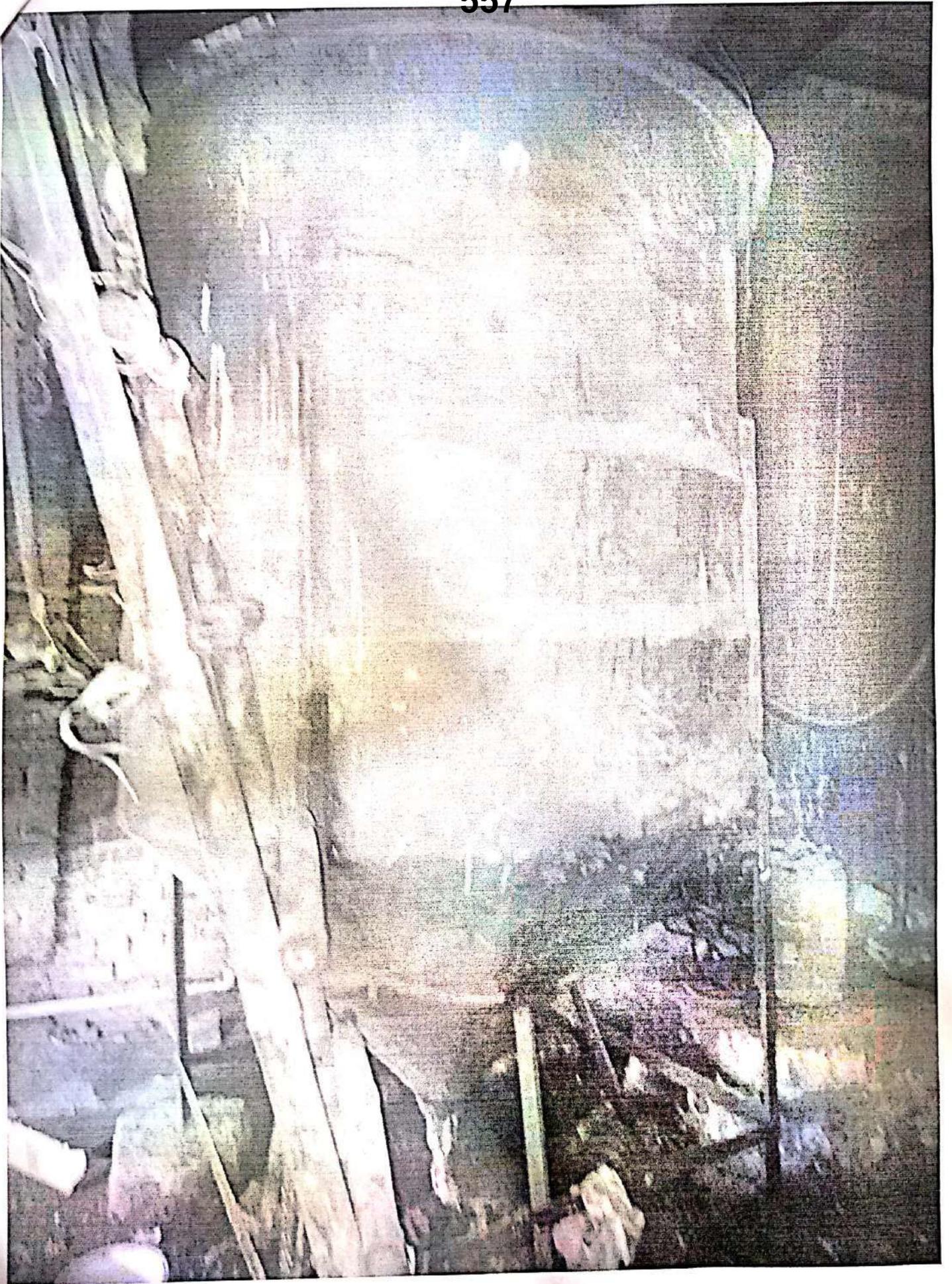
- 1 That we shall abide by the standard laid/ to be laid by Haryana State Pollution Control Board, Panchkula from time to time.
- 2 That we are submitting performance security regarding failure of water sample of Rs. 25000/- through NEFT/Transfer to the HSPCB vide UTR NO. PS1BR24004711851 Dated 04.01.24 In case in future we will found non complying the standards laid down by HSPCB from time to time our performance security will be forfeited.

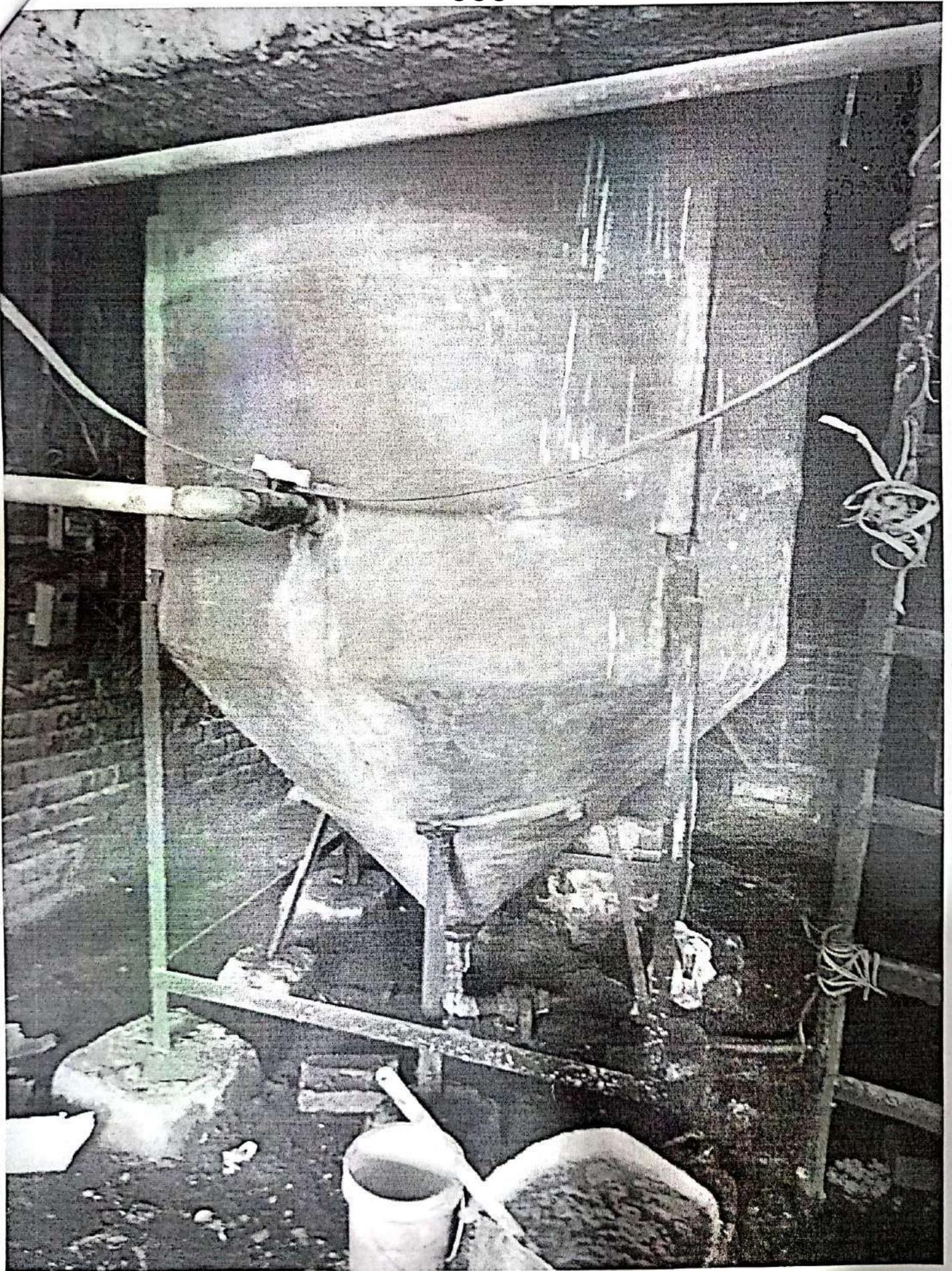
It is verified that all the contents mentioned above are true and correct to the best of my knowledge and belief and nothing has been concealed there in.

For M/s Overseas Trading Corporation


(Auth. Sign)

557





Annexure- R-12

To

The Regional Officer
Haryana State Pollution Control Board
Rewari Region

Sub.- Reply Show cause notice for closure under section 31-A of Air (Prevention & Control of Pollution) Act, 1981 / 33-A of Water (Prevention & Control of Pollution) Act, 1974, revocation of CTO, prosecution for violation of section 24 of Water Act under section 43 of Water (Prevention & Control of Pollution) Act, 1974 & imposing Environmental Compensation.

Ref. SCN letter dated 21.12.2023

Respected Sir,

On the subject referred above, our unit was inspected by the officers and sample of ETP was collected & as per analysis report parameters of exceed the prescribed limits. Regarding exceeding the parameters we have submitted the following that:-

1. At the time of inspection and collection of sample some technical fault / not working properly the filter feed pump of the ETP & due to this the parameter was exceeding the prescribed limits.
2. After that we have rectify the technical fault/ replace the filter feed pump of the ETP plant and complete servicing of ETP.
3. After replacement of the filter feed pump of the ETP plant and complete servicing of ETP, the ETP plant is working properly.

In compliance of show cause notice and for resampling of our unit we have submitted the following:-

1. Performance security of Rs. 75000/- & resampling testing fee Rs. 4500/- through NEFT/transfer vide UTR No. 401812236497 dated 18/1/2024 against failure of sample.
2. Undertaking regarding prescribed norms of the Board.
3. Proof of replacement / servicing of ETP is attached herewith.

So, you are kindly requested to inspect of our unit and resampling the water sample of ETP as ETP of our unit is operational properly and also requested to withdraw the show cause notice for closure issued against our unit.

Thanking You



For M/s Premium Motocorp India Pvt. Ltd.,

Kamal
(Auth. Sign)
(KAMAL KANT)
G.M.
18/1/24

7685/15, Opp. Rao Tula Ram Stadium, Delhi Road, Rewari - 123401 (Hr.)

UNDERTAKING

I, Kamal Kant S/o Sh. Bhawani Ram R/o Vill-Phideri, Distt-Rewari-123401, in the capacity as Auth. Signatory (General Manager) of M/s Premium Motocorp India Pvt. Ltd., 7685/15, Opp. Rao Tularam Stadium, Delhi Road, Rewari do hereby solemnly and declare as under:-

- 1 That we shall abide by the standard laid/ to be laid by Haryana State Pollution Control Board, Panchkula from time to time.
- 2 That we are submitting performance security regarding failure of water sample of Rs. 75000/- through NEFT/Transfer to the HSPCB vide UTR No. 401812236497 Dated 18/1/2024. In case in future we will found non complying the standards laid down by HSPCB from time to time our performance security will be forfeited.

It is verified that all the contents mentioned above are true and correct to the best of my knowledge and belief and nothing has been concealed there in.

For M/s Premium Motocorp India Pvt. Ltd.,



Kamal
(Auth. Sign)
(KAMAL KANT)
G.M.
18/1/24

7685/15, Opp. Rao Tula Ram Stadium, Delhi Road, Rewari - 123401 (Hr.)

ICICI Bank Advice Receipt

Date: 18 Jan 2024, 12:56:01

Transaction Details

Account Number : 062605001400
Transaction Date : 18/01/2024
Transaction Amount : 79,500.00
Debit/Credit : Debit
Transaction Description : MMT/MP/401812236497/PREMIUMMOTOCORP/Pollution
d/PUNB0491600

Note: This is an electronically generated receipt and does not need any signature.

Printed on 18/01/2024 12:56:01 PM IST

Performance Security Rs. 75000/-
Sample fasting fee Rs. 4500/-
Total = 79,500/-

UTTAM TOYOTA

(A Div. of the Standard Type Foundry Pvt. Ltd.)

Workshop :

Rewari Service : Khasra No. 147 Near Rao Abhay
Singh Chowk, Opp, IOC Petrol Pump,
Main Rewari Delhi Road, Sector - 11 Rewari - 123401
Tel. : Sales : 98716 37000 Service : 98109 41000

SHOWROOM :

South City, Ground Floor, House No. - 511
Bypass Road, Near Sector-3, Rewari
Haryana - 123401
Tel. : Sales : 98716 37000 Service : 98109 41000

To

The Regional Officer, Rewari Region
Haryana State Pollution Control Board
SCO- D6 & D7, Suncity Commercial
Complex Block-A, Sector 6, Rewari

Sub: Show Cause Notice for closure under section 33-A of Water (Prevention & Control of Pollution) Act, 1974, prosecution for violation of section 24/25 of Water Act under section 43/44 of Water (Prevention & Control of Pollution) Act, 1974 & imposing Environmental Compensation of Our Unit M/s The Standard Type Foundry Pvt, Ltd. (Cosmic Motors India Pvt Ltd) Khasra No. 147, Main Rewari Delhi Road, Opp. HUDA Industrial Area, Sector-11, Rewari.

Ref.: Your office SCN letter No. I/239099/2023 dated 28.12.2023

Respected Sir,

With reference to your abovesaid show cause notice vide No. I/239099/2023 dated 28.12.2023 received dated 28-12-2023 it is hereby stated that during the inspection of our unit dated 19.12.2023, our dosing pump were not working properly due to which the sampling parameters were found exceeding the permissible limits as mentioned in Analysis report No. 1519 dated 19.12.2023. However, we have resolved/rectified all the issues and maintenance has been done and we have replaced the dosing from manual to automatic system. The same issue arises due to the operational deficiencies, rest our ETP is structurally adequate for wastewater generated from the washing process of our unit.

Now, our ETP is functional and fit for re-sampling of inlet effluent and outlet effluent parameters. Therefore, we request you to do the inspection the ETP at site again and resampling of ETP as per the HSPCB policy. We are submitting the necessary documents as required for resampling of ETP as per the directions of HSPCB.



UTTAM TOYOTA

(A Div. of the Standard Type Foundry Pvt. Ltd.)

Workshop :

Rewari Service : Khasra No. 147 Near Rao Abhay
Singh Chowk, Opp, IOC Petrol Pump,
Main Rewari Delhi Road, Sector - 11 Rewari - 123401
Tel. : Sales : 98716 37000 Service : 98109 41000

SHOWROOM :

South City, Ground Floor, House No. - 511
Bypass Road, Near Sector-3, Rewari
Haryana - 123401
Tel. : Sales : 98716 37000 Service : 98109 41000

We Have Deposited Rs. 75000/- As Performance Security Through NEFT - UTR No. INB/NEFT/AXOIC40059453977/Haryana State Polluti/PUNJAB NATIONAL BANK/MENT On Dated 05.01.2024 And Rs. 4500 As Water Sample Testing Fee Through NEFT No. INB/NEFT/AXOIC40059455494/Haryana State Polluti/PUNJAB NATIONAL BANK On Dated 05.01.2024 in Compliance of Show Cause Notice Issued To Us On Dated 28.12.2023. Copy Of NEFT Details Is Attached.

Keeping in view of above, it is requested to kindly take fresh sample from our STP and dropped the show cause notice issued against our project.

- Enclosure:** 1. Receipt of Performance Security of 75,000/-
3. Receipt of Sample Testing Fee of Rs. 4500/-
4. Copy of bill of rectification.

For The Standard Type Foundry Pvt, Ltd.

Authorized Signatory

Payment Details:-

05-01-2024 INB/NEFT/AXOIC40059453977/Haryana State Polluti/PUNJAB NATIONAL BANK/MENT
75000.00

05-01-2024 INB/NEFT/AXOIC40059455494/Haryana State Polluti/PUNJAB NATIONAL BANK/
4500.00

Original for Recipient Duplicate for Transporter Triplicate for Supplier

Bill



ACM ENVIRO TECH INDIA

516, HL CITY BAHADURGARH, DISTT. JHAJJAR-124507, HARYANA
 Phone no.: 8529810581, 7988920013 Email: ACMINVEROTECHINDIA@GMAIL.COM
 GSTIN: 06HNYPS7800A1ZL, State: 06-Haryana

Bill From

UTTAM TOYOTA

REWARI

Place of supply: 06-Haryana

Date : 18-01-2024

#	Item name	HSN/ SAC	Quantity	Unit	Price/ Unit	GST	Amount
1	PLANT REPAIRING		1	Nos	₹ 30,000.00	₹ 5,400.00 (18%)	₹ 35,400.00
2	FRP FIBRE COATING		1	Nos	₹ 40,000.00	₹ 7,200.00 (18%)	₹ 47,200.00
3	DOSING PUMP	8421	3	Pcs	₹ 8,000.00	₹ 4,320.00 (18%)	₹ 28,320.00
	Total		5			₹ 16,920.00	₹ 1,10,920.00

Bill Amount In Words

One Lakh Ten Thousand Nine Hundred Twenty Rupees only

Amounts:

Sub Total ₹ 1,10,920.00

Payment mode

Credit

Total ₹ 1,10,920.00

Paid ₹ 0.00

Balance ₹ 1,10,920.00

Tax type	Taxable amount	Rate	Tax amount
IGST	₹ 70,000.00	18%	₹ 12,600.00
SGST	₹ 24,000.00	9%	₹ 2,160.00
CGST	₹ 24,000.00	9%	₹ 2,160.00

Terms and Conditions

Thanks for doing business with us!

For, ACM ENVIRO TECH INDIA

ACM ENVIRO TECH INDIA
 Hemant Singh
 Prop.

Authorized Signatory

J.M. ENTERPRISES

Plot No. 152, Sec-3, HSIIDC Growth Centre, Bawal, Rewari

Ref.

Date. 29/01/2024

To

The Regional Officer
Haryana State Pollution Control Board
Rewari Region

Sub.- Reply Show cause notice for closure under section 31-A of Air (Prevention & Control of Pollution) Act, 1981 / 33-A of Water (Prevention & Control of Pollution) Act, 1974, revocation of CTO, prosecution for violation of section 24 of Water Act under section 43 of Water (Prevention & Control of Pollution) Act, 1974 & imposing Environmental Compensation.

Ref. SCN letter No. HSPCB/RWR/2023-24/2004 dated 23.01.2024

Respected Sir,

On the subject referred above, our unit was inspected by the officers and sample of ETP was collected & as per analysis report parameters of exceed the prescribed limits. Regarding exceeding the parameters we have submitted the following that:-

- 1 That a few days ago, there was a fire in our plant due to some reason and our shed and machinery were damaged. Due to which the renovation/ maintenance work of plant shed & machinery was in progress on the day of inspection, photographs of the same is attached herewith.
- 2 That due to fire in the plant, the ETP was also damaged and installation/ maintenance of the ETP plant was also under process at the time of inspection day, due to this the parameter was exceeding the prescribed limits.
3. Now we have completed the maintenance work of ETP and operational properly. In compliance of show cause notice and for resampling of our unit we have submitted the following:-

- 1 Performance security of Rs. 75000/- & resampling testing fee Rs. 4500/- through NEFT/transfer vide UTR No. SBIN524029125778 dated 29.01.2024 against failure of sample.
- 2 Undertaking regarding prescribed norms of the Board.
- 3 Photographs of ETP is attached herewith.

So, you are kindly requested to inspect of our unit and resampling the water sample of ETP as ETP of our unit is operational properly and also requested to withdraw the show cause notice for closure issued against our unit.

Thanking You

For M/s JM Enterprises
J.M. Enterprises


(Prop.)

J.M. ENTERPRISES

Plot No. 152, Sec-3, HSIIDC Growth Centre, Bawal, Rewari

Ref.

Date...29/01/2024...

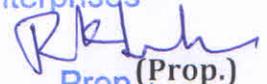
UNDERTAKING

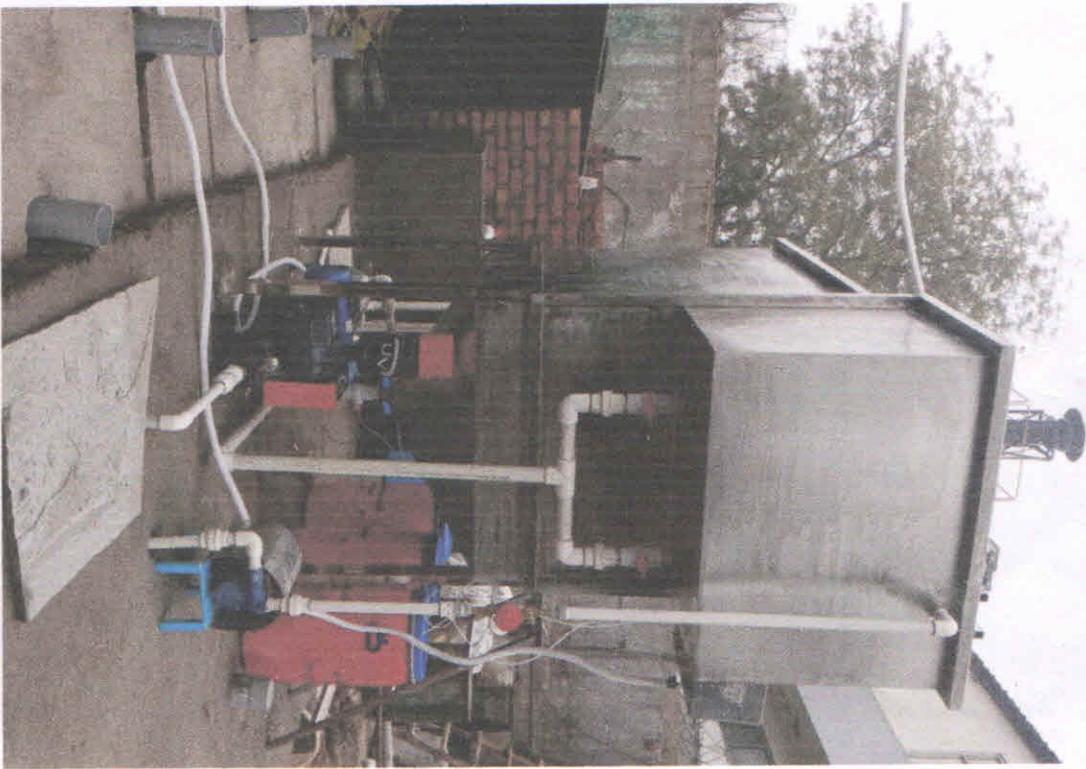
I, Sudesh Lamba W/o Sh. Ramkumar Lamba R/o 1360, LIG, New Housing Board, Rewari-123401, in the capacity as Proprietor of M/s JM Enterprises, Plot NO. 152, sec.-3, IMT, Bawal, Distt-Rewari do hereby solemnly and declare as under:-

- 1 That we shall abide by the standard laid/ to be laid by Haryana State Pollution Control Board, Panchkula from time to time.
- 2 That we are submitting performance security regarding failure of water sample of Rs. 75000/- through NEFT/Transfer to the HSPCB vide UTR SBIN524029125778 dated 29.01.2024. In case in future we will found non complying the standards laid down by HSPCB from time to time our performance security will be forfeited.

It is verified that all the contents mentioned above are true and correct to the best of my knowledge and belief and nothing has been concealed there in.

For M/s JM Enterprises
J.M. Enterprises


Prop. (Prop.)





J.M. Enterprises
[Signature]
Prop.



J.M. Enterprises

John
POB.



J.M. Enterprises

[Handwritten signature]

Prop.

भारतीय स्टेट बैंक
STATE BANK OF INDIA



भारतीय स्टेट बैंक / एन.ई.एफ.टी. आवेदन पत्र दिनांक
RTGS/NEFT Application form
Date

29/1/24

के पक्ष में / IN FAVOUR OF
HSPCB

खाता सं. / Account No. 791255778

राशि (शब्दों में) / AMOUNT (in words)
79500

राशि AMOUNT

कमीशन COMMISSION

अन्य शुल्क Other Service Charges

मौज / TOTAL

मार्गदर्शक संख्या / JOURNAL NO.

बैंकर / MAKER

बैंकर - 1 / CHECKER-1

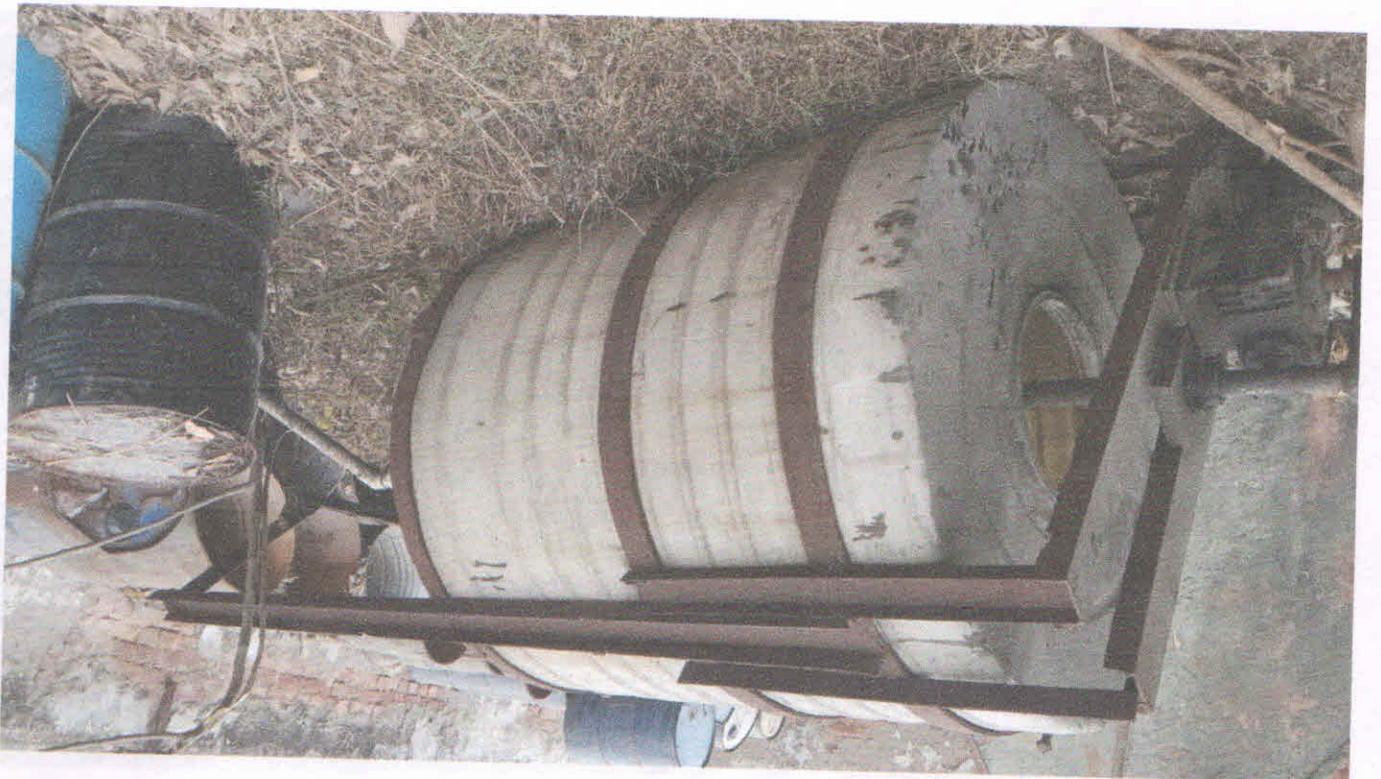
बैंकर - 2 / CHECKER-2

Toll Free Number (BSNL only) 18004253800/1800119241
SMS Unhappy Number : 8008-20-20-20

BRIN 5240 291255778

Handwritten notes and stamps including 'State Bank of India' and 'RTGS'.







[Handwritten signature]



J.M. Enterprises

[Handwritten signature]

To,

Date 18/01/2024

The Regional Officer

Haryana State Pollution Control Board,

Sector 6 SCO D-6&7 Sun City Complex Rewari (Haryana)

Subject: Reply of Show cause notice for closure under section 33-A of the Water (Prevention & Control of Pollution) Act, 1974 under section 31-A of the Air (Prevention & Control of Pollution) Act, 1981, Revocation of CTO, prosecution for violation of section 24/25 & 43/44 of the Water Act, 1974. Violation of HOWM Rules, violation of direction of CAQM regarding use of DG Set and imposing Environment Compensation

Ref: - HSPCB-230001/2/2024-Region Dharuhera-HSPCB/3163172/2024/Region Rewari /I/240307/2024

Respected Sir,

We are in receipt of your above mentioned show cause notice in respect of Board Official visit on 05/01/2024 in compliance of HO letter No I/239986/2024 dated 04.01.2024 in the matter of IA No 858/2023 in Original Application No 627/2002 titled as Prakash Yadav V/s State of Haryana in the Hon'ble National Green Tribunal, Principal Bench, New Delhi whereas during the inspection some discrepancies observed which are now complied and the facts produced before your good self as under :-

1. Unit DG Set was converted in dual fuel mode as per CAQM Direction and being operated accordingly and also log book is maintained (Copies of dual fuel installation and log book attached)
2. Unit was in annual shut down cum maintenance for the period from 31/12/2023 to 07/01/2024. We have an agreement with GEPIL cum TSD for ETP sludge disposal and last disposal manifesto copy attached along with the GEPIL agreement are attached.
3. Unit is providing proper storage of ETP sludge as per the HOWM Rules
4. As mentioned above in serial number two; unit was in annual shut down cum maintenance for the period from 31/12/2023 to 07/01/2024; now ETP system is working satisfactorily.

In view of the above facts; it is to submit that unit is fully compliant in accordance with CTO conditions & HOWM authorization & CAQM Directions; therefore we request to reconsider our compliances with dropping further proceeding from your end and our sampling may be conducted at your convenient.

Thanking you.

Yours Sincerely

**RAMESH
YADAV**

Digitally signed by
RAMESH YADAV
Date: 2024.01.18
18:36:42 +05'30'

KD Industries Pvt Ltd

DAILY CHECK POINT(D.G)

MONTH:- Dec-23

S.No.	DAILY CHECK POINT	DATE																																
		1	2	3	4	5	6	7	8	9	10	11	12	13	14	15	16	17	18	19	20	21	22	23	24	25	26	27	28	29	30	31		
1	ENGINE OIL	OK	OK		OK																													
2	COLLENT TEMP.	OK	OK		OK																													
3	DIESEL LEVEL	850	800		800	750	750	750	750	750	750	750	700	700	700	650	650	650	650	650	650	650	650	650	650	650	650	650	650	650	650	650	650	
4	FAN BELT	OK	OK		OK																													
5	BATTERY VOLTAGE	25.2	25.2		25.2	25.2	25.2	25.2	25.2	25.2	25.2	25.2	25.2	25.2	25.2	25.2	25.2	25.2	25.2	25.2	25.2	25.2	25.2	25.2	25.2	25.2	25.2	25.2	25.2	25.2	25.2	25.2	25.2	
6	NO LEAKAGE	OK	OK		OK																													
7	CLEANING	OK	OK		OK																													
8	TOTAL HRS.	1851	1851		1854	1854	1854	1854	1854	1854	1854	1854	1854	1854	1854	1854	1854	1854	1854	1854	1854	1854	1854	1854	1854	1854	1854	1854	1854	1854	1854	1854	1854	
	CHECKED BY	[Signature]	[Signature]		[Signature]																													
	VERIFIED BY	[Signature]	[Signature]		[Signature]																													

KDIPL/MNT/F03

		<h1 style="text-align: center;">DAILY CHECK POINT(D.G)</h1>		MONTH:- JAN 2024																												
				DATE																												
S.NO.	DAILY CHECK POINT	1	2	3	4	5	6	7	8	9	10	11	12	13	14	15	16	17	18	19	20	21	22	23	24	25	26	27	28	29	30	31
1	ENGINE OIL																															
2	COLLENT TEMP.																															
3	DIESEL LEVEL																															
4	FAN BELT																															
5	BATTERY VOLTAGE																															
6	NO LEAKAGE																															
7	CLEANING																															
8	TOTAL HRS.																															
CHECKED BY																																
VERIFIED BY																																

KDIPL/MNT/F03

KD INDUSTRIES PVT LTD
ETP PLANT - LOG SHEET

MONTH- Dec-2023

DATE	WATER INLET FLOW	PLANT OPERATION TIME			PH		CHEMICAL CONSUMPTION				QTY OF TREATED WATER			ELECTRICITY METER READING		SLUDGE QTY IN KGS	OPERATOR SIGNATURE	REMARKS	
		START	END	TIME	INLET	OUTLET	LIME	POLY	ALAM	START	END	TOTAL	START	END	TOTAL				
1/12/23	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	
2/12/23	-	10:00	3:00	5 HR	8.0	9.6	1 kg	1 kg	-	-	-	-	1632	1660	8	3820	3826	6	-
3/12/23	-	S	-	U	-	9.7	-	-	-	-	-	-	0	-	-	-	-	-	-
4-12-23	-	10:00	2:00	5 hr	8.1	9.6	1 kg	1 kg	-	-	-	-	1660	1660	-	3826	3828	2	-
5-12-23	-	10:00	2:00	5 hr	8.0	9.7	1 kg	1 kg	-	-	-	-	1660	1660	-	3828	3828	-	-
6-12-23	-	10:00	2:00	5 hr	8.5	9.1	1 kg	1 kg	-	-	-	-	1660	1661	1	3828	3828	-	-
7/12/23	-	10:00	2:00	5 hr	8.4	9.1	1 kg	1 kg	-	-	-	-	1661	1662	1	3828	3829	1	-
8/12/23	-	10:00	2:00	5 hr	8.1	9.0	1 kg	1 kg	-	-	-	-	1662	1662	-	3829	3830	1	-
9-12-23	-	10:00	2:00	5 hr	8.4	9.0	1 kg	1 kg	-	-	-	-	1662	1663	1	3830	3832	2	-
10-12-23	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-
11-12-23	-	10:00	2:00	5 hr	9.0	9.2	1 kg	1 kg	-	-	-	-	1663	1664	1	3832	3834	2	-
12-12-23	-	10:00	2:00	5 hr	8.00	9.2	1 kg	1 kg	-	-	-	-	1664	1666	2	3834	3836	2	-
13-12-23	-	10:00	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-
14-12-23	-	10:00	2:30	5:30 hr	8:00	9.7	1 kg	1 kg	-	-	-	-	1666	1668	2	3836	3838	2	-
15-12-23	-	9:00	2:30	5:30 hr	8:00	9.7	1 kg	1 kg	-	-	-	-	1668	1671	3	3838	3841	3	-
16/12/23	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-
17-12-23	-	S	-	-	U	-	-	-	-	-	-	-	-	-	-	-	-	-	-
18-12-23	-	7:00	4:00	9:00 hr	8.1	9.2	1 kg	1 kg	-	-	-	-	1671	1681	10	3841	3848	7	-
19-12-23	-	9:00	3:30	7:30	8.0	9.1	1 kg	1 kg	-	-	-	-	1681	1689	8	3848	3852	4	-
20-12-23	-	10:00	2:00	4:00	8.1	9.0	1 kg	1 kg	-	-	-	-	1689	1691	2	3852	3854	2	-
21-12-23	-	10:00	12:00	2	8.2	9.2	0.5	0.5	-	-	-	-	1691	1692	1	3854	3855	1	-
22-12-23	-	10:00	14:00	4	8.2	9.2	0.5	0.5	-	-	-	-	1692	1694	2	3855	3857	2	-
23-12-23	-	10:00	14:00	4	8.1	9.1	0.5	0.5	-	-	-	-	1694	1696	2	3857	3859	2	-
24-12-23	-	-	-	Sunday	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-
25-12-23	-	10:00	13:00	3	8.1	9.1	0.5	0.5	-	-	-	-	1696	1698	2	3859	3861	2	-

OPERATOR SIGNATURE _____

CHECKED BY _____

APPROVED BY _____

KD INDUSTRIES PVT LTD
ETP PLANT - LOG SHEET

MONTH: Dec-2023

DATE	WATER INLET FLOW	PLANT OPERATION TIME			PH		CHEMICAL CONSUMPTION				QTY OF TREATED WATER			ELECTRICITY METER READING			SLUDGE QTY IN KGS	OPERATOR SIGNATURE	REMARKS
		START	END	TIME	INLET	OUTLET	LIME	POLY	ALAM	START	END	TOTAL	START	END	TOTAL				
26.12.23	-	9.10	11.10	2	7.2	8.9	0.15	0.15	0.15	1698	1710	2	3861	3865	4	-	[Signature]		
27.12.23	-	9.00	12.00	3	7.5	8.5	1.15	1.15	1.15	1700	1702	2	3865	3870	5	-	[Signature]		
28.12.23	-	9.10	13.00	4	2.2	8.5	0.15	0.15	0.15	1702	1705	3	3870	3876	6	-	[Signature]		
29.12.23	-	9.10	14.00	5	2.1	8.4	0.15	0.15	0.15	1705	1707	2	3876	3882	6	-	[Signature]		
30.12.23	-	9.10	15.00	6	2.2	8.5	0.15	0.15	0.15	1707	1710	3	3882	3895	13	-	[Signature]		
31.12.23	-	-	-	-	Sunday														

OPERATOR SIGNATURE

CHECKED BY

APPROVED BY

KD INDUSTRIES PVT LTD
ETP PLANT - LOG SHEET

Jan-2024

MONTH-

DATE	WATER INLET FLOW	PLANT OPERATION TIME		PH		CHEMICAL CONSUMPTION				QTY OF TREATED WATER			ELECTRICITY METER READING			SLUDGE QTY IN KGS	OPERATOR SIGNATURE	REMARKS
		START	END	TIME	INLET	OUTLET	LIME	POLY	ALAM	START	END	TOTAL	START	END	TOTAL			
1-1-24	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	Subdown
2-1-24	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-
3-1-24	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-
4-1-24	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-
5-1-24	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-
6-1-24	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-
7-1-24	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-
8-1-24	-	9:00	18:00	9	6.5	8.0	11kg	11kg	-	17:10	17:14	4	3895	3898	3	-	-	-
9-1-24	-	9:00	17:30	8.5	7	8.0	1kg	1kg	-	17:14	17:19	5	3898	3904	6	-	-	-
10-1-24	-	7:00	19:00	12	6.5	7.2	1kg	1kg	-	17:19	17:30	11	3904	3918	12	-	-	-
11-1-24	-	7:00	19:00	12	7	8	1kg	1kg	-	17:30	17:42	12	3918	3930	12	-	-	-
12-1-24	-	8:00	19:00	12	6.5	8	1kg	1kg	-	17:42	17:54	12	3930	3943	13	-	-	-
13-1-24	-	7:00	19:00	12	6.5	8.2	1.2kg	1.2kg	-	17:54	17:67	13	3943	3955	12	-	-	-
14-1-24	-	8:00	19:00	13	6.2	8.5	1.5	1.5	-	17:67	17:82	15	3955	3971	16	-	-	-
15-1-24	-	9:00	14:00	5	6.5	8.0	0.2	0.2	0.2	17:82	17:85	3	3971	3974	3	-	-	-
16-1-24	-	9:00	14:30	5.5	6.0	8.2	0.2	0.2	0.2	17:85	17:88	3	3974	3977	3	-	-	-
17-1-24	-	9:00	14:00	5	6.3	8.2	1kg	1kg	-	17:88	17:92	10	3977	3980	3	-	-	-
18-1-24	-	7:00	19:00	12	6.3	8.1	1kg	1kg	-	17:92			3980			-	-	-

OPERATOR SIGNATURE

CHECKED BY

APPROVED BY



K. D. INDUSTRIES PVT LTD

PLOT NO. 259, SECTOR - 3,
PHASE- II, HSIIDC,,BAWAL,

REWARI,123501

Dear Sir,

Please find attached Invoice No. 8019143371 dated 25.07.2023 in respect of waste collected in 25.07.2023 for treatment & disposalwise manifest no 1407056109 and manifest copy no. 6.

You are requested to kindly make this payment by due date to avoid penal interest payment etc.

Collection Charges	Qty	Rate	KM To & FROM	Veh Capacity	Amount (Rs.)
	8.935	6.14	220	9.000	12,157.20

Remark : If Qty is greater than vehicle capacity then , Qty*Rate*KM will be applicable otherwise Veh Capacity*KM*Rate

One Way Distance	1 MT	3 MT	7 MT	9 MT	12 MT	16 MT
0 To 75	31.59	13.75	7.39	7.50	7.13	7.07
76 To 200	25.09	10.96	6.02	6.14	5.78	5.74
>= 201	24.18	10.24	5.68	5.80	5.53	5.48

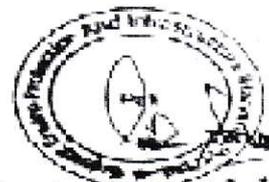
Collection Charges	Free Loading Time	Free Loading Minutes	Waiting Charge Per Hr(Rs.)	Waiting Charge (Per Minutes)	Waiting Time	Diff (B-A)	Waiting Charge
		(A)		(C)	(B)	(D)	(C*D)
1	2	120	300	5	0	0	0
3	2	120	300	5	0	0	0
9	3	180	360	6	210	30	180
10	3	180	360	6	0	0	0
12	4	240	400	7	0	0	0
16	4	240	400	7	0	0	0
Total							180

CRF Surcharges @5%	0.00
--------------------	------

TYPE	MANIFEST NO	QTY	RATE	AMOUNT
------	-------------	-----	------	--------

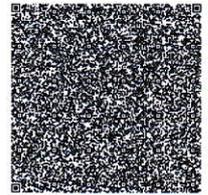
Other Additional Charges	JCB Charges	Weighing Charges	Total Amount
	0.00	0.00	0.00

For, Gujarat Enviro-Protection And Infrastructure (Haryana) Pvt Limitec



Director/Authorized Signatory

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TAX INVOICE

Gujarat Enviro-Protection And Infrastructure
(Haryana) Pvt Limited

Original For Recipient

GSTIN : 06AACCG3877A1ZV
 Tax Is Payable On Reverse Charge : Yes No
 Place of supply : Haryana State Code : 06
 IRN.No. : e1335a6deea9d356b458ac4d6997a36141a612b
 091ef1f7355896f3476da1ff8

Invoice Serial No : 8019143371
 Invoice Date : 25.07.2023



Details Of Receiver(Billed To)

Name K. D. INDUSTRIES PVT LTD
 PLOT NO. 259, SECTOR - 3,,PHASE- II,
 Address HSIIDC,,BAWAL,,REWARI,
 -123501

State Code 06 State Name : Haryana
 GSTIN 06AAPCS5985C1ZX
 Pan Card

Details Of Consignee(Shipped To)

Name K. D. INDUSTRIES PVT LTD
 PLOT NO. 259, SECTOR - 3,,PHASE- II,
 Address HSIIDC,,BAWAL,,REWARI,
 -123501

State Code 06 State Name : Haryana
 GSTIN 06AAPCS5985C1ZX
 Pan Card

S.NO	DESCRIPTION OF GOODS OR SERVICES	HSN/ SAC	QTY UOM	RATE	TOTAL	DIS/ ABAT.	TAXABLE VALUE	CGST		SGST/UGST		IGST	
								%	AMT	%	AMT	%	AMT
Processing Charges													
1	Pre Processing Treatment & Incineration Manifest No : 1407056109 XGN No : 42052912	999432	8.935 MT	21,955	196,167.93		196,167.93	9	17,655.11	9	17,655.11	0	0.00
Additional Charges													
2	Manifest Book Charge	999421			10.00		10.00	9	0.90	9	0.90	0	0.00
3	Collection Charges	999421			12,157.20		12,157.20	9	1,094.15	9	1,094.15	0	0.00
4	Waiting Charge	999421	00:30		180.00		180.00	9	16.20	9	16.20	0	0.00
Total Invoice Value :			8.935		208,515.13		208,515.13		18,766.36		18,766.36		0.00

Due Date : 24.08.2023
 PCB Authorization Upto : 30.09.2025
 Membership Valid Upto : 06.12.2023

Total Amount Before Tax.	208,515.13
Add : CGST	18,766.36
Add : SGST/UGST	18,766.36
Add : IGST	0.00
Less : IGST	
Rounding Amount	0.15
Total Amount After Tax.	2,46,048.00

Remarks

Total Invoice Amount In Words :
 RUPEES TWO LAKH FORTY SIX THOUSAND FORTY EIGHT ONLY

Signature valid

Digitally signed by ASHWANI KUMAR
 GUJARAT ENVIRO PROTECTION
 AND INFRASTRUCTURE
 Date: 2023.07.25 12:57:41 364

SITE ADDRESS : Pali Stone, Crusher Zone Pali, Mohabatabad, Faridabad-121001, Haryana, India

REGD OFFICE : 370, S V P Road, Shop 8, Plot 384,, Cigaretwala Building, Opp.CBI, PrarthanaSamaj, Nr. Harkishandas Hospital,, Mumbai-400004,

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TAX INVOICE

Gujarat Enviro-Protection And Infrastructure
(Haryana) Pvt Limited

Original For Recipient

GSTIN : 06AACCG3877A1ZV
 Tax Is Payable On Reverse Charge : Yes No
 Place of supply : Haryana State Code : 06
 IRN.No.: e1335a6deea9d356b458ac4d6997a36141a612b
 091ef1f7355896f3476da1ff8

Invoice Serial No : 8019143371
 Invoice Date : 25.07.2023



Details Of Receiver(Billed To)

Name K. D. INDUSTRIES PVT LTD
 PLOT NO. 259, SECTOR - 3,,PHASE- II,
 Address HSIIDC,,BAWAL,,REWARI,
 -123501

State Code 06 State Name : Haryana
 GSTIN 06AAPCS5985C1ZX
 Pan Card

Details Of Consignee(Shipped To)

Name K. D. INDUSTRIES PVT LTD
 PLOT NO. 259, SECTOR - 3,,PHASE- II,
 Address HSIIDC,,BAWAL,,REWARI,
 -123501

State Code 06 State Name : Haryana
 GSTIN 06AAPCS5985C1ZX
 Pan Card

S.NO	DESCRIPTION OF GOODS OR SERVICES	HSN/ SAC	QTY UOM	RATE	TOTAL	DIS/ ABAT.	TAXABLE VALUE	CGST		SGST/UGST		IGST	
								%	AMT	%	AMT	%	AMT

Terms And Conditions

- E.O.E.
- Subject to Faridabad Jurisdiction
- Our PAN No. is AACCG3877A
- Our CIN No. is U29197MH2005PTC262236
- We are a "" registered under MSMED Act, 2006 with Registration No.
- Any discrepancy/error with respect to content of the invoice should be communicated within 7 days of receipt of the invoice else the company is not liable for any future consequences.
- Bank Details:

Certified that the particulars given above are true and correct.

**For, Gujarat Enviro-Protection And
Infrastructure (Haryana) Pvt Limited**

 Authorised Signatory

Bank Address	2ND FLOOR. ESS ENN HOUSE.GHOD DOD ROAD		
Bank Name	IDBI BANK LTD	MICR Code	395259007
Bank Branch Code	000384	Account Number	384103000000602
Account Type	CURRENT ACCOUNT	IFSC Code	IBKL0000384

Signature valid

Digitally signed by ASHWANI KUMAR
 GUJARAT ENVIRO PROTECTION
 AND INFRASTRUCTURE
 Date: 2023.07.26 12:57:41 364

SITE ADDRESS : Pali Stone, Crusher Zone Pali, Mohabatabad, Faridabad-121001, Haryana, India

REGD OFFICE : 370, S V P Road, Shop 8, Plot 384,, Cigaretwala Building, Opp.CBI, PrarthanaSamaj, Nr. Harkishandas Hospital,, Mumbai-400004,



(13) 9284
587
Transport Movement Order

Gujarat Enviro-Protection And Infrastructure (Haryana) Pvt Limited

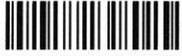


TMO NO. 1407056109

DATE: 24.07.2023



Copy 1 : Sender Copy



Sender's Details

Name: **K. D. INDUSTRIES PVT LTD**
 Address: **PLOT NO. 259, SECTOR - 3,,PHASE- II, HSIIDC,,BAWAL,,,REWARI,Haryana**
 Mobile No: **9315048951** Sender's Authorization No: **HWM/REW/2020/8240983**
 Email Id: **sureshyadav1982@gmail.com**

Waste Details

Waste Description :	ETP SLUDGE-35.3-SD2XXX	Packing Type	Nos.
Physical Status :	SOLID	Bags	
Request QTY :	9.000 (IN MT)	Drums	
Reported Qty :	Actual Qty: 8.595	Loose	

Receiver's Details

Name: **Gujarat Enviro-Protection And Infrastructure (Haryana) Pvt Limited**
 Address: **Pali Stone,Crusher Zone,Mohabatabad,Faridabad-121001**
 Mobile No: Receiver Registration No: **HSPCB/CONSENT/:32022091**
 Email Id: Lat-Long:

Transporter Details

Name: **Gujarat Enviro-Protection And Infrastructure (Haryana) Pvt Limited**
 Address: **Pali Stone,Crusher Zone,Mohabatabad,Faridabad-121001**
 Mobile No:
 Date Of Departure: **24.07.2023**



Vehicle Details

Type Of Vehicle:	TRUCK	Driver Name:	Insu Exp. Date:	27.05.2024
Vehicle Number:	HR-38-V-9284	Driver Mobile No:	PUC Exp. Date:	16.11.2023
Vehicle Capacity:	9.000	Driving Licence:		

Waste Transporter Details

Perticulars	DATE	TIME	TMR
Site Out:	25.07.23	06:25	342509
Client Entry:	25/7/23	09.30	
Client Exit:	25/7/23	13.00	
Site Inw:	25/7/23	16.35	

For KD Industries Pvt. Ltd.
Authorised Signatory
 Signature With Designation
 & Rubber Stamp

Pali Stone,Crusher Zone,Mohabatabad,Faridabad-121001

Note: Use Personal Protective Equipments While Handling Waste #StaySafe #StayProtected



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HARYANA STATE POLLUTION CONTROL BOARD
 Regional Office Rewari, SCO D-6 & D-7, Suncity Commercial Complex,
 First Floor, A-Block, Sector-6, Rewari-123401. Email-
 hspcbrodr@gmail.com

Manifest No:
42052912

Copy 1

WHITE

(Hazardous Waste Manifest)

Form 10

By Sender To HSPCB

[See rule 19(1)]

HQ: Haryana State Pollution Control Board,
 C-11, Sector-6, Panchkula 134109,
 Ph-0172-2577870-73,
 Email: hspcbho@gmail.com

1	Sender's Name, Mailing Address, Phone no & Email Address:	KD industries Pvt.Ltd. Plot No.259.Sector-3, Phase II,HSIIDC,IMT Bawal 9212403412 sureshyadav1982@gmail.com		
2	Authorization Application No.:	8240983		
3	Authorization Letter No and Date:	HWM/REW/2020/8240983 , 2020-11-05		
4	Authorization validity:	From: 2020-10-01 To: 2025-09-30		
5	Transporter's Name, Address & Phone no:	Gujarat enviro Protection and Infrastructure.(Haryana) Pvt. Ltd Village-Pali, Near Pali-Mohabatabad Stone Crusher Zone,Faridabad 8882814111		
6	Transport's Registration No:	HR-38-V-9284		
7	Vehicle No. & Type:	9284 Truck		
8	Receiver's Name, Mailing Address, Phone no & email address:	M/s Gujarat Enviro Protection and infrastructure (Haryana) Pvt. Ltd Village Pali, near Pali- Mohabatabad Stone crusher Zone, faridabad,Haryana 7290099681 haryana@luthraindia.com		
9	Receiver's Authorization No. with PCB:	HWM/FDBD/2021/13751961 , 07-08-2021		
10	Total Quantity:	8.595 MT		
11	Physical Form:	Sludge,		
12	Number of Containers:	1		
		Container 1	8.595	MT
13	Name of Schedule:	Schedule I		
	Name of Process/Sub Class/Basel no:	Hazardous waste treatment processes, e.g. pre-processing , incineration and concentration		
	Name of Process Waste(Category No):	Sludge From wet scrubbers		
	Detail/Reason of Subclass/Basel no:			
	Quantity:	8.595 MT		
	Waste Type:	Incinerable		
	Waste Storage:	Others bags		
14	Waste Description:	ETP SLUDGE		
14	Sender's Certificate:	I hereby declare that the contents of the consignment are fully and accurately described above by proper shipping name and are categorised, packed, marked, and labeled, and are in all respects in proper condition for transport by road according to applicable national government regulations. Name & Stamp of Industry : KD industries Pvt.Ltd. Date : 25-Jul-23 Signature		
15	Transporter Acknowledgement of Receipts of Wastes:	Stamp of: Gujarat enviro Protection and Infrastructure (Haryana) Pvt. Ltd Date : 25-Jul-23 Signature		
16	Special handling instructions and additional information	USE PPE'S		
17	Receiver's Certification for receipt of Hazardous and other waste:	Stamp of: M/s Gujarat Enviro Protection and infrastructure (Haryana) Pvt. Ltd Village Pali, near Pali- Mohabatabad Stone crusher Zone, faridabad Date: - - - Signature		

For KD Industries Pvt. Ltd.
Signature

Authorised Signatory

M/s Gujarat Enviro protection & Infrastructure (H) Pvt. Ltd.
Pali Crusher Zone, FARIDABAD



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HARYANA STATE POLLUTION CONTROL BOARD
 Regional Office Rewari, SCO D-6 & D-7, Suncity Commercial Complex,
 First Floor, A-Block, Sector-6, Rewari-123401. Email-
 hspcbrodr@gmail.com

Manifest No:
42052912

Copy 2

YELLOW

(Hazardous Waste Manifest)

Form 10

By Sender To Sender

[See rule 19(1)]

HQ: Haryana State Pollution Control Board,
 C-11, Sector-6, Panchkula 134109,
 Ph-0172-2577870-73,
 Email: hspcbho@gmail.com

1	Sender's Name, Mailing Address, Phone no & Email Address:	KD industries Pvt.Ltd. Plot No.259.Sector-3, Phase II,HSI IDC,IMT Bawal 9212403412 sureshyadav1982@gmail.com		
2	Authorization Application No.:	8240983		
3	Authorization Letter No and Date:	HWM/REW/2020/8240983 , 2020-11-05		
4	Authorization validity:	From: 2020-10-01 To: 2025-09-30		
5	Transporter's Name, Address & Phone no:	Gujarat enviro Protection and Infrastructure (Haryana) Pvt. Ltd Village-Pali, Near Pali-Mohabatabad Stone Crusher Zone,Faridabad 8882814111		
6	Transport's Registration No:	HR-38-V-9284		
7	Vehicle No. & Type:	9284 Truck		
8	Receiver's Name, Mailing Address, Phone no & email address:	M/s Gujarat Enviro Protection and infrastructure (Haryana) Pvt. Ltd Village Pali, near Pali- Mohabatabad Stone crusher Zone, faridabad,Haryana 7290099681 haryana@luthraindia.com		
9	Receiver's Authorization No. with PCB:	HWM/FDBD/2021/13751961 , 07-08-2021		
10	Total Quantity:	8.595 MT		
11	Physical Form:	Sludge,		
12	Number of Containers:	1		
		Container 1	8.595	MT
13	Name of Schedule:	Schedule I		
	Name of Process/Sub Class/Basel no:	Hazardous waste treatment processes, e.g. pre-processing , incineration and concentration		
	Name of Process Waste(Category No):	Sludge From wet scrubbers		
	Detail/Reason of Subclass/Basel no:			
	Quantity:	8.595 MT		
	Waste Type:	Incinerable		
	Waste Storage:	Others bags		
	Waste Description:	ETP SLUDGE		
14	Sender's Certificate:	I hereby declare that the contents of the consignment are fully and accurately described above by proper shipping name and are categorised, packed, marked, and labeled, and are in all respects in proper condition for transport by road according to applicable national government regulations.		
	Name & Stamp of Industry :	KD industries Pvt.Ltd.		Date :25-Jul-23
				Signature
15	Transporter Acknowledgement of Receipts of Wastes:	Stamp of: Gujarat enviro Protection and Infrastructure (Haryana) Pvt. Ltd		
				Date :25-Jul-23
				Signature
16	Special handling instructions and additional information	USE PPE'S		
17	Receiver's Certification for receipt of Hazardous and other waste:	Stamp of: M/s Gujarat Enviro Protection and infrastructure (Haryana) Pvt. Ltd Village Pali, near Pali- Mohabatabad Stone crusher Zone, faridabad Date: - - - Signature		

For KD Industries Pvt. Ltd



Signature

Authorised Signatory

Signature

**M/s Gujarat Enviro protection & Infrastructure (H) Pvt. Ltd
Pali Crusher Zone, FARIDABAD**



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HARYANA STATE POLLUTION CONTROL BOARD
 Regional Office Rewari, SCO D-6 & D-7, Suncity Commercial Complex,
 First Floor, A-Block, Sector-6, Rewari-123401. Email-
 hspcbrodr@gmail.com

Manifest No:
42052912

(Hazardous Waste Manifest)

Form 10

By Receiver To Sender

[See rule 19(1)]

HQ: Haryana State Pollution Control Board,
 C-11, Sector-6, Panchkula 134109,
 Ph-0172-2577870-73,
 Email: hspcbho@gmail.com

1	Sender's Name, Mailing Address, Phone no & Email Address:	KD industries Pvt.Ltd. Plot No.259.Sector-3, Phase II,HSIIDC,IMT Bawal 9212403412 sureshyadav1982@gmail.com		
2	Authorization Application No.:	8240983		
3	Authorization Letter No and Date:	HWM/REW/2020/8240983 , 2020-11-05		
4	Authorization validity:	From: 2020-10-01 To: 2025-09-30		
5	Transporter's Name, Address & Phone no:	Gujarat enviro Protection and Infrastructure (Haryana) Pvt. Ltd Village-Pali, Near Pali-Mohabatabad Stone Crusher Zone, Faridabad 8882814111		
6	Transport's Registration No:	HR-38-V-9284		
7	Vehicle No. & Type:	9284 Truck		
8	Receiver's Name, Mailing Address, Phone no & email address:	M/s Gujarat Enviro Protection and infrastructure (Haryana) Pvt. Ltd Village Pali, near Pali- Mohabatabad Stone crusher Zone, faridabad, Haryana 7290099681 haryana@luthraindia.com		
9	Receiver's Authorization No. with PCB:	HWM/FDBD/2021/13751961 , 07-08-2021		
10	Total Quantity:	8.595 MT		
11	Physical Form:	Sludge,		
12	Number of Containers:	1		
		Container 1	8.595	MT
13	Name of Schedule:	Schedule 1		
	Name of Process/Sub Class/Basel no:	Hazardous waste treatment processes, e.g. pre-processing , incineration and concentration		
	Name of Process Waste(Category No):	Sludge From wet scrubbers		
	Detail/Reason of Subclass/Basel no:			
	Quantity:	8.595 MT		
	Waste Type:	Incinerable		
	Waste Storage:	Others bags		
	Waste Description:	ETP SLUDGE		
14	Sender's Certificate:	I hereby declare that the contents of the consignment are fully and accurately described above by proper shipping name and are categorised, packed, marked, and labeled, and are in all respects in proper condition for transport by road according to applicable national government regulations.		
	Name & Stamp of Industry :	KD industries Pvt.Ltd.	Date :25-Jul-23	Signature <i>[Signature]</i>
15	Transporter Acknowledgement of Receipts of Wastes:	<div style="text-align: right;"> For KD Industries Pvt. Ltd. Authorised Signatory <i>[Signature]</i> </div>		
	Stamp of: Gujarat enviro Protection and Infrastructure (Haryana) Pvt. Ltd	Date :25-Jul-23	Signature <i>[Signature]</i>	
16	Special handling instructions and additional information	USE PPE'S		
17	Receiver's Certification for receipt of Hazardous and other waste:	<div style="text-align: right;"> M/s Gujarat Enviro protection & Infrastructure (H) Pvt. Ltd. Pali Crusher Zone, FARIDABAD <i>[Signature]</i> </div>		
	Stamp of: M/s Gujarat Enviro Protection and infrastructure (Haryana) Pvt. Ltd	Village Pali, near Pali- Mohabatabad*Stone crusher Zone, faridabad Date: _ - _ - _ Signature		

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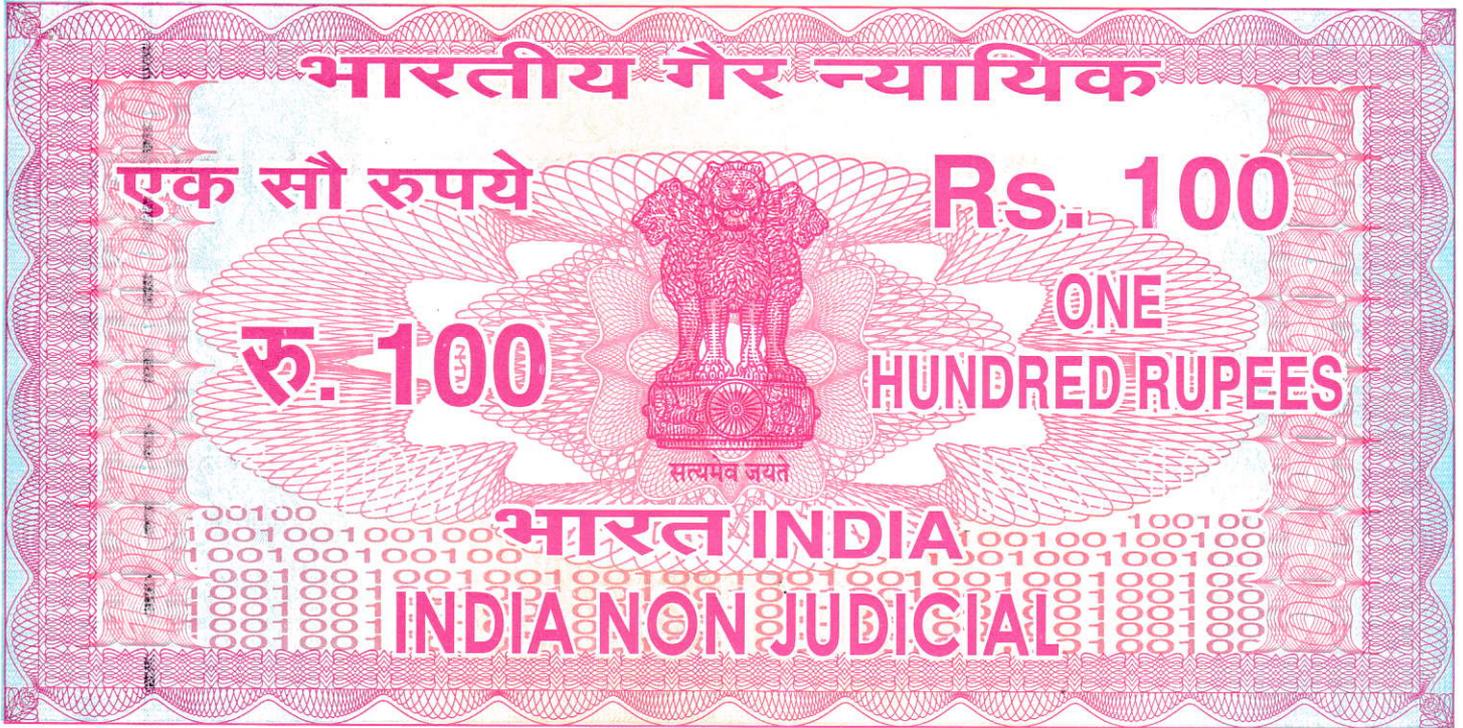
Gujarat Enviro-Protection And Infrastructure (Haryana)
Pvt Limited



Pali Stone, Crusher Zone, Pali, Faridabad, 121001

WEIGHMENT SLIP (INWARD)

410000618	K. D. INDUSTRIES PVT LTD						
PLANNED VEHICLE:	HR-38-V-9284	ACTUAL VEHICLE:	HR-38-V-9284	TICKET DATE:	25.07.2023		
SITE IN DATE	25.07.2023	TIME:	16:35:00	SITE OUT DATE	25.07.2023	TIME:	18:35:00
MANIFEST NO:	1407056109	DATE:	24.07.2023	DRIVER STATUS(Y/N)			
GROSS WEIGHT :		13.905		 NAME & SIGNATURE OF OPERATOR			
TARE WEIGHT :		4.970					
NET WEIGHT :		8.935					
Print Date : 26/07/2023-09:12				Printed By : GB0246(DEEPAK SHARMA)			



हरियाणा HARYANA

Y 584504

THIS Agreement is made at Faridabad on this 08th day of JAN. 2024.

BY AND BETWEEN

Gujarat Enviro Protection and Infrastructure (Haryana) Pvt. Ltd., a company incorporated and registered under the provisions of the Companies Act, 2013 and having its registered office at 370, S V P Road, Shop 8, Plot 384, Cigaretwala Bldg. Opp. CBI Prathna Samaj, Nr. Harkishandas Hospital, Mumbai (Maharashtra) (hereinafter referred to as GEPIL (Haryana) which expression shall unless repugnant to the context or meaning thereof shall mean and include its successors, representatives and permitted assignees etc.) of the FIRST PART

AND

M/s. K.D. INDUSTRIES PVT LTD. which is a Company / Partnership Firm / Proprietary Concern duly incorporated under the provisions of located at Plot no-259, Sec-3, phase-II, HSIIDC, BAWAL and having its registered office at Rewalsi. (hereinafter referred to as The Client which expression shall unless repugnant to the context or meaning thereof shall mean and include its successors, representatives and permitted assignees etc.) of the SECOND PART.

Recitals

WHEREAS Haryana Environmental Management Society (HEMS), a society registered under the Societies Registration Act, 1860 having its registered office at SCO 45, 1st floor, Sector -31, HUDA Market, Gurgaon, Haryana acting as a nodal agency of the Government of Haryana has awarded the work to a Consortium of Members led by Gujarat Enviro Protection & Infrastructure Ltd. (GEPIL) for development and operation of a Hazardous Waste Management Facility (HWM Facility) at Village Pali, Near Pali-Mohabatabad Stone Crusher Zone, Faridabad, Haryana on the leasehold land as per Lease Agreement executed between HEMS, and Municipal Corporation, Faridabad (MCF) on 19th April 2005.

For Gujarat Enviro Protection And Infrastructure (Haryana) Pvt. Ltd.

For K D Industries Pvt. Ltd.

SIGNED for & on Behalf of GEPIL (Haryana)

SIGNED for & on behalf of Client

Director/Authorised Signatory

Manager HR

107 279

23/12/2023

GUJARAT ENVIRO PROTECTION AND INFRASTRUCTURE (HARYANA) PVT LTD.



AND WHEREAS the Consortium of Members led by GEPIL have formed a Special Purpose Vehicle ("SPV") called Gujarat Enviro Protection & Infrastructure (Haryana) Pvt. Ltd. (GEPIL (Haryana)) to develop, operate and maintain the said Hazardous Waste Management Facility at Village Pali, Near Pali Mohabatabad Stone Crusher Zone, Faridabad, Haryana through an Agreement executed between HEMS, GEPIL (Haryana) and GEPIL, Surat on 30th June 2005.

AND WHEREAS the Party of the First Part is inter alia engaged in the business activities of development, operations and maintenance of infrastructure projects for hazardous waste management as specified in Hazardous Waste (Management and Handling) Rules, 1989 as amended in 2000, 2003, 2008 and now Hazardous Waste (Management, Handling and Transboundary Movement) Rules, 2016 and subsequent amendments (hereinafter referred to as "The Rules") and has been given authorization by Haryana State Pollution Control Board (HSPCB) to set up an Integrated Common Hazardous Waste Treatment, Storage & Disposal Facility (TSDF) at Pali, Near Pali Mohabatabad Stone Crusher Zone, Faridabad, Haryana.

AND WHEREAS the Party of the Second Part is generating hazardous waste and has approached the Party of the First Part for managing and disposing off its Hazardous Waste as per applicable rules since the Party of the First Part has set up the said facility at Pali, Near Pali Mohabatabad Stone Crusher Zone, Faridabad, Haryana.

AND WHEREAS the Party of the First Part has agreed to accept Hazardous Waste generated by the Party of the Second Part for collection, transportation, storage, treatment and disposal on the mutually agreed terms and conditions stated hereunder.

THIS DEED THEREFORE WITNESSES AS FOLLOWS:

1. **DEFINITIONS AND INTERPRETATIONS**

- 1.1 "TIME" shall be stated in Hours and shall mean Indian Standard Time.
- 1.2 "DAY" means a period of twelve (12) consecutive hours beginning at 08.00 hours and ending at 20.00 hours.
- 1.3 "WEEK" means a period of seven (7) consecutive days beginning from a day.
- 1.4 "MONTH" means a period beginning at 08.00 hours on the first day of Calendar Month and ending at 08.00 hours on the first day of succeeding Calendar Month.
- 1.5 "YEAR" means a period of three hundred and sixty five (365) consecutive days or three hundred and sixty six (366) consecutive days when such period includes a twenty ninth (29th) day of February beginning at 08.00 hours from a day.
- 1.6 "FINANCIAL YEAR" means a period of three hundred and sixty five (365) consecutive days or three hundred and sixty six (366) consecutive days when such period includes a twenty ninth (29th) day of February beginning at 08.00 hours from a day. It starts from 1st day of April month of the year and ends on 31st day of March month of next year.
- 1.7 "ACTIVE TERM" means the term during which GEPIL (Haryana) shall receive, transport, store, treat, recycle, recover and dispose of the hazardous waste at the TSDF site as per authorization granted by the HSPCB.

For Gujarat Enviro Protection And
Infrastructure (Haryana) Pvt. Ltd.

SIGNED and STAMP for & on
Behalf of GEPIL (Haryana)
Director, Haryana

For K D Industries Pvt. Ltd.

SIGNED and STAMP for
& on behalf of Client

- 1.8 "FORCE MAJEURE" means any event or circumstance or combination of events or circumstances beyond the reasonable control of either party (the "Affected Party") and such event or circumstance cannot by exercise of reasonable diligence be prevented or cause to be prevented; cannot, despite the adoption of reasonable precautions or alternative measures (where sufficient time to adopt such precautions or alternative measures before the occurrence of such event or circumstance is available) be prevented; and which materially and adversely affects such party's performance of its duties and obligations under this Agreement.
- 1.9 The headings of or title to the Clauses in this Agreement shall not be deemed to be a part thereof or be taken into consideration in the interpretation or construction thereof.
- 1.10 Words imparting the singular only also include the plural and vice versa where the context so requires.
- 1.11 "TSDF" means Treatment, Storage & Disposal Facility operated by GEPIL (Haryana) located at Village Pali, Near Pali Mohabatabad Stone Crusher Zone, Faridabad, Haryana
- 1.12 HSPCB means Haryana State Pollution Control Board, CPCB means Central Pollution Control Board and MoEF means Ministry of Environment and Forests.
- 1.13 "Client" means a Company / Partnership Firm / Proprietary Concern / Co-operative Society, AOP etc which generates hazardous wastes as defined in the Hazardous Waste (Management & Handling Rules)1989 as amended in 2000, 2003, 2008 and now Hazardous Waste (Management, Handling and Transboundary Movement) Rules, 2016 and subsequent amendments.

2. PERIOD OF AGREEMENT

- 2.1 The present Agreement shall remain in force for the Active Term or Five years from date of 07th December 2023. Agreement whichever is earlier unless terminated earlier due to any of the reasons mentioned in this Agreement.
- 2.2 GEPIL (Haryana) will issue a Registration Certificate valid for 5 years effective from 07th December 2023. The registration shall need to be renewed including execution of fresh Agreement by the Client at least three months before the expiry of the current Agreement.

3. TERMINATION OF AGREEMENT

- 3.1 Both the Parties hereto agree that the present Agreement shall automatically come to an end in any of the following eventualities:
- i. On expiry of Authorization granted to the Client and the same having not been renewed by the Client or of the same having not been granted by Haryana State Pollution Control Board (HSPCB).
 - ii. On expiry of HEMS membership and the same having not been renewed by the Client or of the same having not been granted by HEMS.
- 3.2 This AGREEMENT can be terminated by the Client after giving a written Notice of at least 30 days to the other party. The provision relating to minimum charges shall be applicable, during the notice period in accordance with Clause 10.2.

For Gujarat Enviro Protection And
Infrastructure (Haryana) Pvt. Ltd.

SIGNED and STAMP for & on
Behalf of GEPIL (Haryana)
Director/Authorised Signatory

For K D Industries Pvt. Ltd.

Manager HR 3

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& on behalf of Client

- 3.3 Both the Parties hereto further agree that in case of the present Agreement coming to an end owing to any of the aforesaid eventualities, it will be the sole responsibility of the Client to handle, treat and dispose off its Hazardous Waste in accordance with the relevant provisions of law.

4. **REGISTRATION**

- 4.1 The Client shall pay non refundable charges of ₹ 1000=00 (Rupees One Thousand Only) towards Registration every five years.
- 4.2 The Client shall pay non refundable charges of ₹ 8000=00 (Rupees Eight Thousand Only) towards Finger Printing Analysis of the waste to be conducted by GEPIL (Haryana) for waste characterization in every five years.
- 4.3 After having registered, if the registration is terminated within the validity period of the present Agreement because of any reason stated in this Agreement, then in that event, the registration can be revived on payment of non-refundable re-registration charges of ₹ 500/- (Rupees Five hundred only). Such re-registration shall be valid till the expiry of the last Registration Certificate.
- 4.4 The registration under this Agreement is not transferable in any manner whatsoever.

5. **TREATMENT & DISPOSAL CHARGES**

- 5.1 The Treatment and Disposal charges for various types of hazardous wastes are mentioned in Schedule I to this Agreement. The Treatment & Disposal Charges applicable under this Agreement for different types of wastes generated by the Client are as follows:

Sr. No.	Type of Wastes	Treatment and Disposal Charges (₹ Per MT)	Quantity (In MT)
1	ETP Sludge	21955=00	1.0
2			
3			
4			
5			

(Attach sheets in case of more types of wastes)

- 5.2 GEPIL (Haryana) shall charge the Client towards treatment & disposal on the basis of weighment to be done at the TSDF site. If the Weigh Bridge at the site is not working, it will be weighed at an outside Weigh Bridge approved by GEPIL (Haryana).
- 5.3 The rates specified in Schedule I to this Agreement are based on general characteristics of the specified type of waste. In case any waste of the Client that

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& on behalf of Client

either does not fall under the mentioned categories or requires special type of treatment before or after disposal, the Client agrees to pay the rates for the same which shall be fixed on case to case basis depending upon the characteristics of the waste & treatment required in consultation with HEMS.

6. TRANSPORTATION CHARGES

- 6.1 The Client has requested GEPIL (Haryana) to provide NIL numbers of storage containers of NA capacity each to avoid frequent transportation. GEPIL (Haryana) has agreed to provide the said containers in consideration of which the client has agreed to pay ₹. NA (Rupees NA) as interest free security deposit to GEPIL (Haryana). The Client shall be responsible for the security and upkeep of as well as any damage caused to the container while it is lying at the premises of the Client.
- 6.2 M/s. GEPIL (Haryana) shall provide the fleet of waste transport vehicles of different capacities duly authorized by HSPCB. As per the requirements of the Client, lowest capacity vehicle for transporting its Hazardous Waste on full vehicle load basis to the TSDF Site shall be sent by GEPIL (Haryana) at the cost of the Client.
- 6.3 The Transportation Charges for transportation of waste from location of Client to the TSDF site are mentioned in Schedule II to this Agreement.
- 6.4 The Transportation Charges applicable under this Agreement at the current rates, excluding taxes, are ₹. (AS PER SCHEDULE -2) per km per MT Taxes, as applicable, are payable extra.

7. REVISION OF CHARGES

- 7.1 The Client covenants that various notified charges like Treatment & Disposal Charges, Transportation Charges etc and any other unforeseen charges under this Agreement for its Hazardous Waste shall be subject to revision and inclusion during the currency of this Agreement in consultation with HEMS, as and when such revision is called for due to any reason whatsoever. GEPIL (Haryana) shall inform the Client about such revisions in advance through a separate letter.
- 7.2 All Government, municipal, panchayat taxes, duties, levies, octroi, tolls, service tax etc., as applicable from time to time, related to transportation, treatment, storage, disposal and other services rendered under this Agreement shall be borne by the Client. In case the same are paid by GEPIL (Haryana), the Client shall reimburse the amount thereof to GEPIL (Haryana).
- 7.3 Service Tax or any other existing taxes as applicable presently on services related to disposal of hazardous waste have to be paid by the client.

8. OBLIGATIONS OF THE CLIENT

- 8.1 While entering into the present Agreement with GEPIL (Haryana), the Client shall submit the categories of Hazardous Waste along with the quantity and its desire to dispose off the same by GEPIL (Haryana). The said categories of Hazardous Waste shall be as per the parameters specified in the Schedules of Hazardous Waste (Management, Handling & Transboundary Movement) Rules 2016, as amended from time to time.

For Gujarat Enviro Protection And
Infrastructure (Haryana) Pvt. Ltd.

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Behalf of GEPIL (Haryana)

For K D Industries Pvt. Ltd.⁵

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& on behalf of Client

- 8.2 The Client shall get the Authorization from HSPCB permitting the Client to send its Hazardous Waste to the TSDF Site for treatment and disposal and that it shall be the responsibility of the Client to get the same renewed from time to time, failing which GEPIL (Haryana) reserves its right to repudiate the present Agreement under intimation to HSPCB and HEMS.
- 8.3 The Client shall make all the proper, necessary and adequate arrangement for keeping production records and the Hazardous Waste generated from these processes. The Client shall provide relevant and correct information with respect to process, waste quantity and characteristics (physical & chemical), nature and toxicity of waste as and when asked for by GEPIL (Haryana). This information may be forwarded to HSPCB / CPCB / MoEF/ any other Statutory Authority, if asked for.
- 8.4 The Client shall be required to maintain the record of Hazardous Wastes generated, stored and sent for treatment and disposal to GEPIL (Haryana). The records so maintained shall be subject to cross check and physical verification by authorized representative of GEPIL (Haryana) through visit to Client's premises.
- 8.5 GEPIL (Haryana) reserves right to reject collection of the hazardous waste spilled over the ground and containers whose exteriors are soiled by spillages. The Client shall locate the storage facility in such a way so that the same shall be accessible to the waste transport vehicles of GEPIL (Haryana).
- 8.6 **Dispatch and Detention of Transport Vehicle**
- i. The Client is required to intimate GEPIL (Haryana) when it has minimum one vehicle load of waste to be lifted, through letter / Fax / Email to send waste transport vehicle at least five days in advance from the date of collection.
 - ii. On arrival of the same at the Client's site, the Client shall be responsible for loading its Hazardous Waste into the said waste transport vehicle within three hours of arrival at the Client's site counting from the time of reporting at the security gate of the Client.
 - iii. If the detention of the said waste transport vehicle at the Client's site exceeds the time limits stipulated in Schedule II to this Agreement, there shall be levied detention charges at the rates as mentioned in Schedule II to this Agreement. The Client may detain the vehicle for a maximum of six hours including time stipulated for loading.
 - iv. In case, for any reason, including detention for more than six hours, the vehicle is sent back to GEPIL (Haryana) without giving the waste even after having been requisitioned by the Client, the Client shall pay the transportation charges for the full capacity load of the vehicle.
- 8.7 Before the Hazardous Waste is loaded into the waste transport vehicle and dispatched to TSDF site, the Client shall ensure that the said waste is packed in a manner suitable for transportation and that the said packed waste withstands physical and climatic conditions and does not result in any kind of leakage, spillage and accident etc causing adverse impact on health and environment.

For Gujarat Enviro Protection And
Infrastructure (Haryana) Pvt. Ltd.

SIGNED and STAMP for & on
Behalf of GEPIL (Haryana)

For K D Industries Pvt. Ltd.

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& on behalf of Client

8.8 If and when an accident occurs while loading Hazardous Waste at the Client's site, the Client shall immediately report the same to HSPCB and other authorities as per the Rules and also to GEPIL (Haryana).

8.9 **Rejection of Waste**

- i. The Client agrees to maintain waste characteristics close to Finger Print Analysis Report of the waste (attached as Schedule III to this Agreement). In case of variation of over 5% in waste characteristics mentioned in the said Schedule, the Client covenants to pay the revised treatment and disposal charges determined for its specific waste type and characteristics failing which the Client shall accept the hazardous waste back at its own cost in accordance with Clause 8.9 (ii) and 8.9 (iii).
 - ii. The Client shall be required to accept Hazardous Waste back and bear the cost of return transportation of full vehicle load, if the same is rejected by GEPIL (Haryana) due to any of the following reasons:
 - a) The variation in waste characteristics is beyond 5%.
 - b) The wastes contain unacceptable wastes types as listed under Clause 9.2.
 - iii. If the Client fails to do so within 2 days of reporting the matter, its registration will be terminated with intimation to HEMS. In the event of waste rejection, the Client shall be totally responsible and liable for any consequence arising thereof and GEPIL (Haryana) reserves all rights to take any suitable actions under the law.
- 8.10 During wet period of monsoon season, Hazardous Waste may not be accepted at the TSDF Site. During this period Client is required to make a provision to store its Hazardous Waste for a minimum period of four months, as per the requirement of HSPCB.
- 8.11 GEPIL (Haryana) may request the Client, under intimation to HEMS, to provide any additional information, as may be required, for treatment and disposal of waste or as asked for by HSPCB / CPCB / MOEF / any other Statutory Authority. The Client shall send the said information to GEPIL (Haryana) at least two days before the scheduled time, if specified by the information seeking authority else within two weeks time.
- 8.12 The Client shall comply with the provisions of Environment (Protection) Act, 1986 and the Rules as amended from time to time as also with the conditions of the present Agreement and that any breach committed thereof shall render the Client not eligible for disposing of its Hazardous Waste in TSDF site.
- 8.13 The Client shall not claim any right, interest or privilege in or in relation / connection with Hazardous Waste accepted at the TSDF site.
- 8.14 In case of any change in constitution of firm or company or proprietary concern, company name, products or quality and/or production rate of products or waste quantity or characteristics, the Client shall intimate GEPIL (Haryana) by written notification by registered letter / speed post / courier prior to proposed date of change and get its waste Finger Printing Analysis done again, where ever required, in accordance with Clause 4.2.

For Gujarat Enviro. Pollution Control
Infrastructure (Haryana) Pvt. Ltd.

SIGNED and STAMP for & on
Behalf of GEPIL (Haryana)
Director/Authorised Signatory

For K D Industries Pvt. Ltd.

Manager HR

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& on behalf of Client

9. QUALITY

- 9.1 The Client hereby covenants to ensure that its Hazardous Waste shall, under all circumstances, conform to the norms specified by HSPCB and as prescribed under the provisions of law for the time being in force.
- 9.2 The Client agrees not to send the following type of wastes which could be detrimental to the environment, safety of the facility and to the persons handling it in any manner:-
- i. Wastes containing explosive substances (An explosive substance is a solid or liquid substance (or mixture of substances) which is, in itself, capable by chemical reaction of producing gas at such a temperature and pressure and at such a speed as to cause damage to the surroundings.)
 - ii. Waste which has an obnoxious odour.
 - iii. Waste which is flammable (Flash point below 65°C)
 - iv. Waste which contains shock sensitive substances (Shock sensitive refers to the susceptibility of a chemical or substance to rapidly decompose or explode when struck, vibrated or otherwise agitated.).
 - v. Waste which contains volatile substance of significant toxicity.
 - vi. Wastes containing Radio active substances

10. QUANTITY

- 10.1 Subject to the conditions mentioned under Clause 3.2, the Client agrees to send on firm basis to GEPIL (Haryana), its own Hazardous Waste subject to maximum of ----- MT per day and 01.0 MT per annum, which will be called the Contracted Quantity.
- 10.2 If the Client wants to send the requisite Hazardous Waste less than 90% of the aforesaid Contracted Quantity, than in that event, the Client can request GEPIL (Haryana), along with necessary justifications, for change in its Contracted Quantity twice in a year by providing at-least three months notice. The client shall still be liable to pay to GEPIL (Haryana) for the Minimum Quantity i.e. 90% of the Contracted Quantity till the expiry of three months notice period. The receipt of waste shall be monitored by GEPIL (Haryana) on quarterly basis and charges for deficit, if any shall be billed accordingly. In case of Force Majeure conditions at the Client's premises leading to reduction in annual waste generation, the liability to pay for minimum quantity shall be waived for the period of Force Majeure.
- 10.3 If the Client exceeds the annual Contracted Quantity of Hazardous Waste for disposal, then in that event Client covenants to increase the security deposit accordingly as per Clause No. 11.1.

11. BILLING AND PAYMENT OF CHARGES

- 11.1 The Client shall effect arrangement to make the payment of interest free Security Deposit of ₹ 15,421/- (Rupees Fifteen thousand Four hundred

For Gujarat Enviro Protection And
Infrastructure (Haryana) Pvt. Ltd.

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Director/Authorised Signatory

For K D Industries Pvt. Ltd.

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Manager HR

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- Twenty one Only) equivalent to Treatment & Disposal Charges of its Hazardous Waste for two months of Contracted Quantity that shall always be maintained at a value twice or more than the Transportation, Treatment & Disposal Charges for one vehicle load waste. The said amount of interest free Security Deposit will be refunded only on the termination of this Agreement after adjusting other / pending claims of GEPIL (Haryana) against the Client, if any.
- 11.2 In case of insufficient balance (Security Deposit) in the Client's account, GEPIL (Haryana) shall not send the waste collection vehicle.
- 11.3 GEPIL (Haryana) shall raise the bill against each waste disposal consignment (towards Transportation, Treatment & Disposal Charges) within three days of receipt of the waste at the TSDF Site. The client shall pay the bill within 30 days from the date of issue of bill.
- 11.4 The Client shall, upon receipt of the bill from GEPIL (Haryana), make full payment on or before the due date mentioned in the bill. In case of delayed payment by the Client, interest at the rate of 15% per annum shall be charged by GEPIL (Haryana) on delayed payments. .
- 11.5 In case of default / dishonor in payment, GEPIL (Haryana) shall give seven days notice to Client, with information to HEMS, for settlement of outstanding dues by effecting the payment through DD/pay order along with interest else the Registration of Client shall be cancelled.
- 11.6 In the event of cancellation of Registration due to reasons mentioned under Clause 11.5, the client can re-register upon payment of balance dues along with interest through DD / Pay order apart from non-refundable re-registration charges in accordance with Clause 4.3.

12. DEFAULT

- 12.1 If the Client fails and /or defaults in the discharge of any of his obligation under the present Agreement, the GEPIL (Haryana) after serving seven days notice shall have discretion to (i) cancel the Client's Registration & refuse to accept Hazardous Waste of the Client for disposal, and (ii) notify to HEMS and HSPCB the name of the Client informing about such default.
- 12.2 In the event of Client committing any breach/violation of any condition of the present Agreement or any provision of Law / Act / Rules for the time being in force, GEPIL (Haryana) reserves its right to suspend / cancel the registration for such period as it deems fit with information to HEMS.
- 12.3 Where an offence under the Environment (Protection) Act 1986 or under the Rules framed thereunder, has been committed by the Client or is attributed to any negligence on the part of the Client which shall include its Director, Partner, Proprietor, Manager, Secretary, Officer etc. and if such Client is guilty of the offence or is liable to be prosecuted against and punished accordingly, no suit, prosecution or legal proceeding (s) shall lie against GEPIL (Haryana) for the offence committed by the Client .
- 12.4 GEPIL (Haryana) reserves its right to issue a show cause notice to the Client, with information to HEMS, if it is of the opinion that the Client has contravened the provisions of the present Agreement, requesting the Client to remedy the

For Gujarat Enviro Protection And
Infrastructure (Haryana) Pvt. Ltd.

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Behalf of GEPIL (Haryana)

Director/Authorised Signatory

For K D Industries Pvt. Ltd.

Manager HR

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& on behalf of Client

contravention within 15 days time. The said notice served shall specify the measures to be taken by the Client in remedying the said contravention.

13. INDEMNITIES

- 13.1 The Client shall be deemed to be in exclusive possession and control of the said Hazardous Waste and shall be fully liable and responsible for its arrangement, appurtenances and properties before completely loaded waste transport vehicle of GEPIL (Haryana) leaves the Client's premises.
- 13.2 Accordingly the Client hereby covenants and agrees to fully protect, indemnify and hold GEPIL (Haryana), its employees, agents and successors and assignees harmless against any and all claims, demands, action, suits, proceedings and judgment and any and all liabilities, costs, expenses, damages or losses arising out of or resulting from or incidental to or in connection therewith, which may be made out against successors and assignees or by third parties on account of damages or injury to property or persons or loss of life resulting from or arising out of the installation, presence, maintenance or operation or the intake arrangements, appurtenances and properties of the Client .
- 13.3 It is also agreed by and between the Parties hereto that GEPIL (Haryana) is not and shall not be liable in any manner whatsoever due to any negligence and for any reason or otherwise of the Client, in disposing its Hazardous Waste at the factory site of the Client or at any other place.

14. FORCE MAJEURE

- 14.1 In case of any Force Majeure event at the site of the Client, GEPIL (Haryana) shall not be saddled with any liability contingent or otherwise but in that case, it shall be the sole liability of the Client.
- 14.2 In case of any environmental risk arising during the performance of this Agreement at the TSDF site either due to Force Majeure event or due to circumstances beyond the reasonable control of the parties hereto, neither of the parties shall be liable for the consequences arising there from.
- 14.3 Both the parties hereto agree that due to change in any laws related to waste disposal mechanism / criteria or due to any directive of any Court or Authority, if GEPIL (Haryana) is to incur any additional financial burden consequent upon any alteration and / or modification in respect of land-filled waste, then, in that case the Client shall be liable to contribute for the same in proportion to its disposal of Hazardous Waste quantity in TSDF site. The actual burden shall be determined in consultation with HEMS.
- 14.4 Both the parties hereto agree that in any event of there being order in form of any injunction, stay or otherwise from any Court, HSPCB or any other Authority stopping the functioning of the Site or otherwise whereby GEPIL (Haryana) becomes unable to accept Hazardous Waste of the Client, GEPIL (Haryana) shall not be responsible or made responsible and / or be liable in any manner in that regard and that in such an eventuality, it shall be the responsibility of the Client to get the needful done in respect of disposal of its Hazardous Waste.

For Gujarat Enviro Protection And
Infrastructure (Haryana) Pvt. Ltd.

SIGNED and STAMP for _____
& on behalf of GEPIL (Haryana) Pvt. Ltd.

For K D Industries Pvt. Ltd.


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Manager HR

SIGNED and STAMP for _____
& on behalf of Client

15. PREVIOUS CORRESPONDANCE

- 15.1 Save and except all discussions and meetings held and correspondence exchanged between GEPIL (Haryana) and the Client in respect of this Agreement and any decisions arrived at therein in the past and before coming into force of the present Agreement, no reference of such discussions with the Client for interpreting the present Agreement or otherwise shall be made. Whereas, Waste Data Sheet and Application Form, will be treated as part of this Agreement.

16. ARBITRATION

- 16.1 In case of any dispute or difference of opinion that may arise out of the present Agreement, the matter shall be settled by the parties by mutual negotiations to be concluded within 45 days from the date of intimation of existence of dispute or difference of opinion, as the case may be, by one party to the other party, failing which, the matter shall be settled through arbitration. Both the parties shall appoint an arbitrator each, and the two arbitrators so appointed, shall appoint the third arbitrator. The third arbitrator shall be the presiding arbitrator of the panel. The arbitration shall be as per the Arbitration & Conciliation Act, 1996. The venue of arbitration shall be Faridabad. The arbitration proceedings shall be recorded in English and the arbitration award shall be final and binding on both the parties.

17. LAWS GOVERNING THE AGREEMENT

- 17.1 The present Agreement shall be subject to Indian Laws, rules and regulations and notifications etc. issued under such laws.

18. AMENDMENTS:

- 18.1 GEPIL (Haryana) may, if required at any point of time make suitable change in the present Agreement in consultation with HEMS after serving a notice to the said Client.

For Gujarat Enviro Protection And
Infrastructure (Haryana) Pvt. Ltd.

SIGNED and STAMP for & on
Behalf of GEPIL (Haryana)

For K D Industries Pvt. Ltd.

Manager HR

SIGNED and STAMP for
& on behalf of Client

19. **JURISDICTION**

19.1 Subject to the provisions of Clause 17 of this Agreement, the parties hereto mutually agree that the Civil Courts at Faridabad only shall have jurisdiction for all the disputes/differences arising out of this Agreement.

20. The Company (including its affiliate/ associate / group companies) shall have exclusive rights to avail direct/indirect concession and reliefs as may be accruing on account of this agreement under any prevailing environmental laws/rules/regulations or as may be notified from time to time."

21. The addresses of the parties hereto, unless changed by written notification to be given at least 15 days in advance by registered letter prior to proposed date of change, shall be as follows:

- 1) M/s. Gujarat Enviro Protection & Infrastructure (Haryana) Pvt. Ltd.
Reg. 370, S V P Road, Shop 8, Plot 384, Cigaretwala Bldg.
Opp. CBI Prathna Samaj, Nr. Harkishandas
Hospital, Mumbai (Maharashtra)
- 2)

IN WITNESS WHEREOF the parties hereto acting through their properly constituted representatives have set their hands to cause this Agreement signed and executed in their respective names and on their behalf.

For Gujarat Enviro Protection And Infrastructure (Haryana) Pvt. Ltd.
For and on behalf of
GEPIL (Haryana)

Director/Authorised Signatory

Name : Mr. Ashwani Kumar
Designation : (Site Head)
Address : Gepil (hr)

Witness

1.....
Name : Love Chauhan
Designation : Manager
Address : GEPIL

2.....
Name :
Designation :
Address :
For Gujarat Enviro Protection And Infrastructure (Haryana) Pvt. Ltd.

For and on Behalf of Client
(Sign & Stamp)
For K D Industries Pvt. Ltd.

.....
Name : SURESH DEEPAK
Designation : H.R. Manager
Address : KDIPL

Witness:

1.....
Name : PRAVEEN K.V. NIMORIYA
Designation : Asst. Manager HR
Address : KDIPL

2.....
Name : Kamaldeep
Designation : AM
Address : KDIPL
For K D Industries Pvt. Ltd.

SIGNED and STAMP for & on
Behalf of GEPIL (Haryana)

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& on behalf of Client



Schedule - I

Rates for Landfill, Solidification & Stabilisation and Incineration (Effective From 01/04/2023)				
	Up to 400 M T	401 To 700 M T	701 To 1200 M T	Above 1200 M T
a. Fixed Landfill Charges (Rs. Per M T)	1888	1866	1844	1831
b. Solidification & Stabilisation Charges (Rs per M T)				
Waste : Additives				
1:0.10	2712	2492	2470	2441
1:0.20	3545	3476	3439	3403
1:0.30	4200	4120	4079	4037
1:0.40	4690	4599	4549	4505
1:0.50	5182	5082	5033	4975
1:0.60	5822	5709	5652	5589
1:0.70	6462	6326	6264	6199
1:0.80	7031	6891	6818	6749
1:0.90	7538	7389	7309	7239
1:1.00	8041	7879	7800	7716
c. Variable Incineration Charges (Rs. Per M T) - for a category of waste of a particular calorific value (in KCal/Kg) as per the ranges given below :				
Calorific value				
Upto 2500 KCal/kg	21955	21299	21082	20639
Greater than 2500 & up to 4500KCal/kg	18041	17499	17324	16960
Greater than 4500 KCal/kg	15103	14640	14489	14198

Notes:-

- The above rates are valid up to 31.03.2024. Thereafter the rates shall attract escalation @ 4% on annual basis.
- The above rates are for the specified type of waste. In case any waste that may require special treatment prior to its disposal, the rates for such waste shall be fixed on case to case basis depending on the characteristics of waste & treatment required in consultation with HEMS
- The rates for solidification and stabilization are for the waste that requires additives up to 1:1.0 ratios. If the waste requires additives more than 1:1, the rates shall be charged depending on the quantity of additives required to be added & its bulking factor to be decided in consultation with HEMS.
- The rates of Solidification & Stabilization as well as rates for incineration include landfill charges. No extra charges will be levied for residue disposal landfill. we will charge 5% CRF charges on total invoicing as per hems guideline in case of secured landfill and Solidification & Stabilization.
- The above rates are exclusive of any statutory levies which will be payable extra.
- Process for printing of TMO @ Rs. 10/- for each.
- Further, the charges in respect of preprocessing process where ever applicable, remains unchanged and are as under:
 - Charges for de-watering/ drying @ Rs. 1000/- MT on Hazardous waste having moisture content more than 40%.
 - Charges for neutralization @ Rs. 1000/- MT on Hazardous waste having pH between 4 and 2. and greater than 12.
 - We will also be charging neutralization @ Rs. 2000/- MT on Hazardous waste having pH lesser than 2.

SIGNED for & on Behalf of GEPIL (Haryana)
Infrastructure (Haryana) Pvt. Ltd.

Director/Authorised Signatory

SIGNED for & on Behalf of Client

For K D Industries Pvt. Ltd.

Manager HR



Schedule- II Transportation
Charges (Rs. per Km per MT)

Revised Rates effective from 01-10-2023 (Fuel Price: 90.12 per liter)

One Way Distance	1 MT			3 MT			7 MT			9 MT			12 MT			16 MT & Above		
	Fuel cost	Other cost	Total cost	Fuel cost	Other cost	Total cost	Fuel cost	Other cost	Total cost	Fuel cost	Other cost	Total cost	Fuel cost	Other cost	Total cost	Fuel cost	Other cost	Total cost
Upto 75 KM	9.02	22.57	31.59	6.09	7.66	13.75	4.68	2.71	7.39	4.73	2.77	7.50	4.52	2.61	7.13	4.56	2.51	7.07
75 to 200 KM	9.03	16.06	25.09	5.25	5.71	10.96	4.09	1.93	6.02	4.15	1.99	6.14	3.96	1.82	5.78	4.01	1.73	5.74
>200 KM	9.03	15.15	24.18	5.25	4.99	10.24	4.09	1.59	5.68	4.15	1.65	5.80	3.96	1.57	5.53	4.01	1.47	5.48

Note:-

- The above revised rates are based on current (revised) Diesel price of Rs. 90.12 per liter. The 'Fuel Cost' component of the rates shall be adjusted based on the rates of Diesel at Faridabad (Haryana) on quarterly basis i.e. 1st of April, July, Oct. & Jan. of each year.
- The 'Other Cost' component of rates is firm up to 31.03.2024 and shall be subject to 3% escalation on annual basis thereafter.
- The rates indicated above are for actual Distance of the Generator's unit from the TSDF site. The chargeable distance will be double the actual one way distance from TSDF site to the Generator's unit i.e. to & fro for full truck load. Minimum charges payable will be Truck Capacity in MT *Rate per km/MT*To & fro distance of Generator's unit from TSDF Site. **The Rates are Inclusive Toll Tax.**
- The transportation rates are excluding loading, packing material, and any other statutory levies.
- The maximum loading time and detention charges beyond the free loading time for different capacity vehicles are as given below:

Sr. No	Vehicle Capacity	Free Loading Time	Detention Charges/hr
(i)	1 MT	2 hrs	300/-
(ii)	3 MT	2 hrs	300/-
(iii)	7 MT	3 hrs	360/-
(iv)	9 MT	3 hrs	360/-
(v)	12 MT	4 hrs	400/-
(vi)	16 MT	4 hrs	400/-

For Gujarat Enviro Protection And
Infrastructure (Haryana) Pvt. Ltd.

SIGNED for & on Behalf of GEPIL (Haryana)

Director/Authorised Signatory

SIGNED for & on Behalf of Client

For K D Industries Pvt. Ltd.

Manager HR



To
M/s KD Industries Pvt Ltd
Plot No. 259, Sec – 3, Phase – II, HSIDC, Bawal, Rewari – 123501

Dear Sir

We would like to inform you that we have converted the Diesel Genset installed at your above premises into Dual fuel GAS GENSET. The Diesel genset now uses PIPELINE NATURAL GAS to run and obtain energy. It has been fitted with the following parts over and above the existing DG set:

S No.	Material Description	Qty
1	Gas train for 500 KVA DG Set (filter, ZPR, MVDLE)	1 Nos.
	Filter-50 micron	
	150 mbar zero pressure regulator	
	Electrically operated slow opening valve	
	Pressure regulator	
2	Inlet-2Bar, Outlet-150mbar	1 Nos.
	Air Gas mixer with MAS	
3	Venturi plate with housing to mix air/gas as per Bernoulli's Law	1 Nos.
	Control panel with touch screen HMI	
	PLC	
	HMI	
4(a.)	MCB/relay/contractor etc	2 Nos.
	pressure sensor	
4(b.)	0-1 Bar,0-4 Bar	1 Nos.
	Vibration sensor	
4(c.)	0-2 IPS	2 Nos.
	Temperature Sensors	
5	Wire harness as per Engine	1 set

The above parts have converted the inline DG set to Dual fuel GAS DG set using PNG and Diesel as the 2 fuels.

The DG set after fitment and usage of this kit conforms to the order of the NGT dated 6th Aug 2019, Page 16, Point 7 (b).

The above is for your information only.

Yours Faithfully

K SERVICE STATION P. LIMITED
B-89, Sector-6
NOIDA-201301

For K service Station P Limited
(Authorized Signatory)